Oral Answers

Wednesday, the 13th March, 19631 the 22nd Phalguna, 1884 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

## ORAL ANSWERS TO QUESTIONS

♦333. [The questioner (Shri Surjit Singh Atwal) was absent. For answer, vide col. 2709 infra].

\*336. [The questioner (Shri Babu-bhai M. Chinai) was absent. For answer, vide col. 2709 infra].

## कमजोर वृलों की सुविया

\*३३७. भी विमलकुमार मन्नालालजी चौरविया: क्या परिवहत तवा संवार मंत्री यह बताने की कूपा करेंगे कि :

- (क) सड़क तथा मंतर्देशीय जल परि-बहुन मंत्रणा समिति तथा परिवहन विकास परिषद् ने १९६१ में हुई अपनी बैठकों में "विभिन्न राज्यों में पूलों के ऊपर मोटर गाड़ियों में जाये जाने वाले रजिस्टर्ड भार में बढि" के सम्बन्ध में जो सिफारिश की थीं; उन में से एक के भनुसार केन्द्रीय सरकार ने राज्य सरकारों से कमजोर पूजों की जो सुचियां मांगी थीं, वे किस-किस राज्य से प्राप्त हो पुकी हैं;
- (ख) उपरोक्त भाग (क) में निर्दिष्ट कुषियों में उल्लिखित पूलों की भारवहन क्षमता को बढ़ाने के लिये क्या योजनायें बनाई गई हैं; भीर
- (ग) जिन राज्यों ने ऐसी सुन्तिया महीं भेजी है उसके बारे में क्या कार्यवाही की गई हैं ? 1281 RS-1 .

## to Questions f [LISTS OF WEAK BRIDGES

\*337. SHRI V. M. CHORDIA: Will the Minister of Transport and Com-MUNICATIONS be pleased to state:

- (a) the names of those States from i whom the lists of weak bridges asked for by the Central Government have been received in accordance with one of the recommendations regarding "increase of registered laden weight that could be carried over bridges in the different States", which were made by the Road and Inland Water Transport Advisory Committee and Transport Development Council in their meetings held in 1961;
  - (b) what schemes have been prepared for increasing the load bearing capacity of the bridges mentioned in the lists referred to in part (a) above; and
  - (c) what action has been taken regarding those States which have not furnished such lists?]

परिवहन तथा संचार मंत्रालय में नौवहन मंत्री (श्री राज बहादुर) : (का) से (ग) एक विवरण सभा पटल पर मस्तूत **है** 1

## विवरण

(क) से (ग) राष्ट्रीय राजधानी पर पड़ने वाले कमजोर पुलों को मालूम करने तथा उन्हें मजबत करने या किर से बनाने की दिष्ट से राज्य सरकारों से निवेदन किया गया है कि वे अपने राज्यों में कम से कम दो राष्ट्रीय राजमार्गों में पड़ने वाले पुलों का सर्वेक्षण करें ग्रौर उसका परिणाम भारत सरकार को भेज दें। बिहार, पविचमी बंगाल, उड़ीसा , पंजाब, मद्रास, महाराष्ट्र ग्रौर हिमाचल प्रदेश से कुछ सूचना प्राप्त हुई है। परन्तु सब राज्यों से सूचना प्राप्त होने पर इस बारे में विस्तृत रिपोर्ट

<sup>+[ ]</sup> English translation

सर्वेक्षणों के तैयार की जायगी। इन परिणाम के विषय में राज्य सरकारों से बराबर तकाजा किया जा रहा है। राज्य सरकारों से यह भी निवेदन किया गया है कि वे प्रदेश राजमार्गी पर स्थित पूलों का भी इस प्रकार का सर्वेक्षण करें ग्रीर कमजीर पूलों को मजबूत करके फिर से बनाने के लिये ग्रावश्यक कार्यवाही करें।

नवीनतम सूचना से मालूम हुआ है कि मद्रास सरकार ने भ्रपने राज्य में राष्ट्रीय राजमागौ पर २७,००० पौण्ड कुल भार की मोटर गाड़ियों को चलाने की अनुमति देने के अनुदेश जारी कर दिये हैं। महाराष्ट्र श्रीर गुजरात सरकारों ने भी श्रपने अपने राज्यों में धनेक सड़कों पर पहले से श्रधिक भारी मोटर गाड़ियों को चलाने की अनुमति दे दी है। अमृतसर-आगरा सड़क पर मिली जुलीट्रक-ट्रेलर गाड़ियों को चलाने की भी धनमति दे दी गई है।

f [THE MINISTER OP SHIPPING IN THE MINISTRY OF TRANSPORT COMMUNICATIONS (SHRI RAJ BAHADUR: ) (a) to (c) A statement is laid on the Table of the Sabha.

## STATEMENT

(a) to (c) With a view to ascertaining weak bridges on National Highways and to strengthening reconstructing them, the State Governments have been requested to survey at least two National Highway routes in their respective States and to communicate results to the Government of India. Some information has been received from Bihar, West Bengal, Orissa, Punjab, Madras, Maharashtra, and Himachal Pradesh, but a comprehensive report will be prepared on receipt of the required information from all the States who are being reminded continuously to furnish the results of these surveys. The State Governments have also been requested to conduct similar surveys and to take necessary action to strengthen/recons-

t[ 1 English translation.

to Ouestions tract the weak bridges on State Highways.

Latest information shows that the Madras Government have since issued instructions permitting the operation of vehicles of 27,000 lbs. gross weight on all the National Highways in the State. The Governments of Maharashtra and Gujarat have also permitted the operation of higher loads on several roads in their respective States. Further, the operation of truck-trailer combinations has also been permitted on the Amritsar-Agra

श्री विमलकुमार मन्नालालजी चौरड़ियाः क्या श्रीमान यह बतलाने की कृपा करेंगे कि काफी अर्से से यह काम चल रहा है कि ऐसे पूलों को ठीक किया जाय तो जिन जिन राज्यों से इसके बारे में जानकारी आ गई है उसके बारे में विचार करके क्यों नहीं उनका काम प्रारम्भ कर दिया गया ?

श्री राज बहाद्र : जिन जिन राज्यों से सूचना ग्रागई है उनमें से कुछ के वारे में कार्यवाही शुरु कर दी गई है। जैसा कि बयान में लिखा है, मद्रास में २७ हजार पौंड की गाड़ियों को चलाने के लिये श्रव कुछ राष्ट्रीय मार्गों पर इजाजत दी गई है। गवनंमेंट अक्ष महाराष्ट्र ने इसी तरह से कुछ सड़कों पर इजाजत देदी है। गुजरात में भी इसी तरह से काम किया जा रहा है। यह काम कोई एक दिन का नहीं है। इसमें काफी वक्फ़ालगेगा। मैं समझता हं कि जैसे जैसे सर्वेक्षण होता जायेंगा, वैसे वैसे यह काम होता जायेगा ।

श्री विमलकुमार मन्नामालजी चौरड़िया: में यह पूछना चाहताथा कि जो पूल कमजोर हैं भ्रोर जिन पूलों पर भ्रभी तक भारी गाड़ियां महीं चल सकतीं उनको मजबूत करने की योजना बनाई गई है न कि यह कि उन्होंने इजाजत दे दी है ग्रथवा नहीं, तो उन पूलों को ठीक करने की योजना बनाने के लिये जिन जिन राज्यों ने सूचना श्रीमान के पास

मेज दी, उन राज्यों की रिपोर्ट पर विचार करके वहां के पूलों को बनाने श्रीर मजबूत करने की कार्यवाही क्यों नहीं की गई?

श्री राज वहा इर: पूल बनाना एक साधन है श्रीर भारी गाड़ियों के लिये इजाजत देना लक्य है भीर जिन जिन जगह सर्वे किया गया है इसी लक्ष्य को लेकरके किया गया है कि ग्रगर कोई पूल कमज़ोर नजर ग्राये तो उनको मजबूत किया जाय ताकि हम उस लक्य तक पहुंच सकें।

श्री विमलकुमार मन्नालालजी चौरडिया: श्रीमान् यह बतलायेंगे कि बिहार, पश्चिमी बंगाल, उड़ीसा, पंजाब, मद्रास, महाराष्ट्र भौर हिमाचल प्रदेश, जहां से कुछ मुचना प्राप्त हुई है वहां कितने पुलों के बारे में सर्वेक्षण करने पर जब यह पता चला कि ये पूल कमजोर हैं तो उसके परचात् उनको ठीक कर दिया गया श्रीर फिर उन पर से भारी गाड़ियों के चलाने की ग्रनुमति दे दी ?

श्रो **राज** ब<u>ा</u>रुः में गिनती पूलों की तो नहीं कर सक्ंगा लेकिन यह जरूर है कि जिन नेशनल हाईवेज पर यह सर्वेक्षण किया गया उन पर जितने पूल कमजोर नजर भाये वे जब मजबूत कर दिये गये तब उन पर २७ हजार पौड भारकी गाड़ियों को चलाने की इजाजत देदीगई जसाकि मद्रास, महाराष्ट्र श्रीर गुजरात के बारे में बताया गया है ।

भी विमलकुमार मन्नालालजी चौरडिया: क्या श्रीमान् यह वतलायेंगे कि महास, महाराष्ट्र और गजरात में एक भी पूल ऐसा बाकी नहीं रहा जिसमें कि जिस ब्राशय की उनसे रिपोर्ट मांगी गई थी उस तरह की कोई कमजोरी नहीं रही ?

श्री राज बहाव्रः में बार बार निवेदन कर चका हुंग्रीर एक बार फिर निवेदन कर देता हूं कि जहां तक राष्ट्रीय मार्गों का सम्बन्ध है मद्रास में वह सब पुल मजबूत कर

## दिये गये हैं तब २७ हजार पाँड भार की गाड़ियों को उन पर से चलाने की इखाजत दी गई है।

SHRI DAHYABHAI V. PATKL: May I know, Sir, whether when certain bridges are required to be reinforced or strengthened, before this work is actually taken in hand, any warnings by way of signs etc. are put up to warn the people to restrict the weight and speed of their vehicles on such bridges?

SHRI RAJ BAHADUR; Sir, there is some permissible registered laden weight which is known to all the people who are plying trucks or motor vehicles thereon. Necessarily, therefore, no vehicle is supposed to go which is overweight.

SHRI M. P. BHARGAVA: May I know whether this question was considered in the Conference of Transport Controllers, as the subject formed one of the recommendations of the Masani Committee, and, if it was considered in the Transport Controllers' Conference, whether they accepted this in principle and, if so, why there is delay in implementing that decision?

SHRI RAJ BAHADUR: This has been considered from time to time. The objective has been accepted and agreed to on all hands. The only limiting factor is the availability of necessary finance to complete all the works together.

श्री विमलकुमार मन्नालालभी चौरहिया: क्या श्रीमान यह बतलायेंगे कि मध्य प्रदेश शासम को इसके बारे में कितनी बार लिखा गया और उनकी तरफ से क्या जानकारी श्राई ?

थो राज बहाद्रः कितनी बार लिखा गया, [यह गिनती मेरे पास नही है । लेकिन यह जरूर है कि जिन राष्ट्रीय मार्गों के बारे में

Oral Answers

DR. SHRIMATI SEETA PARMANAND: Is the hon. Minister, who was pleased to say that the people who plied their trucks were supposed to know the weight that could go over those bridges, aware that times out of number overweight trucks, etc. go there and they have to be caught? Therefore, Sir, what arrangements are being made to occasionally check the weight of those trucks?

SHRI RAJ BAHADUR: Sir, nonobservance of the rule does not mean that the rule does not exist there. If any breach thereof, of course, is detected and, whenever it is detected and caught, the culprits are suitably punished.

## CHANGEABILITY OF LOCO MAINTENANCE AND Loco RUNNING STAFF

\*388. SHRI M. P. BHARGAVA: Will the Minister of RAILWAYS be pleased to stat\*:

- (a) whether the loco maintenance staff and the loco running staff are interchangeable from time to time;
- (b) whether any cases of difference of opinion between the maintenance staff and running staff of railway engines have been brought to the notice of the railway authorities: and
- (c) if so, who is the final authority to certify proper running of railway engines?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) No.

- (b) No.
- (c) Does not arise.

SHRI M. P. BHARGAVA: May i know whether any cases have come to the notice of the Railway Ministry where experienced engine drivers have refused to take out the engines given to them, because according to them those engines are defective?

to Questions

SHRI SHAH NAWAZ KHAN: Sir, in judging the suitability of a locomotive, whether it is fit to go on the line or not, the deciding authority is the loco foreman, who is an expert on the subject. And generally, Sir, it is his opinion that should count.

SHRI M. P. BHARGAVA: May 1 know whether it is a fact that in one case the engine which the driver declared as defective was forced by the authorities to foe taken out and it me; with an accident after going only twenty miles?.

SHRI SHAH NAWAZ KHAN: Sir, I am not awar, of that particular incident but if the hon. Member gives me some details, I shall certainly look into the matter.

SHRI M. P. BHARGAVA: May 1 know whether the hon. Minister is aware that there are cases where experienced drivers, with experience of driving mail trains, have been suspended, because they refused to take the engines which were defective according to them?

SHRI SHAH NAWAZ KHAN: Sir, no such instance has come to our notice.

SHRI FARIDUL HAQ ANSARI: May I remind the hon. Minister about one engine which my hon. friend, Mr. Bhupesh Gupta, mentioned last year, that pagla engine on the Eastern Railway? Several loco drivers were compelled to take that engine out but they refused to do that.

SHRI SHAH NAWAZ KHAN: Sir, we looked into that case but we did not find anything pagla about that engine.

SHM NIREN GHOSH; May I know how many over-aged engines the Railways are running and in how many cases the drivers have complained that they are being asked to run defective engines?

SHRI SHAH NAWAZ KHAN: Although some sort of age-limit has been laid down for locomotives, the question whether a locomotive should remain in service or not defends on tn<sub>a</sub> actual condition of that particular locomotive. Some locomotives ara looked after very well and they can be kept in service quite safely even after they pass their normal age-limit.

SHRI S. C. DEB: May I know whether it has come to the notice of the Enquiry Committee and whether any report has come within the knowledge of the Government that there were tome engine troubles and because of that there was an accident?

SHRI SHAH NAWAZ KHAN: Sir, we have nearly 10 thousand engines on the line. After all it is a machine and naturally there might be some sort of engine trouble sometimes and sometimes even there are accidents rlue to failure of certain component parts or some breaking of some axle or things like that, and accidents can happen.

SHRI NIREN GHOSH: The hon. Minister d'd not answer my second question, Sir. In how many cases have the drivers protested that a particular engine is defective and therefore should not be made to run? Whether the authorities have accepted that or not, that is entirely a different thing. In how many cases have the engine drivers protested that some particular engines are defective and therefore they should not be made to run?

SHRI SHAH NAWAZ KHAN: As I submitted in the beginning. Sir, the loco foreman or the mechanical engineers are experts on the subject; they are responsible for looking after

condition of locomotives. If they feel that a particular engine is fit to run, then only we allow it to be taken

to Question

SHRI A. B. VAJPAYEE: May I know if there is any case in which loco foremen have been penalised for an accident and not the driver?

SHRI SHAH NAWAZ KHAN; Yes, Sir. There are some cases where loco foremen have been held responsible for slack supervision in their sheds leading to some accidents and action is taken against them too.

\*339. [The questioner (Shri P. K. Kumaran) was absent. For answer. vide cols. 2709-10 infra.]

\*340.[The questioner (Shri Krishna Chandra) was absent. For answer, vide cols. 2710-11 infra.]

\*341. [The questioner (Shri Deokinandan Narayan) was absent. For answer, vide *cols*. 2711-12 infra.]

## LAND ACQUISITION

- •342. SHRI R. S. KHANDEKAR: Will the Minister of FOOD AND AGRICUXTURE be pleased to state:
- (a) how many acres of land were acquired for industrial purposes for the Central Government after th« Land Acquisition Act was modified by Parliament last year; and
- (b) what was the total amount of compensation paid for such acquisi tions by the Central Government in 1962?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICUL-TURE (SHRI A. M. THOMAS): (a) and (b) The information is being collected and will be laid on the Table of the Sabha as soon as

SHRI R. S. KHANDEKAR: May I j know what is the difficulty in collect- ing this information and when will it '. be laid on the Table of the House?

SHBI A. M. THOMAS: After all the new Act came into force only on 12th September 1962, so that it will take some time when actual cases come from the various State Governments.

SHRI R. S. KHANDEKAR: There seems to be no urgency and the Government of India modified this Act for no reason, because it is now six months and Government has not taken any steps regarding acquisition of land.

SHRI A. M. THOMAS: Acquisition of land, whether for the purpose of the Central Government or of the State Government, is being done by the officers of the State Government, the Collectors etc. at the district level, and we have addressed the various State Governments The State Governments will take some time to *get* the information from the various Collectors. There is no avoidable delay on the part of the Central Government in this matter.

SHRI R. S. KHANDEKAR: The hon. Minister has mentioned about the difficulties of the State Governments. May I know what is the difficulty for the Central Government? May I know whether they will require time for collecting that information also?

SHRI A. M. THOMAS: As far as the Central Government is concerned, the actual acquisition is being done by the Collectors. So we have called for the information. When received, it will be placed on the Table of the House.

SHRI ARJUN ARORA: May I know if the validity of this Act has been challenged in the Supreme Court, and whether the Government will await the verdict of the Supreme Court before taking any action under the Act?

SHRI A. M. THOMAS: I am not »ware of the amended Act having been challenged.

# SCRUTINY OF REVENUE OF INDIAN AIRLINES CORPORATION

to Ouestions

\*343. Shri DAHYABHAI V. PATEL: Will the Minister of Transport and Communications be pleased to state:

- (a) whether any effort has been made by Government to scrutinise the revenues of the Indian Airlines Corporation to find out how much of it is paid by (i) Business *men* travelling on Company accounts; (ii) Government Officers travelling on Government expenses; and (iii) Foreign Tourists; and
- (b) if not, whether a survey and study of all this wiH be made to ascertain the real position and working of the Company?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI AHMED MOHIUDDIN): (a) and (b) A survey is being made to collect information about the composition of passenger traffic moving on the Corporation's services.

SHRI DAHYABHAI V. PATEL: May I know how long this survey is likely to take? Will the hon. Minister assure us that he wiH be pleased to give the information asked for in this question or lay a statement on the Table of the House?

Shri AHMED MOHIUDDIN; The survey has just started. I cannot say how long it will take and how reliable it will be, because it will be very difficult to ascertain this information from the public. As far as giving this information to the House is concerned, I hope the hon. Member will put in a question after six months.

SHRI A. B. VAJPAYEE: After six months?

MR. CHAIRMAN: Yes. That is clear enough.

SHRI DAHYABHAI V. PATEL: Is that how the Government works in thi\* emergency?

MR. CHAIRMAN: There is no emergency in this.

SHRI A. D. MANI; Whatever time the Minister may take for collecting information on this subject, I would request him to give information immediately of the percentage of fares realised on governmental account to the total revenue, because the suspicion is that the bulk of the revenue of the Indian Airlines Corporation is derived from Government officers travelling on the Airlines. I only want the percentage of Government travel to the total passenger revenue '. of the Corporation.

SHRI AHMED MOHIUDDIN: I have said that the figures are not available, and to collect information from a large number of departments and Min.stries, as the hon. Member's intention is to include even the State Governments, is not easy; it is not an easy job to collect information from all the departments concerned, and a simple system has been adopted to collect information. I hope some information will be available.

SHRI SYED AHMAD: I do not see why it should be difficult to find out whether the travellers were Government servants or otherwise.

SHRI JAGJIVAN RAM: We have introduced a system, and some hon. Member<sub>s</sub> might have noticed that on the trunk routes the I.A.C. gives a card to every passenger to fill certain information. It is entirely in the hands of the passengers as to how correct information they give. Therefore, the Deputy Minister has remarked that we are collecting the information. We cannot be sure how reliable it will be. It may take some time before we have some sort of information on this point, and when it is received, certainly we can make it available to the hon. Members of the House.

SHRI A. M. TARIQ: With all respect to the hon. Deputy Minister and the hon. Minister, I do not think there is such difficulty to find out the infor-

mation. Firstly, there are only a few Government officials who are supposed to get permission to fly. Every officer and every Government servant &ve not entitled to fly. Secondly, these Government officers pay money in advance and purchase ticket On Government account we do not give them any money. I do not think there is any difficulty to find out it will not take much time. According to their T.A. and D.A. bills you can easily find it out. Also there are your vouchers because they do not pay money, they only sign couchers on behalf of the Ministry.

MR. CHAIRMAN: These are encouraging remarks

SHRI A. M. TARIQ: These are remarks meant to explain. I would like to know how much time it will take to find out how much money we have spent on these officials.

SHRI AHMED MOHIUDDIN: The sources of information mentioned by the hon. Member themselves show how difficult it is to get information through those sources, to collect all that information from the advances given or the T.A. bills submitted and so o<sup>n</sup>. My senior colleague has just state the method which has been adopted. Whatever! information is available from that particular method will be made available.

SHRI DAHYABHAI V. PATEL: I was asking whether it is not possible for Goven.nent to let us know the number of foreign tourists who come. Generally they come with a round trip ticket or they use their coupons for their trips in India, and it should be an easy thing to ascertain that these are foreign tourists and "these are Indian travellers, and then from the Indian travellers to classify them between those who are Government servants and those who are non-Government servants. It would not be at all difficult. And from Government servants it would be easy to separate these who are Ministers and those who are other Government servants.

SHRI DAHYABHAI V. PATEL: It can be found from the method of payment for tlie ticket. There is the Accounts Officer of the Indian Airlines. It is an easy thing to do that.

SHRI K. SANTHANAM: Would it not be possible to instruct the Airlines Corporation itself to have a proper column in its registers which will be filled according to the categories of persons who are travelling, so that in future this information will be available?

SHRI JAGJIVAN RAM; That may be introduced, but that will give only the nationality of the passengers. So far as the foreign travellers are concerned, even there though we may know the nationality, it is very difficult to say at first hand whether he is a foreign tourist or he is a foreign executive serving in some industry or serving in some form in this country. So some information will have to be collected on that point also. Simply by nationality you cannot say that he is a foreign tourist.

## MILK SUPPLY IN DELHI

- •344. SHRI PANNALAL SARAOGI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that the milk supplied by Government in Delhi is not pure;
- (to) if so, what are the reasons therefor;
- (c) how much of imported milk-powder is mixed every day?

THE DEPUTY MINISTER M THE MINISTRY OF FOOD AND AGRICULTURE CSv A. M. THOMAS): (a) No.

- (b) Does not arise.
- (c) Normally, buffalo/cow milk does not contain any milk powder; but a small quantity is added occasionally to tone up solids-not-fat content of milk to bring this to the higher specifications adopted by the Scheme. The total quantity of skim milk powder thus used during January, 1963 was 0-82 ton. The quantity of milk sold of all kinds, including toned milk, was about four million litres, weighing nearly 4,400 tonnes.

to Questions

SHRI PANNALAL SARAOGI: Is it not a fact that the Delhi Milk Schem\* invited tenders for milk powder about six months back for the supply of milk powder?

SHRI A. M. THOMAS: They would have called for tenders. What is wrong in it?

SHRI PANNALAL SARAOGI: If they had called for tenders, it might have been for the purpose of mixing pure milk with milk powder.

SHRI A. M. THOMAS: Sir, I have already stated that some milk powder is occasionally added to upgrade the quality of the milk to comply with the specifications that have been laid down by the Delhi Milk Supply Scheme. For instance, the fat content in buffalo's milk, as prescribed by the Prevention of Food Adulteration Act, is 6 per cent, but we sell it at a fat content of 6-3 per cent. And for solidsnot-fat, the percentage under the Prevention of Food Adulteration Act is 9, but we sell it at 92 per cent. So, occasionally to upgrade the quality of milk, we will have to add some milk powder.

MR. CHAIRMAN: Some milk is pure, some milk is purer.

SHRI DAHYABHAI V. PATEL: May I know whether it is a fact that the milk supplied by the Milk Scheme il a mixture of all available milk—buffalo's milk, cow's milk and goat's milk-and it is mixed and sold to the public?

SHRI A. M. THOMAS: Both buffalo's milk and cow's milk are available. Buffalo's milk is sold as buffalo's milk and cow's milk is sold as cow's

\*\* . t.tllj

SHRI KRISHNA CHANDRA: May I know whether it is a fact that on account of the addition of milk powder, the milk sometimes gets burnt while boiling and gives a bad smell?

SHRI A. M. THOMAS: No complaint has come to my notice about it. As the House knows, the composition of milk varies very considerably according to the species, breed and individuality of an animal, time of its lactation season, feed supply, Originally, when the Scheme was started, we sold milk as it could be procured. Put subsequently during the monsoon time complaints were received that there was no adequate fat content or solids-not-fat content. So, we thought that it would be more appropriate to sell the milk on a standard basis having regard to fat content as well as solidsnot-fat content and we have adopted it. As I said, with regard to buffalo's milk, the fat content percentage is 6:3 and the solidsnot-fat content percentage is 9:2. For cow's milk, although the percentage of fat content as prescribed by the Prevention of Food Adulteration Act is 3<sup>-5</sup>, we sell it at 4" 7 per cent. Although under the Prevention of Food Adulteration Act, the solids-not-fat content of cow's, milk is only 8-5 per cent., we sell it at 87 per cent.

MR. CHAIRMAN: Overwhelming information.

SHRI KRISHNA CHANDRA: My point is that sometimes while boiling, the milk gets burnt and gives the smell of burnt milk. That is the general complaint and it has been brought to the notice of the Milk Distribution Officer.

Shri A. M. THOMAS: Generally, there is great satisfaction about the anality of the products in which the

Delhi Milk Supply Scheme deals. Occasionally there are such complaints and they are attended to also.

to Questions

MR. CHAIRMAN: The milk give\* the smell of burnt milk. That Is what he says.

SHRI A. M. THOMAS: I do not know to which instance the hon. Member refers. But if any such complaints are brought to my notice, I wiH get them examined.

SHRI DAHYABHAI V. PATEL: May I ask whether the large percentage of breakage of milk bottles still continues because a few months ago I was told that the los<sub>s</sub> suffered by the Delhi Milk Supply Scheme because of the breakage of milk bottles is as high as Rs. 1 lakh a year?

SHRI A. M. THOMAS: This does not arise out of this question. It was answered some time back and I gave out figures to the effect that compared to any other milk supply scheme anywhere in the world the percentage of breakage was lower here in the Delhi Milk Supply Scheme.

SHRI SITARAM JAIPURIA: May I know whether the Government is encouraging the production of milk powder on a small-scale industry's basis also at different places?

SHRI A. M. THOMAS: This does not arise out of this question. But the Delhi Milk Supply Scheme itself manufactures milk powder.

SHRI SONUSING DHANSING PATIL: Does the Delhi Milk Supply Scheme produce any milk? If not, why not?

SHRI A. M. THOMAS: Perhaps, my friend has in mind the point whether the Delhi Milk Supply Scheme possesses any buffaloes and cows. It does not.

SHRI M. P. BHARGAVA: May I know whether it is a fact that what is sold as toned milk by the Delhi Milk Supply Scheme is only milk powder put in hot water and bottled?

SHRI A. M. THOMAS: Generally, b ;ffalo's milk and cow's milk are sold as buffalo's milk and cow's milk. Normally, we do not add any milk powder at all except on occasions when the lat content comes down or something like that. With regard to toned milk also, normally there is no occasion to have the milk powder mixed with hot water. But only at certain periods we have to use milk powder also.

In the winter season, even for the supply of toned milk, we use buffalo's milk and cow's milk, and extract only extra butter from that.

SHRI FARIDUL HAQ ANSARI; May I know whether the milk supplied by the Delhi Milk Supply Scheme is as pure or purer than the milk supplied by ordinary milk sellers in Delhi?

MR. CHAIRMAN: Pure is pure.

SHRI AS M. THOMAS: It is pure.

\*345. [The questioner (Shri B. K. Gaikmard) ums absent. For answer, vide col. 2712 infra.]

## BANASANDRA-MANGALORE ROAD IN MYSORE STATE

\*346. SHRI SHERKHAN: Will the Minister of Transport and COMMU NICATIONS be pleased to state:

- (a) whether it is a fact that the Government of India have agreed to finance the ore-carrying road, namely, Banasandra-Hassan-Mangalore road in Mysore State; and
- (b) if so, what is the total estimated cost of this road, according to revised specification?

THE MINISTER OF SHIPPING IN THE TRANSPORT MINISTRY OF COMMUNICATIONS (SHRI RAJ BAHADUR): (a) and (b) A statement explaining the position is laid on the Table of the Sabha.

## to Questions STATEMENT

(a) and (b) Yes Sir, a grant of Rs. 44.76 lakhs was made in February 1959 for the Banasandra-Hassandeveloping Mangalore road to single lane standard. The Mysore Government now want the Central aid to be increased to 50 per cent, of the cost of widening the road to two lane carriageway and strengthening the crust which are estimated to involve a total amount of Rs. 4 29 crores. This request is being examined in consultation with the Planning Commission.

श्री शेरलां: सेन्ट्रल एड के लिये मैसूर गवर्नमेंट से भापके पास जो तहरीक भाई है वह कब भाई है, क्या बतासकोंगे?

भी **राज बहाद्**र : यह तजावीजों वक्तन फववतन ब्राती रहती हैं। लेकिन खास इस सरहद के बारे में पहली बार सन् १६६२ में एक तजवीज श्राई थी जिस पर गौर हमा।

श्री शेरला: उस ग्रीर करने का क्या नतीजा निकला ?

थं। राज बहाद्रः श्रभी भी जेरे ग़ीर है लेकिन सवाल यह है कि इतना पैसा धभी दस्तेयाव नहीं है ।

श्री शेरलां: कब तक इसके बारे में फाइ-नल डिसीजन होने वाला ं, क्या ग्राप बतासकेंगे ?

श्री राज बहादूर : इस मामले में हम लोग प्लानिंग कमीशन से गाइडेन्स लेते हैं ग्रीर प्लानिंग कमीशन जब तय कर देगा उसके बाद कोई फैसला किया जायेगा ।

CONNECTING BHUBANESHWAR WITH CALCUTTA-MADRAS PLANE SERVICE

\*347. SHRI LOKANATH MISRA: Will the Minister of TRANSPORT AND COMMUNICATIONS be Dleased to state:

Oral Answers

(b) if so, when would it be possible to do

THE DEPUTY MINISTER MINISTRY TRANSPORT OF AND COMMUNICATIONS (Shri AHMED MOHIUDDIN): (a) and (b) The present Calcutta/Bhubaneshwar/Calcutta service operated with a Dakota provides a connection with the Calcutta/Delhi Viscount service but not with the Calcutta/Madras service. For operational reasons it is not possible for the Indian Airlines Corporation to 1 advance the timings of the Calcutta/ Bhubaneshwar/Calcutta service so as to provide a connection at Calcutta with the Calcutta/Madras Viscount service.

SHRI LOKANATH MISRA: Since the plane is going from Dum Dum to Bhubaneshwar only, would the Minister consider again the proposal for connecting Bhubaneshwar with the trunk route?

SHRI AHMED MOHIUDDIN Calcutta is connected with Bhubaneshwar by three Dakota services a week. Here the question is of connecting Calcutta with Bhubaneshwar along the trunk route. That, of course, the hon. Member has suggested. We will consider it in due course.

SHRI LOKANATH MISRA: Is there any State Capital which is not connected by a direct plane serv ce?

SHRI AHMED MOHIUDDIN': We have stated that Bhubaneshwar is connected, three times a week, by a Dakota service from Calcutta.

SHRI AKBAR ALI KHAN: So far as the passengers going from Hyderabad to Calcutta are concerned, they miss the Calcutta plane at Madras by an hour or so. Will the Minister look into the matjter and rectify it?

SHRI AHMED MOHIUDDIN: They miss it not by an hour but by only twenty minutes. It will also be considered.

to Questions

## EXPORT OF SUGAR

\*348. SHRI S. C. DEB: Will the Minister fo FOOD AND AGRICULTURE be pleased to state the steps being taken by Government to increase the export of sugar?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): A much larger quantity of sugar has been sold for export during 1963 than the quantities exported during any of the preceding years so far.

SHRI S. C. DEB: May I know what extra quantity was exported last year?

SHRI A. M. THOMAS: In 1962 we exported 3:73 lakh metric tons.

SHRI S. C. DEB: May I know what are the countries to which our export of sugar has been increased?

SHRI A. M. THOMAS: We are exporting to the United States of America, Canada, Malaya, Singapore, Pakistan, Hong Kong, Aden and other countries.

SHRI S. C. DEB: May I know, Sir, whether the international market price of sugar is higher and, if so, there is great advantage of getting our export quota to be increased?

SHRI A. M. THOMAS: Sir, the export that we have in view for the year 1963-64 is 4 33 lakh metric tonnes and we have already entered into an agreement for export of that quantity. Now, as for my friend's question whether the international prices are higher, the international prices are not higher than the local prices, but the international prices are certainly looking up, because on 7th October, 1962 the London price per

long ton was only £26.50 wherea, now that is on 28th February, 196S, the price is £53.

SHRI PANNALAL SARAOGI: Is ttw Deputy Minister aware that the production of sugar is going to be less than 22 lakh tons even and that the country has missed a very great opportunity of entering into fresh export commitments on very favourable tsrms because of this abnormally low production?

SHRI A. M. THOMAS: Of course, there is bound to be a shortage of sugar production this year, but I am not sure what would be the quantity, because the season is still on and the majority of factories are still working. So, I am not in a position to say what would be the exact production, but whatever be the state of production, having regard to our carry-over stocks we will not find any difficulty to cater to local demand a3 well as to the export commitment that we have entered into. As for my friend's question whether we have not lost an opportunity, now we are holding our hands with regard to further exports because of the lower production this year.

SHRI PANNALAL SARAOGI: The Deputy Minister just now replied that most of the factories are still working. Ts the Deputy Minister aware that most of the factories in U. P. and Bihar have already closed or are going to be closed within a week's time?

SHRI A. M. THOMAS: Sir, many factories in U. P. are being closed. As far as U. P. and Bihar are concerned, there has been less of acreage under sugarcane. The existing sugarcane there was affected by droughts and diseases, and in certain places by other adverse seasonal factors, and such things happen.

SHRI BHUPESH GUPTA: May I know, Sir, if the old practice of selling sugar in foreign countries at a cheaper price compared to the price charged to the Indian consumer is

being still continued? It so, what is it, what is the difference between the prices in the home market here and the prices where we sell our Indian sugar, the prices abroad?

to Question

SHRI A. M. THOMAS: It has been stated. Sir. that our cost of production here, within the country, comes | to about Rs. 800, and the international price which we get does not even come to about 50 per cent, of that. | That is why we have asked for the j sanction from the Parliament to subsidise exports of sugar. For example, in the last year we would be incurring a loss to the extent of about Rs. 144 crores. Sir. but at the same time we are getting the much-needed foreign exchange.

SHRI SITARAM JAIPURIA: In view of the fact that the freight rate from Indian port towns to places in : America, i.e., situated at a distance <sup>1</sup> of 10,000 miles, is only Rs. 1-4 annas a maund, while the freight rate from the upcountry sugar-producing factories to port towns, a distance of only 600 miles, is nearly Rs. 4/- a maund, and also in view of the fact that the freight concession sought by sugar factories has not been given, will the hon. Minister be pleased to state whether this is not acting as an impediment to the upcountry mills in exporting sugar and what he proposes to do to improve the economic condition of the upcountry mills to be able to export sugar?

## SHRI A. M. THOMAS: I want notice.

SHRI NIREN GHOSH: WUI the hon. Minister be pleased to state whether the Sugar Indian Mills Association, Government's export agency, appointed a certain American, Mr. Bidell, to plead in the American Congress for granting an export quota and whether he pleaded that the U.S.A. should grant an export quota to India in order to fight communism and whether later on, some time back, that certain Mr. Bidell has been severely criticised by the American Senators or not that he was engaged In a sort ofI do not know-something obeetion-able from the American point of view? These are the three questions.

Oral Answers

SHRI A. M. THOMAS: The question was put previously also and I have made the position very clear. The Government of India has not engaged any counsel there in the United States of America. The Indian Sugar Mills Association had engaged some person for pleading before their committees, and according to the law prevailing in the United States of America only a U.S. national can plead before their committees so that they had necessarily to engage a U.S. national.

AVINASHIL.INGAM Т S SHRI CHETTIAR: In view of this extra ordinary increase in the price of sugar obtaining at present, may I know, Sir, whether we are in the normal stage and whether we can count upon this increased price for the future years also? Iiffll

SHRI A. M. THOMAS: No, Sir, there has been considerable drop in production. World production has gone down and our production also has gone down. In fact, in our case there has been the diversion also, of sugarcane to gur and khandsari, and the availability of sugarcane for the sugar factories has been affected thereby. For example, in Cuba there has been a considerable shortfall in production.

SHRI SONUSING DHANSING PATTL: How do the Government protect the interests of the indigenous consumer while assessing the quota for export of sugar?

SHRI A. M. THOMAS: As I have said, Sir, there would be a sufficient j quantity for internal consumption and also for the exports to which we are committed.

Mr. CHAIRMAN: Yes Dr. Seeta 'armanand.

Dr. Shrimati SEETA PARMANAND: I wanted to know the price per kilo of sugar in the U. K.

to Questions

SHRI A. M. THOMAS: In the U.K.? If my friend gives notice, I shall try to find out.

DR. SHRIMATI SEETA PARMANAND: The hon. Minister said just now that the wholesale price did not come to even half the cost of production. So I thought that he might as well , . .

MR. CHAIRMAN: He was referring to the international price.

AN HON. MEMBER: He referred to the last year's prices and said . . .

DR. SHRIMATI SEETA PARMANAND: He can give last year's price even.

SHRI A. M. THOMAS: Per ton I have given the figures. In the U.K. on the 28th February, 1963, it was £53

\*349. [The questioner (Shri R. N. Kakato,) was absent. For answer, vide col. 2713 infra.]

दावुप्र के पास गाड़ी को उलटने के प्रयत्न के बारोप में पकड़े गये व्यक्तियों के विरुद्ध कार्य वाही

\*३५०. भी ए० बी० बाजपेयी : क्या रेल मंत्री यह बताने की क्रपा करेंने कि ।

(क) क्या यह सच है कि हाल ही में सुल्तानपुर-लखनक रेल मार्ग पर दाद्पुर के पास एक सैनिक गाड़ी को उलटने के प्रयत्न के भारोप में दो ध्यक्तियों को पकड़ा गया : भौर

(ख) यदि हां, तो उनके विरुद्ध क्या कायवाही की गई ?

## t [ACTION AGAINST PERSONS HELD FORATTEMPTING TO SABOTAGE TRAINNEAR DADOOPUR

- \*350. SHRI A. B. VAJPAYEE: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that two persons were recently arrested on a charge of trying to derail a train carrying troops near Dadoopur on Sultanpur-Lucknow Section; and
- (b) if so, what action was taken against them?]

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) Yes, Sir. Two persons were arrested for placing stones on railway track. The passenger train was not carrying

(b) The case is under police investigation.

‡िरेल मंत्रालय में उपमंत्री (श्री एस० बी० रामस्वामी ): (क) जी, हां। रेलव लाइन पर पत्थार रखनेके कारण दो थ्याव । गिरफ्तार किये गये । उस सवारी गाडी में सैनिक नहीं जारहे थ।

## (ख) पूलिस मामले की जांच कर रही है। ौ

SHRI A. B. VAJPAYEE: May I know, Sir, whether those two persons belonged to U. P. and whether they have any political affiliations?

SHRI S. V. RAMASWAMY: Well, one belongs to Muradganj, Kotwali Jaunpur; the other belongs to Hus-sainabad, Kotwali Jaunpur, and I suppose Jaunpur is in U. P.

SHRI A. B. VAJPAYEE: May I know, Sir, whether their background has been investigated and who instigated them to place stones on the railway line?

SHRI S. V. RAMASWAMY: Sir, the police are investigating the case and we are awaiting their report.

> ff | English translation. t/ | Hindi translation.

\*351. [Transferred to the 18th March, 1963.]

to Questions

- "352. [The questioner (.Shri Ramprasanna Ray) was absent. For answer, vide col. 2713 infra.]
- \*353. [The questioner (Shri Niranjan Singh) was absent. For answer, vide cols. 2713—15. infra.]
- \*354. [The questioner (Shri Sundar mani Patel) was absent. For answer vide col. 2715

## EXPLANATION GIVEN BY DIRECTOR GENERAL OF TOURISM

- \*355. SHRI A. M. TARIQ: Will the Minister of TRANSPORT AND COMMUNI-CATIONS be pleased to refer to the answers given in the Rajya Sabha to supplementary questions on Starred Question No. 853 on the 4th September, 1962 and Starred Question No. 378 on the 21st January, 1963 and state:
- (a) whether the Ministry of Transport and Communications has also received a separate explanation given by the Director-General of Tourism on the foreword written by him to the book entitled 'Golden Guide to South East
- (b) if so, what is the nature of the explanation and what is the difference between this explanation and the one given to the Ministry of Home Affairs; and
- (c) what action Government propose to take on the explanation given to the Ministry of Home Affairs?

THE MINISTER OF SHIPPING IN THE TRANSPORT MINISTRY COMMUNICATIONS (SHRI RAJ BAHADUR): (a) The Director General of Tourism submitted no explanation to the Ministry of Home Affairs. The explanation was called for by the Department of Transport alone and was submitted to them.

(b) and (c) Do not arise.

SHRI A. M. TARIQ: For the information of the hon. Minister may I quote the hon. Home Minister in this

House on 4th September, 1962, in reply to my question?

"SHRI LAL BAHADUR: It is true that the Director General of Tourism has written a foreword to that book and the reply that it is under consideration is because of the fact that we have asked him to explain why he wrote that foreword. He has given some explanation, but we are not fully satisfied with it. He has said that he wrote the foreword without seeing the book, the maps, etc. It is obviously a great mistake on his part. But we should get some time to look into the matter."

Now, the hon. Minister has said that there was no such explanation. I would like, through you, to get an explanation from the hon. Home Minister, and the Minister of State for Transport. Who is right is a question of privilege of this House. What the Home Minister says is that he has given some explanation arid that he is not satisfied with it. On the other hand, the hon. Minister says that no explanation was submitted to the Home Ministry. So I would like to have an explanation from the Minister of Transport through you, Sir.

SHRI BHUPESH GUPTA: We stand for the motto, 'satyameva jayate." May I know, Sir, where the truth lies?

MR. CHAIRMAN: Mr. Tariq has put a question; let it be answered.

SHRI RAJ BAHADUR: There is no contradiction whatsoever. The administrative Ministry is the Ministry of Transport. Constitutionally and legally it is only the Transport Ministry  $w^{n0}$  can cau  $*^{or}$  an explanation if there is a prima facie ground for that. The Home Minister based his reply upon a note so far as that particular question, which has been referred to by the hon. Member, is concerned. In that note some sort of an explanation or come sort of a reference to the explanation or an exposition of the case on behalf of the

D. G. was given. It was not the explanation of the Director General, Tourism, but it was a part of the note on which the Home Minister gave this reply, and then he advised that we ask for an explanation from the Director General, Tourism. The question was put on 4th September, 1962. The formal explanation was demanded on 24th September, 1962. To clinch the issue, may I invite a reference to the hon. Member's own question of 12th November, 1962? After the preliminaries, he himself refers whether the Government have received any explanation from the Director General of Tourism who wrote the foreword to the book entitled "Golden Guide to South East Asia". He himself in a subsequent question has used the word "explanation" from the Director General of Tourism. I do not know what the hon. Member means by violation of "Satyameva Jayate". What I have stated is in keeping with "Satyameva Jayate" and nothing but "Satyameva Jayate".

to Questions

SHRI A. M. TARIQ: My point is not this. My point is that it is the conduct of the official which is unfortunate. It is only the Home Ministry which can ask for an explanation of the Ministry of Transport. It is a question of the conduct of an officer who has written something in a book and it is only the Home Ministry who can ask for the explanation. And already the Ministry of Home Affairs asked for the explanation. The hon. Home Minister assured this House that he was not satisfied with the explanation given by the said Director General. He said that he would take some time to look into the matter. He says that he wrote the foreword without seeing the book or the maps. It is obviously a great mistake on his part. This is what the hon. Home Minister says in this House. And then they have called for the explanation. Later on, I do not know how! the Ministry of Transport said that j they would call the explanation. I Previously, the explanation was called! for by the Ministry of Home Affairs and the Ministry was satisfied

with his explanation and the Home Minister assured this House that he would look into the matter

Mr. CHAIRMAN: This is what you said before. You are saying this for the second time.

SHRI RAJ BAHADUR: May I just say, Sir, that the administrative rules of business are there? The Home Ministry guides us with regard to those rules. We are the administrative Ministry. It is the administrative Ministry which alone can demand an explanation. Apart from that, the Home Minister himself has given a reply to the hon. Member in reply to his question dated 12th November, 1962, in which he has said that the formal explanation of the Director General of Tourism is under the examination of the Transport Ministry. I think the hon. Member should kindly bank upon his memory also a little more if not on a reference to this reply that was given by the Home Minister himself.

SHRI A. M. TARIQ: If it is so, may I know, Sir, if the Ministry is satisfied by the explanation given by the Director General to the Ministry of Transport? If so, what is the difference between the two explanations, one which he gave to the Ministry of Home Affairs and another to the Ministry of Transport?

SHRI RAJ BAHADUR: I repudiate the suggestion that any two explanations were given. There was only one explanation given. Secondly, Sir, I wiH refer you to the reply which I gave to the hon. Member's question of the 21st January, 1963. Unfortunately, on that date the Member did not appear in the House and the question was not put. But the reply is clear. I am reading it out:

"The explanation of the officer has been considered. The foreword had been contributed by him in good faith on an assurance given to him on behalf of the publishers that the text of the 1962 edition would

be on the same lines as the text of the 1961 edition which did not contain anything objectionable. The objectionable features found in the 1962 edition were added by the publishers subsequently without his previous knowledge. The officer has been informed that though he did not err deliberately he has to be careful in this regard in future especially as there may be many more such demands on him."

The last sentence has been virtually taken from the minutes of the Home Minister who was finally consulted about this.

SHRI BHUPESH GUPTA: From what has been said by the hon. Minister, may I know, Sir, whether his Ministry is satisfied, the assurance given by the Home Minister that he would seek further explanation in this matter having not been satisfied, whether that assurance has been fulfilled by what subsequently passed between the Government and the person concerned? If not what steps have the Government taken in order to get more elucidation and explanation in the light of what the Home Minister had stated in this House?

MR. CHAIRMAN: He has explained.

SHRI RAJ BAHADUR: Just for the benefit of the hon. Member I may repeat that the reply of the Home Minister initially was based upon facts supplied to him or upon certain data supplied to him before any explanation was demanded. That was prima facie the initial thing. On that prima jade basis he asked us to call for an explanation which we did. And we are satisfied on the basis of that explanation that there was no deliberate error on the part of the officer concerned. Not only we, in fairness to the Home Minister, we informed him also, but he also recorded a note. The letter sent to the Director General of Tourism is based upon the minutes of the Home Minister himself who also has finally seen the explanation.

DR. SHRIMATI SEETA PARMANAND; May I know, Sir, . . .

MR. CHAIRMAN: Next question. There is display of too much interest on the part of hon. Members.

\*356. [The questioner (Shri Baba Saheb Savnekar) was absent. For answer, vide col. 2716 infra.]

### STEPS TO CHECK HIGH PRICES OF SUGAR

- \*357. SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether Government axe aware of high prices of sugar in the country; and
- (b) if so, what concrete steps are being taken to check the soaring prices?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) Yes, Sir. There has been some rise in prices of sugar but these are now coming down.

(b) Price of sugar is sought to be maintained at a reasonable level by judicious releases of sugar for sale by factories. A higher release of 2-25 lakh tonnes of sugar was announced on 8th February 1963 as against normal release of 2 lakh tonnes. The release was also given a week in advance of the usual time of release. I may also add that release of 2.25 Iakh tonnes has been made yesterday.

SHRI ARJUN ARORA: May I know. Sir. what is the source of information.

SHRI SITARAM JAIPURIA: It is my question, Sir. May I know, Sir, whether the proposed creation of the Sugar Marketing Board is not a prelude to the introduction of controls and, of course, with a its consequences? 1281 RS-2.

SHRI A. M. THOMAS: With regard to the question of controls, I am not going to 'oblige my friend by saying whether there would be control or whether there would not be control. It is not advisable to say whether there would or would not be controls.

to Questions

SHRI SITARAM JAIPURIA: In of the acknowledged fact that the total production of sugar this yeai less than what it used to be in previous years and particularly when the demand is more than the supply, how does the Government propose to maintain the prices?

SHRI A. M. THOMAS: Same question. In the body of the answer I have given how the Government intends to maintain the price level. With regard to the question of controls, I have already made my position clear. It is not advisable to say whether there would be control or there would not be control because that would lead to speculation.

SHRI ARJUN ARORA: May I know, Sir, the source of information of the learned Minister when he said that the prices of sugar have come down. The experience of everybody else in the country is that sugar prices have during the last fortnight.

SHRI A. M. THOMAS: The figures with me indicate, for example, that in February, 1963 in Delhi the price was Rs. 42-68. It has come down now to Rs. 42-44. In Kanpur, which is a market of all-India importance, the price in February was Rs. 41 80. It has come down to Rs. 41-34. In Calcutta, the price was Rs. 41-62. It has come down to Rs. 41-43. In Bombay, the price was Rs. 43-63. It has come down to Rs. 43.

SHRI A. B. VAJPAYEE: May I know, Sir, whether it is not a fact that the price of sugar has gone up after the presentation of the Central Budget and in the rural areas sugar is being sold at Rs. 1"50 per seer?

SHRI B. D. KHOBAR AG ADE: May I know whether it is a fact that higher prices of sugar are sometimes artificially maintained in some areas by not releasing sufficient quota of sugar, as has happened in Maharashtra?

SHRI A. M. THOMAS: As far as Maharashtra is concerned, the Maharashtra Government was saying that the prices were going up and we made a special release of 10,000 tons of sugar in February for the Maharashtra area.

SHRI BHUPESH GUPTA: Being a worldlywise man, may I know whether after getting

SHRI DAHYABHAI V. PATEL: Question.

MR. CHAIRMAN: To whom does this apply?

SHRI BHUPESH GUPTA: May I know whether after getting this brief from the officials, the hon. Minister enquired from any Member of this House as to the prices at which they have been buying sugar for the last 2, 8, 4 or 5 days and whether such enquiry has been made as any intelligent person will make?

SHRI ARJUN ARORA: Also whether the Minister has bought any sugar?

SHRI A. M. THOMAS: The retail price prevailing in Delhi is Rs. 1-10 per seer. It is not the official brief. These are figures which we get from the various markets in the country. As far as my information also goes, and reports in the Delhi newspapers are also to the effect that the price of sugar was showing some decline.

Mr. CHAIRMAN: If it has fallen, it has fallen so little that people think that it is rising.

to Questions

SHRI PANNALAL SARAOGI: The hon. Minister referred to liberal releases in reply to an earlier question. Then in reply to another question ha referred to releases under exports of over 4 or 5 lakh tons. Should not the Minister take into consideration that if these liberal releases are going to continue in the country for the sake of internal consumption as also for export commitments, is he not going to burn his hands because there will be very little sugar left in this country?

SHRI A. M. THOMAS: I do not know which section of the public the hon. Member is serving by saying that production i9 22 lakhs or 21 lakhs and then by saying that by such large releases we are going to burn our fingers. I refuse to answer the question of my hon. friend.

SHRI A. B. VAJPAYEE: On a point of order. Can the hon. Minister refuse to reply to a question put by the hon. Member, particularly when the question has not been disallowed by you?

MR. CHAIRMAN: I have not disallowed the question but I have conceded the point made by the Minister. Otherwise I would have asked him to reply. When he said he did not want to reply, I did not say that he should. I allowed the question and I also allowed the Minister to say what he said and conceded what he said.

SHRI PANNALAL SARAOGI: He did not reply to the question without understanding the implications.

MR. CHAIRMAN; I think he was right. You had the prospect of sugar disappearing from the country altogether which is not a very edifying prospect and he did not want to say anything.

# ROAD CONSTRUCTION IN HIMACHAL PRADESH

- •358. SHRI SHIVA NAND RAMAUL: Will the Minister of Transpoet and Communications be pleased to state:
- (a) the number of roads in Himachal Pradesh whose construction is being held up due to certain portions of these roads passing through other States like Punjab or Uttar Pradesh; and
- (b) what steps, if any, are being taken by Government to remove such obstacles in the way of speedy completion of these roads?

THE MINISTER OF SHIPPING IN THE MINISTRY OP TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR):
(a) and (b) A statement giving the required information is laid on the Table of the Sabha.

### STATEMENT

(a) The completion of the follow ing roads is stated to have been held up as parts of these roads pass through the adjoining States of Punjab and Uttar Pradesh:

Name of the road States through which the road passes

- (i) Simla-Nahan road Himachal Pradesh and Punjab.
- (2) Solan-Sabathu road Punjab and Himachal Pradesh.
- (3) Solan-Minus road Punjab and Himachal Pradesh.
- (4) Paonta-Rajban- U.P. and Himachal rohm road Pradesh.
- (b) Some difficulties in the acqui sition of land for the portions of these roads within Punjab and Uttar Pradesh are stated to be mainly res ponsible for the hold-up in the work. Difficulties within Punjab have since

been overcome by mutual discussions and the acquisition of land is now in progress. As regards U. P., it has been decided by discussion that the U. P. Government will themselves execute the work within their State instead of the Himachal Pradesh P.W.D, as originally agreed.

## CASES FILED IN COURTS BY EMPLOYEES OF NORTHERN RAILWAY

- •359. SHRI A. C. GILBERT: Will the Minister of RAILWAYS be pleased to state:
- (a) the number of cases in which the employees of the Northern Railway took recourse to the Court of Law against the action taken by the Railway Authorities during the last ten years;
- (b) the number of such cases in which the courts gave a verdict in favour of the Railway employees;
- (c) whether the Railway employees who won their cases in the courts were reinstated in the posts which they had claimed within a month of verdict of the courts; and
- (d) what is the amount spent by Government to defend the cases lost during this period?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) to (d) Information is being collected from the Railway administration and will be laid on the Table of the Sabha.

SHRI A. C. GILBERT: I know that in two divisions the Railways have lost some cases. May I know whether the Government takes action against the officials concerned against whose decision the employees have gone to courts of law and won their cases and also whether the cost of the cases lost was recovered from such officials?

SHRI S. V. RAMASWAMY: I have not got the whole picture before me of the number of cases. The information ia being gathered and then if the question is repeated, we shall answer it.

SHRI A. C. GILBERT: Would the Government consider this in order to stop favouritism?

MR. CHAIRMAN: He says that he is collecting the information. As soon ag he gets full information, he will give.

SHRI BHUPESH GUPTA: May I know, why when officers are involved, there is so much of delay whereas when other employees are involved, not officers but class n . . .

SHRI S. V. RAMASWAMY: Sir, . . .

SHRI BHUPESH GUPTA: I have not finished. Neither the train should leave before time nor the Minister should get up before I put the question. In the case of grades ni and IV employees, when they are involved, action is taken very promptly and while it is a question of officers, it seems there is a lot of delay in dealing with this matter despite the Service Conduct Rules. What is the explanation for it?

SHRI S. V. RAMASWAMY: I am glad you have stopped. I know that my hon. friend is a champion of the employees. There is no distinction or discrimination.

SHRI RAJ BAHADUR: We do not accept his championship.

SHRI A. D. MANI: What is the policy of the Government in regard to part (c) of this question? Is it the policy of the Government and the Railways to reinstate an employee the moment he wins a case in the law courts or is there any time allowed before reinstatement? What are your general instructions to the Railway Administration on this subject?

SHRI S. V. RAMASWAMY: There is a general code which governs certain cases. If he is acquitted

honourably there are certain consequences following. If not, the Administration has got discretion to deal with him departmentally.

SHRI BHUPESH GUPTA: What ia the exact meaning of 'acquitted honourably'? Under which provision of the Criminal Procedure Code or I.P.C, is it said that one must be acquitted honourably? As long aa he is acquitted, the matter ends.

SHRI S. V. RAMASWAMY: My hon. friend may kindly brush up his memory of the Criminal Procedure Code. Acquittal is acquittal.

SHRI FARIDUL HAQ ANSARI: In this question several pieces of information are required. May I know whether the answer of the Minister covers all information? Has he any information about part (c) of the question? Is that also being investigated?

SHRI S. V. RAMASWAMY; We have taken the question as a whole. We cannot split it part by part. After getting all the information, we shall deal with each item.

SHRI M. P. BHARGAVA: May I know whether it has been found by the Railway Ministry that officers are inclined to pass rash orders and such orders compel the employees to go to the courts and then they are acquitted by the courts and in that case, does the Railway Ministry scrutinise and see that those officers are taken to task who were responsible for passing such rash orders?

SHRI S. V. RAMASWAMY: This insinuation is refuted quite clearly and emphatically. There is no such thing as rash orders. There are certain orders passed in accordance with extant rules. Opinions may differ. If the aggrieved parties want redress, it is open to them to go to the court of law.

SHRI BHUPESH GUPTA: Whether an order i3 rash or not is a question of opinion and fact. This is what ia asked. Is he aware that there are some other orders passed by the Railway bosses and strictures have been made by the High Courts and other courts? I do not know whether you call them rash orders. In such cases, what steps the Government normally take with regard to such officers who pass such orders which may or may not be, according to the hon. Minister, rash orders but bad orders?

SHRI S. V. RAMASWAMY: One court at one stage may pass one order. It is open to a party—it may be the Railways or the aggrieved party—to go up in appeal. Possibly the appellate court might revise and take a different view.

Mr. CHAIRMAN; If all the courts agree that an officer has made a mistake, what do you do?

SHRI S. V. RAMASWAMY: I have not come acros $_{s}$  such a case.

SHRI BHUPESH GUPTA: Is he aware that the Calcutta High Court did have occasion to pass certain orders, strictures against the orders of the Railway authorities and the matter ended there and did not come to the Supreme Court? What action in such cases the Government took with regard to those officers? He should be aware of that.

SHRI S. V. RAMASWAMY: If mv friend gives me particulars, I shall find out and inform hirn.

## PUNISHMENT AWARDED TO SCHEDULED CASTE EMPLOYEES OF R.M.S. 'D'DIVISION

•360. SHRI B. D. KHOBARAGADE: Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that some employees belonging to the Sched\iled

Castes in the R.M.S. 'D' Division, New Delhi were awarded punishment in December, 1958 in contravention of Fundamental Rule 29 and Article 311 of the Constitution of India:

- (b) whether it is a fact that the appellate authority has declared the proceedings of this enquiry null and void:
- (c) whether any representation has been made by the concerned em ployees to set aside the order: and
- (d) if so, what action has been taken to set aside this order and re dress the grievances of these emplo yees?

THE DEPUTY MINISTER IN TRK MINISTRY OF TRANSPORT AND (SHRI COMMUNICATIONS B. BHAGAVATI): (a) and (b) Two R.M.S. Sorters, one of whom belonged to the Scheduled Caste, were involved in a case, were proceeded ^ith and punished. One of the two officials who was not the Scheduled Caste official mentioned above, submitted an appeal. The appellate authority quashed the proceedings as being faulty and ordered a de novo trial.

- (c) The other employee did not submit any appeal within the prescribed period and the petition submitted by him was also not correctly addressed, with the result that the appellate authority did not look into his case, as he had done in the other case.
- (d) . The case of the official who did not submit his appeal in time or who did not submit a properly addressed representation, has not so far been considered from the point of view of removal of defects in the original disciplinary proceedings. The matter is now being looked into.

MR. CHAIRMAN: The Question Hour is over.

### WRITTEN ANSWERS TO OUESTIONS

Written Answers

### TRANSIT FACILITIES AT SANTA CRUZ AIRPORT

- •335. SHRI SURJIT SINGH ATWAL: Will Minister of TRANSPORT COMMUNICATIONS be pleased to state:
- (a) whether it is a fact that transit facilities at the Santa Cruz Airport in Bombay are very poor; and
- (b) what steps Government have taken or propose to take to modify them?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (Shri AHMED MOHIUDDIN): (a) and (b) Due to progressively increased capacity offered by modern aircraft the transit facilities at the Santa Cruz airport need augmentation. Director General of Civil Aviation is preparing plans in consultation with the architects of the Central P.W.D, for providing increased facilities to cope with the

## PROBLEMS OF SUGAR INDUSTRY

- ♦336. SHRI BABUBHAI M. CHIN AI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether the Government of Bihar have recently urged the Central Government to appoint a committee to go into the problems of sugar industry on an all-India basis; and
  - (b) if so, the reasons for the same?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) No, Sir.

(b) Does not arise.

## CONVERSION OF MIRAJ-LATUR RAIL LINK

♦339. SHRI P. K. KUMARAN: Will the Minister of RAILWAYS he pleased to state:

(a) whether any decision has been taken to convert the Miraj-Latur rail link into metre or broad gauge; and

to Questions

(b) if so, the nature of decisiou arrived

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWMY): (a) No, Sir. The project is not included in the Railways' Programme of construction during the Third Plan Period.

(b) Does not arise.

## DELAY IN DELIVERY OF TELEGRAMS

•340. SHRI KRISHNA CHANDRA: Wil the Minister of Transport and Communications be pleased ta state what effective measures have been takei to meet the general complaint about the delay in the deliver/ of telegrams?

THE DEPUTY MINISTER IN THI TRANSPORT MINISTRY OF COMMUNICATIONS (SHRI B. BHAGAVATI); The following steps have been taken to minimise delay in the delivery of telegrams in general: -

- (a) More telegraph offices are being opened in the rural areas;
- (b) Zonal delivery system haa been introduced in urban area\* which effect round the clock delivery over wider areas;
- (c) Mechanised delivery through phonogram, printergram and telex are being extended;
- (d) Special facility to receiv\* telegrams on telephone without any extra charge has been allowed;
- (e) The work of delivery of Express Letters has been transferred from telegraph offices to the post offices;
- (f) A new incentive scheme, with premium both on the number cf telegrams correctly

- delivered and the number of trips completed during period of duty of telegraph messengers has been introduced;
- (g) Test checks have been introduced to check the actual delay in delivery of telegrams with a view to take remedial action;
- (h) Supervision on the delivery points have been strengthened and the procedure streamlined.

## PROCUREMENT OF MILK FOR DELHI MILK SCHEME

- •341. SHRI DEOKINANDAN NARAYAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) the quantity of milk daily procured by the Delhi Milk "Scheme from villages;
- (b) from how many villages milk is collected;
- (c) whether the villages have got Milk Co-operative Societies;
- (d) how much milk is purchased from Cooperative Societies and how much from individuals; and
- (e) whether the scheme is working on profit?
- THE DEPUTY MINISTER DT THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) Nearly 4,400 maunds.
- (b) Milk is procured at the milk collection and chilling centres and their ancillary assembling centres set up by the Scheme and not directly from villages. The number of villages supplying milk is, therefore, not avail-
- (c) Some of the villages have jet up Milk Producers\* Co-operative Societies.

- (d) Nearly 253 maund<sub>s</sub> of milk is procured from Milk Producers' Cooperatives and the remaining 4,160 maunds through individuals from the rural areas of Meerut and Bulandshahr districts of Uttar Pradesh ar.d Gurgaon and Rohtak districts of Punjab and Bikaner districts of Rajasthan.
- (e) So far the Scheme has not earned any profit.

## LONG DUTY HOURS OF DRIVERS AND GUARDS

- •345. SHRI B. K. GAIKWAD: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that rules of hours of employment provide ihat the members of the running staff should not be compelled to work for more than 12 hours continuously;
- (b) if so, whether it is a fact that in practice several drivers and guards are made to work for more than 12 hours continuously;
- (c) whether it is a fact that in cases where workers hesitate to work for more than 12 hours continuously, they are penalized; and
- (d) if so, the number of such cases where employees were penalized during the last five years?
- THE DEPUTY MINISTER IN IHB MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) and (b) Yes, except under abnormal circumstances like accidents, unforeseen detentions to trains, etc. as provided in the Rules.
- (c) No, except in cases where the staff concerned fail to give two hours' notice to the Controller for relief as required under the rules.
- (d) There has been no case of penalising running staff who refused to work beyond 12 hours after giving 2 hours' notice for relief to the Controller.

## REVITALISATION OF AGRICULTURAL SO-CIETIES

- \*349. SHRI R. N. KAKATI: Will the Minister of COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:
- (a) the names of the States which have not yet drawn up the programme for revitalization of Primary Agricultural Credit Cooperative Societies; and
- (b) what steps the Central Government propose to take to speed up the revitalization programme, in those States?

THE DEPUTY MINISTER IN THS MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. D. MISRA): (a) Nil.

(b) Does not arise.

# LICENSED PORTERS AT MALDA TOWN RAILWAY STATION

- \*352. SHRI RAMPRASANNA RAY: Will the Minister of RAILWAYS be pleased to state:
- (a) how many licensed porters are there at Malda Town Railway Station of the North East Frontier Railway; and
- (b) what steps are being taken *to* increase their number?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Twenty-five.

(h) As the present strength is found to be adequate, there is no proposal to increase the number of licensed porters at Malda Town Station

## UPGRADATION LIST OF STAFF IN THE JABALPUR DIVISION

- •353. SHRI NIRANJAN SINGH: Will the Minister of RAILWAYS be pleased to state:
- (a) whether the upgradation list on percent basis has been made from

year to year in respect of all the categories of the staff in Jabalpur Division of the Central Railway; and

to Questions

(b) the years during which this order has not been followed?

THE DEPUTY MINISTER IN THH MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) and (b) A statement is laid on the Table of the Sabha.

### STATEMENT

(a) and (b) Position regarding annual review of cadre of posts which are distributed on percentage basis in the Jabalpur Division of the Central Railway and number of categories where annual review could not be made from year to year.

Station Masters J Assistant Station Masters.—The upgrading orders laying down distribution of posts on percentage basis were issued in March, 1957 having retrospective effect from 1st April, 1956. After reviewing the cadre position, these orders were implemented in May, 1958. Thereafter, the review as on 1st April 1960 was undertaken and finalised in September, 1901. The percentage of upgrading for these categories was revised in November, 1961 and again in September 1962. The cadre position is being reviewed in the light of these revisions and will be implemented shortly.

Trains Clerks.—The upgrading orders of March, 1957 were implemented in September, 1958. The review of the posts as on 1st April, 1960 was finalised in September, 1961. The percentage of upgradation for this category was revised in November, 1961 and again in August, 1962. Action to implement the revised percentages is in hand.

Signallers.—The upgrading orders of March, 1957 were implemented *m* February, 1959. There was no change in the sanctioned strength of this I category as on 1st April, 1960. Th\*

percentage of upgradation for this category was revised in November, 1961 and again in August, 1962. The implementation of the revised percentages is in progress.

Train Examiners.—The upgrading orders of March, 1957 were implemented in 1960. The percentage for this category was revised in February. 1961 and the cadre position is under review.

Ticket Checking Staff and the Commercial Clerks.—The upgrading orders of March, 1957 were implemented in 1958. The review of the cadre position as on 1st April 1959 was completed in 1961. The percentages of upgradation in respect of these categories were revised in May, 1961 and in October, 1961 respectively. Action to implement the revised percentage distribution is in hand.

Pharmacists and Sanitary Inspectors.—The upgrading orders in respect of these categories were issued in November, 1957 and the percentage, in respect of Pharmacists was revised in November, 1960. The review of the cadre on the basis of these revised orders is in progress and is expected to be completed shortly.

### RAILWAY POLICE STATION AT ROURKELA

- \*354 SHRI SUNDAR MANI PATEL: Will the Minister of RAILWAYS be pleased to state:
- (a) whether any representation has been made by the Inspector General of Police, Orissa for construction of a Railway Police Station in the premises of Rourkela Railway Station on the South Eastern Railway; and
- (b) if so, what steps Governmen! have taken thereon?

TIN DEPUTY MINISTER IN THI M<sup>T</sup>NISTRY OF RAILWAYS (SHR SHAH NAWAZ KHAN): (a) Yes, Sir.

(b) It is likely to be taken up dur ing 1963-64.

## SANCTIONING OF LOAN THROUGH LAND MORTGAGE BANKS

-356. SHRI BABA SAHEB SAVNE-KAR: Will the Minister of COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to state the administrative instructions and advice given by the Central Government for sanctioning of loan through Land Mortage Banks in order to avoid delay in sanctions?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI S. D. MISRA): This matter wai carefully considered by Committee on taccavi loans and cooperative credit, whose report is under examination both at the Centre and in the States.

## TOURIST PROMOTION FACILITIES IN JAMMU AND KASHMIR

- \*361. SHRI KRISHAN DUTT: Will the Minister of TRANSPORT AND COM-MUNICATIONS be pleased to state:
- (a) whether any special facilities have recently been provided to the State of Jammu and Kashmir for the further promotion of the Tourist Industry in the State; and
  - (b) if so, what are those facilities?

THE MINISTER OF SHIPPING TRANSPORT AND MINISTRY OF COMMUNICATIONS (SHRI RAJ BAHADUR): (a) and (b) No new facilities have recently been provided for promotion of traffic to Jammu and Kashmir. However, the facilities which were introduced in the previous years are being continued during the next tourist season to Kashmir. These facilities are the introduction of concessional return rail-cum-road ticket by the railways from j 104 stations in India to Srinagar, bringing out of publicity literature in the form of guide books, folders, inserts, posters and picture postcards on , Kashmir for distribution among the . tourists in India and abroad and mak-' ing new hotel projects eligible for

loans from the State Finance Corporaton in the same way as has been done in other States.

#### DEVELOPMENT OF HALDIA AS ALL-WEATHER PORT

- •362. SHRI SURJIT SINGH ATWAL: Will Minister of Transport COMMUNICATIONS be pleased to state:
- (a) whether the technical feasibility of developing Haldia as an all-weather port has been finally decided upon; and
- (b) if so, what concrete measures are being taken to develop it as a major port?

THE MINISTER OP SHIPPING IN THE MINISTRY OF TRANSPORT COMMUNICATIONS (SHRI RAJ BAHADUR): (a) and (b) A statement is laid on the Table of the Sabha.

### STATEMENT

- (a) and (b) Haldia has already been considered to be the best available site for a satellite port in the Hooghly estuary. There is natural deepwater at this site. The only technical points still to be cleared are:-
  - (i) whether, in the foreseeable future, the depth now available along the bank at Haldia could be maintained and, if possible, improved; and
  - (ii) the stability and the extent of improvement that can be obtained in the approach channels to Haldia.

For this certain technical purpose, investigations and experiments have already been undertaken by the Calcutta Port Commissioners. Some more experiments are in progress at the Central Water and Power Research Station at Poona. These experiments are expected to be completed shortly.

2. Meanwhile, all preliminary measures are being vigorously pursued and the progress so far made is as follows: -

to Questions

- (i) A Master Plan for the Project has already been prepared. Preparation of detailed designs, drawings and tender documents is going on intensively. The Consulting Engineers of the Calcutta Port Commissioners have been asked to have these, ready by April, 1963.
- (ii) Borings on the ground at Haldia to collect detailed information regarding the characteristics, capacities, etc. of the soil on which heavy structures with deep foundations are to be constructed, have been arranged.
- (iii) The power requirements of Project have been assessed by the Calcutta Port Commissioners and furnished to the State Electricity Board who have agreed to provide the necessary distribution lines.
- The land required for the Haldia Port Project (about 9:373 square miles) is being acquired by the West Bengal Government. Land under the first stage (T871 sq. miles) will be acquired and handed over to the Port Commissioners by the end of March, 1963 and that under the second stage (4-983 sq. nvles) by the end of August, 1963 according to the time schedule obtained by the Port Commissioners from the West Bengal Government. The remaining area will be acquired and taken over later when neeessary.
- (v) The Railways have completed the survey work for the rail link to Haldia. Detailed plans for the purpose of land »c-

quisition are under preparation by the Railways. The West Bengal Government have promised to take urgent action as soon as the details of land requirements are communicated to them by the Railways.

(vi) As regards water supply at Haldia, pilot tube wells were sunk in the area and the underground supplies were found adequate and satisfactory in quality.

## TRANSPORT OF RICE TO KERALA VIA VIJAYAWADA

- •363. SHRI P. K. KUMARAN: Will the Minister of RAILWAYS be pleased to state:
- (a) whether any special steps are contemplated to transport rice to Kerala via Vijayawada;
  - (b) if so, what are the steps; and
- (c) by what time the railways will be in a position to move all the rice traffic currently?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS {SHRI SHAH NAWAZ KHAN); (a) and (b) Steps have been taken to augment the loading to 70 wagons a day of rice and paddy from stations on Vijayawada Division to Kerala.

(c) Rail transport capacity is planned on the basis of uniform loading throughout the year. Some accumulations during the harvesting season are, therefore, inevitable. Efforts consistent with the resources available are made to meet the demands in rice currently.

## LAYING OF CO-AXIAL TELEPHONE LIN\*

•364. SHRI KRISHNA CHANDRA: Will the Minister of Transport and COMMUNICATIONS be pleased to state the progress so far made in laying of co-axial telephone line beween Delhi, Kanpur and Calcutta on the one hand and between Delhi-Amritsar and Delhi-Bombay on the other hand?

THE DEPUTY MINISTER IN TOT MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI B. BHAGAVATI): The laying of co-axial cables on the route Delhi-Agra-Kanpur-Calcutta has been completed and commissioning of equipment in the last section, namely, Varanasi-Kanpur ia now in progress

Work on the Agra-Bombay Section would be started shorty. For the Delhi-Jullundur route, cables and equipments are being obtained.

## SOCIETIES AND STORES IN FOOD AKD AGRICULTURE MINISTRY

208. SHRI V. M. CHORDIA: Will the Minister of FOOD AND AGRICULTURE bw pleased to state:

- (a) how many Societies, Stores etc. are functioning at present in his Ministry;
- (b) how much accommodation is allotted to each of these Societies;
- (c) whether it is a fact that rent, electric and water charges are not being charged regularly from these Societies; if so, the amount due from each of these Societies; and
- (d) whether it is also a fact that annual meetings of some of these Societies have not been held for a number of years and one Society is functioning through a contractor for a long time?

THE MINISTER OF STATE IN TOT MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH):

(a) Two Societies and two stores, namely—(1) Ministry of Food and Agriculture Cooperative Credit and Thrift Society; (2) Food Department Credit and Thrift Society; (3) Food Department Cafeteria Cooperative Store; and (4) Central Secretariat Cooperative Store Ltd.

(d) The last Annual General Body Meetings of (1) Ministry of Food and Agriculture Cooperative Credit and Thrift Society and (2) Food Department Cooperative Credit and Thrift

Society were held in 1962; the meeting of the Food Department Cafeteria Cooperative Store was held in 1959 and that of Central Secretariat Cooperative Store Ltd., in January,

None of the Societies and Stores is being run by a contractor.

### STATEMENT

Names of Societies and Stores Allotment of accomfunctioning in the Ministry, of Food and Agriculture

modation

Recovery of rent, electric and water charges

Ministry of Food and Agri - One room-measuring culture Cooperative Credit and Thrift Society.

sq. ft. approx.

No arrears till December. 1962, are due.

Food Department Cooperative No accommodation is held Credit and Thrift Society.

by the Society.

Does not arise.

Food Department Cafeteria Cooperative Store.

One garage in the basement of Krishi Bhavan-mea suring 200 sq. ft. approx., one room in Krishi Bhavan measuring 160 sq. ft. and one room in Jamnagar House 200 sq. ft.

Rent, electricity and water charges are billed for. The charges due up to the end of December, 1962, are Re. 4,000 approx.

TheCentral Secretariat Cooperative Store Ltd.

Prior to the end of Dec. 1962, the Store used to Dec. function in one of the garages in the basement of Krishi Bhavan size 15'X10'. There after, one more contiguous garage was allotted to them in order that the Ammonium Sulphate and other fertilizers could be made available at this store to the bonafide purchasers.

No arrears till December, 1962, are due.

## COOPERATIVE SOCIETIES

209. SHRI DEOKINANDAN NARAYAN: Will the Minister of COMMUNITY DEVELOPMENT AND COOPERATION be pleased

- (a) the number of each type of cooperative Societies, State-wise, as on 30th June, 1962;
- (b) the total number of membership, State-wise; and
- (c) the total working capital, statewise, showing (i) loans from Central financing agencies; and (ii) the

amounts of deposits as on 30th June, 1962?

THE DEPUTY MINISTER IN THT MINISTRY OF COMMUNITY DEVE LOPMENT AND COOPERATION (SHR. S. D. MISRA): (a) to (c) Provisional figures as on 30th June, 1962 are immediately available only in respect of Primary Agricultural Credit Societies. A statement showing the relevant particulars is attached. [See Appendix XLII, Annexure No. 24].

Information relating to other types of cooperative societies is being obtained from the State Governments

and will be laid on the Table of the House as soon as it is received.

### ROYALTIES RECEIVED FROM BOOKSTALLS

- 210. SHRI DEOKINANDAN NARA YAN: Will the Minister of RAILWAYS be pleased to state:
- (a) the amount of royalties received from different bookstall-holders during the last three years on sale of books and newspapers at all Railway Bookstalls; and
- (b) the amount of other charges received from the bookstall-holders during the same period?

THE DEPUTY MINISTER IN TH\* MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

### 707 BOEING PLANES

- 211. SHRI BANSI LALL: Will the Minister of TRANSPORT AND COMMUNI CATIONS be pleased to state:
- (a) whether the Indian Airlines Corporation possess any 707 Boeing planes;
- (b) if so, when the air routes between Delhi-Bombay, Delhi-Calcutta and Delhi-Madras will be served by these planes; and
- (c) if the answer to part (a) above be in the negative, when Government intend to introduce such planes for air services within the country?

THE DEPUTY MINISTER m THS MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI AHMED MOHTUDDIN); (a) No, Sir.

(b) Does not arise. But to meet the heavy traffic demand, the Indian Airlines Corporation are operating a

- daily service between Delhi and Bombay with a Boeing aircraft chartered from Air-India.
- (c) The Corporation's proposal for the purchase of 3 or 4 Caravelle VI-N Jet aircraft is under the consideration of the Government.

## OFFICERS SENT ABROAD FOR TRAINING

- 212. SHRI KOTA PUNNAIAH: Will the Minister of FOOD AND AGRICUL-TURE be pleased to state:
- (a) how many officers from each Department of his Ministry were sent abroad for training under various schemes during 1960, 1961 and 1962;
- (b) what was the period of training in each case and the total amount of expenditure incurred by Government on each trainee;
- (c) how many trained officers are working at present on jobs connected with their training; and
- (d) the number of such trained officers who are either not working in the Ministry at present or their present duties have no relation with their training abroad?

THE MINISTER OF STATE M THE MINISTRY OF FOOD AND AGRICULTURE, (SHRI RAM SUBHAG SINGH):

(a)	me		Depart- ment of agriculture	Depart- ment of Food	
				<del></del>	
1960	,		25	3	
1961			19		
1962		7	. 26	3	
	TOTAL		70	14	

The officers sent abroad for training comprise mainly of scientific and technical officers of the Department including the attached offices and the research and training Institutes.

	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	111511 615	[ 10 10 111 01
		Depar ment o Agriculti	f ment of
(b) (i) P	eriod of train	ing :	
Up to	3 months .	9	1
3 to 6	months .	34	11
7 to 12	months .	, 2:	2 2
Over 1	2 months .		5
	TOTAL	79	0 14

<ii) Expenditure incurred by Government on each trainee:

No expenditure, other than normal -salary and T.A. (from place of duty to place of embarkation and back) has been incurred.

[The remaining 10 officers have not yet returned from training abroad.] Nil

## DHARAMNAGAR-KALKALIGHAT RAILWAY LINE

213. SHRI T. M. DASGUPTA: Will the Minister of RAILWAYS be pleased to state when the proposed Dharam nagar-Kalkalighat Railway Line will be completed and what is the propos data for opening that line to traffic?

THE DEPUTY MINISTER IN THE MINISTRY OP RAILWAYS (SHRI S. V. RAMASWAMY): The line is expected to be opened to goods traffic on 30th September, 1963 and to passenger -traffic on 31st December, 1963 respectively.

## STATISTICAL INSPECTORS ON RAILWAYS

- 214. SHRI A. C. GILBERT: Will the Minister of RAILWAYS be pleased to
- (a) whether the posts of Statistical Inspectors on the Railways are technical posts; and
- (b) whether the avenue of promotion of Statistical Inspectors on the Northern Railway on non-technical side is limited to that Railway only?

THE DEPUTY MINISTER IN THI MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) and (b) Information is being collected from Railways and will be laid on the Table of the Sabha.

to Questions

## VENDING CONTRACTS ON RAILWAYS

- 215. SHRI A. C. GILBERT: WUI the Minister of RAILWAYS be pleased to
- (a) the number of railway stations at which (i) refreshment rooms; (ii) vending; and (iii) fruit selling contracts have so far been given to the contractors; and
- (b) the names of stations at which these contracts have been given to the cooperative societies?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHM S. V. RAMASWAMY): (a) 2,543.

(b) Ghaziabad, Khurja, Chupra, Hajipur, Kashipur, Badarpur, Katihar, Erode, Madurai, Manamadurai, Din-digul, Tiruchirappalli, Villupuram. Thaniavur. Mavavaram. Chidambaram, Tiruvarur, Rajahmundry, Tenali, Nidadavole, Arkonam. Madras Central, Madras Egmore. Jalarpet, Cudda-lore, Coimbatore North, Paravur, Anand, Kalol, Palghar, Dahanu Road, Marwar Junction, Phulera, Marine Lines, Bandra Santa Cruz. Khar, Matunga Road, Andheri, Malad.

## A.WARDS FOR BEST MANAGED COOPERATIVE SOCIETIES

- 216. SHRI R. N. KAKATI: Will the Minister of COMMUNITY DEVELOPME^ AND COOPERATION be pleased to state:
- (a) whether there is any proposal under Government's consideration to give suitable awards to the best managed consumer cooperative society in the country with a view to improve and promote the ideology of cooperation among the consumers; and

(b) il so, what are the salient features of this proposal?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNITY DE-VELOPMENT AND CO-OPERATION (SHRI S. D. MISRA); (a) No, Sir. This Ministry, however, held prize competitions among the consumers stores at the training centres, namely, Gramsewak Training Centres, Cooperative Training Centres, Social Education Organisers' Training Centres, Orientation and Study Centres and Khadi Mahavidyalayas, in order to encourage the organisation and exemplary funtioning of such societies in these training centres.

- (b) Does not arise.
- 217. [Transferred to the 14th March,  $^{v}$  1963.]

# SHORTAGE OF POSTAL STATIONERY IN KANGRA DISTRICT IN PUNJAB

- 218. SHRI SHIVA NAND RAMAUL: Will the Minister of Transport and Communications be pleased to state:
- (a) whether it is a fact tliat post cards and other postal stationery have not been available to public from the Sub-Post Office at Dhameta in the District of Kangra in Punjab for the last two months;
- (b) if so, what are the reasons therefor and what steps Government propose to take to supply these articles in sufficient quantity; and
- (c) the number of other Sub-Po3t Offices in tliat district where public are facing similar shortage of these articles?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI B. BHAGAVATI): (a) There is no such complaint, Sr.

(b) Does not arise. {c} None.

## POTATO CULTIVATION AT DHARMANAGAR SUB-DIVISION OF TRIPURA

- 219. SHRI T. M. DASGUPTA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that potato cultivation at Dharmanagar Sub-Division of Tripura had been badly affected in the current year; and
- (b) if so, what step has been taken by the Agricultural Department of Tripura Administration and how far it has become effective and what is the estimated loss of potato production?

THE MINISTER OF STATE m THX MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH): (a) and (b) The required information is being collected and will be placed on the Table of the Sabha as soon as available.

## COMPLAINTS AGAINST SERVICE OF TELE-PHONE OPERATORS OF GAUHATI TOWN

- 220. SHRI R. N. KAKATI: Will Ihe Minister of Transport and Communi CATIONS be pleased to state:
- (a) whether it is a fact that there have been numerous complaints from the public against the unsatisfactory service of telphone operators at Gauhati Town; and
- (b) if so, what steps Government are taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI B. BHAGA-vrn): (a) A few complaints have been received from the public against the unsatisfactory service of telephone operators of Gauhati.

(b) The technical reasons for unsatisfactory service are being removed. Arrangements are also being made for imparting refresher training to the operative staff.

## TRANSFER OF GAZETTED OFFICERS FROM NORTHERN RAILWAY HEADQUARTERS

- 221. SHRI A. C. GILBERT: Will the Minister of RAILWAYS be pleased to state:
- (a) the number of Gazetted Officers working in the Headquarters of the Northern Railway in one capacity or the other for (i) more than five years; and (ii) more than ten years; and
- (b) the number of such Officers transferred within one year of their posting in the Headquarters of the Northern Railway?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) For more than five years—25 For more than ten years—8.

(6)	1960-61 .	26
	1961-62 .	43
	1962-63	21

NOTE.—In respect of part (b), the information for the earlier years is not readily available and will be placed on the Table of the House.

## CONSTRUCTION OF POST AND TELEGRAPH OFFICE AT MUL

- 222. SHRI V. T. NAGPURE: Will the Minister of Transport and Com MUNICATIONS be pleased to state:
- (a) whether it is a fact that in 3pite of the statement made' by the Minister recently at. Nagpur that the construction work of post and telegraph office at Mui in District Chanda, Maharashtra State will be undertaken, by the State Public. Works. Department, no steps have yet been taken in this regard;
  - (b) when this work will be begun; and

(c) whether the construction work of the over-bridge at Chanda (Maharashtra State) near the post office will also be undertaken?

to Questions

THE DEPUTY MINISTER ra TH MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI B. BHAGAVATI): (a) No, Sir. The construction of the Post Office building at Mul has already been entrusted to the State P. W. D. Maharashtra. Necessary step\* have been taken by the State P.W.D. to complete all the formalities.

- (b) As soon as all the formalities are completed,
- (c) There is no such proposal with the Central Government.

## DIESEL OIL CONSUMED BY RAILWAYS

- 223. SHRI P. K. KUMARAN: Will the Minister of RAILWAYS be pleased to state:
- (a) the quantity of diesel oil consumed by the Railways annually during the last three vears:
- (b) the quantity of diesel oil imported so far for the purpose during the same period;
  - (c) what is the total value of the same?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) The quantities of diesel oil consumed by the Railways during the last three years, were as under:

Year		Qua	Quantity in metric		
			tons		
1959-60			57073		
1960-61			59913		
1961-62	•		57324		

- (b) Information regarding quantities of diesel oil imported by the Supplying Oil Companies for the use of Railways separately is not available.
  - (c) Does not arise.

# GAg PLANTS WORKING ON COW HUNG

- 224. SHRI DEOKINANDAN NARA YAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether any efforts are being made to popularise gas plants working on cow dung in villages;
- (b) whether efforts are made to manufacture them in large numbers to make them available at cheap price to villagers; and
- (c) what is the average cost price of a gas plant?

THE MTNISTER OP STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SOTOH): (a) Yes.

- (b) Not at present.
- (c) Rs. 500 approximately.

# PENDING TELEPHONE CONNECTIONS IN GWALIOR

- 225. SHRI R. S. KHANDEKAR: Will the Minister of Transport and Communications be pleased to state:
- (a) how many applications for tele phone connections were pending in Gwalior by the end of the year 1962;
- (b) how many applications were disposed of and given connections in 1962;
- (c) whether any connections were given out of turn; and
  - (d) if so, for what reasons?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI B. BHAGAVATI): (a) 500 applications for telephone connections at Gwalior were pending on 31st December, 1962.

- (b) 104 connections were provided during the year 1962.
- (c) 38 telephone connections were given on out-of-turn basis, out of which 29 connections were provided to

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Government departments, Municipal Corporation and to an autonomous corporation an^ the remaining to the public.

(d) According to the present policy of the Government, connections are provided on priority to Government, public sector corporations, local authorities, public utility schemes etc. Connections are also provided on pr-ririty to distinguished persons, doctors. small scales industries and press etc.

### GOODS TRAINS WITHOUT BRAKE IN CABIN

- 226 SHRI B. K. GALKWAD: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it ia a fact that many goods trains are made to run without necessary brake-vans or brake equipment in the brake-van; and
- (b) whether it is also a fact that the staff who hesitate to run the traina without braking equipment are being penalised by the concerned Railway authorities?

THE DEPUTY MINISTER IN TH\* MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Goods trains are not run without brake vans. Normally brake vans have their full complement of equipments. However, due to shortage of vacuum gauges mainly due to thefts, temporary relaxation was granted to run brake vans without this equipment. In such cases the Train Examiners were to ensure, to the satisfaction of the Guards, that the brake vans have sufficient quantity of vacuum by using a master gauge.

(b) The question does not arise.

## EARLY ANNOUNCEMENT ON SUGARCANE PRICE

- 227. SHRI M. P. BHARGAVA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether any decision has been taken on the suggestion made by tha

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Chief Minister of Uttar Pradesh that an early announcement be made offering higher price for sugarcane in the wext mushing season; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN TH\* MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) No, Sir.

fb) Does not arise.

## RECOMMENDATIONS OF COMMITTEE ON COAL MOVEMENT

/SHRI M. P. BHARGAVA: ^"- \ SHRI SITARAM JAIPURIA:

Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

- (a) what are the main recommenda tions of the Nagendra Singh Com mittee on coal movement;
- (b) whether Government have taken decisions on the various recommendations; and
- (c) if so, how they are proposed to be implemented?

THE MINISTER OF SHIPPING m THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): (a) The Committee's main recommendation is that twelve specially designed vessels of about 10,800 DWT each with a draft of not more than twenty-two feet, and a service eed of 12:5 knots should be acquired within as short a period as possible to replace old coastal ships which will be due for scrapping within the next two or three years.

(b) and (c) Efforts are now being made to have such ships constructed at Garden Reach Workshops, Calcutta, Hindustan Shipyard Ltd., Visakhapatnam, as also in Belgium and Yugoslavia.

# MEDICAL AID AND PASS FACTURAS FOR FATHER OF A RAILWAY EMPLOYEE

- 229. SHRI DAHYABHAI V. PATEL: Will the Minister of RAILWAY\* be pleased to state:
- (a) whether it is a fact that the father of a railway employee cannot obtain benefits of medical aid and pass facilities available to the employee even when the former is physically disabled and unemployed and dependent on his son; and
- (b) if so, whether Government propose to help railway employees in this behalf?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) The father of a railway employee is not entitled to get medical facilities in railway hospitals and health units/dispensaries. However, only on transfei from one Railway to another, the extant rules provide for the inclusion of the father if residing with and wholly dependent upon the employee, on the pass. Father ia not included in the privilege/post-retirement complimentary passes.

(b) No such proposal is under consideration.

## WARM CLOTHES FOR DINING CAR STAJT

- 230. SHRI SURJIT SINGH ATWAL: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that the Dining Car staff on the Vestibuled Airconditioned Express train on the Southern Railway are provided with warm clothings; and
- (b) if so, whether similar facilities are provided *to the* employees on other railways?

THE DEPUTY MINISTER m THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN); (a) Yea.

fb) Tha practice is ijot uniform at present but with the implementation of orders issued recently, on the recommendations of the Uniforms Committee, it will become uniform on all Railways.

## ACCOMMODATION FOR DINING CAR STAFF DURING TRANSIT PERIOD

- 231. SHRI SURJIT SINGH ATWAL: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that the Dining Car staff of Vestibuled Air-conditioned Express train on the Southern Railway are given accommodation at the New Delhi Railway Station during transit period; and
- (b) if so, whether the same facilities are given to other railways' staff also and if not, why not?

THE DEPUTY MINISTER IN THI MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN). (a) "Ves.

(b) The stay of other Railways' staff in Deihi is comparatively short and therefore the facility has been given to staff of the Southern Rail-"way in the first instance.

SITF FOR THE SECOND AND THIRD PLAT-

## FORMS AT JABALPUR STATION

- 232. SHRI NIRANJAN SLNGH: Will ihe Minister of RAILWAYS be pleased to state;
- (a) whether the final selection of site for the second and third platforms at Jabalpur Railway Station has been made; snd
- (b) if so, when the construction work is likely to be taken up?

THE DEPUTY MINISTER IN THE MINISTRY or RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) and (b) Plans for provision of a second platform and a bay platform are under finalisation. Provision of these plat-

forms forms part of the remodelliag of the Jabalpur Yard, which will be carried out in different phases as th same is connected with the doubling of the Jabalpur-Adhartal line. The work of remodelling is likely to be undertaken in 1964. Construction of platforms will be taken up in the last phase and as such it is too early to indicate the exact date when the work of providing the platforms will be taken up.

## FORMATION OF SPECIAL CABINET SUB-COMMITTEES FOR AGRICULTURAL PRODUCTION

- 233. SHRI NIRANJAN SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether it is a fact that the National Development Council has suggested the formation of a special Cabinet Sub-Committee for agricultural production in each State consisting of the Ministers of Agriculture, Irrigation, Co-operation, Revenue and Animal Husbandry, the Chief Minister being its Chairman; and
- (b) if so, how many States have agreed to this suggestion and formed such sub-committees?

THE MINISTER OS STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH): (a) The question of ensuring proper coordination between the various Departments in the States dealing with Agricultural Development Programmes was discussed at the National Development Council meetings held on the 4th and 3th November, 1962. With a view to ensuring an effective coordination of policy andk action without delay among all th? Departments and agencies concerned with the agricultural programmes in the States and to arm the coordinating body with adequate power and authority to ensure implementation of its decisions at all levels, the Union Minister for Food and Agriculture addressed all the Chief Ministers of

the States suggesting to them that the following two Committees should be constituted in every State, if they are not already in existence;

- (1) An Agricultural Production Sub-Committee of State Cabi net may be set up to deter mine policies and to coordi nate and approve specific pro grammes. The Committee may consist of Ministers in charge of all the concerned Depart ments with Chief Minister as the Chairman.
- (2) A similar Committee may be organised official at level preferably under the chair manship of Chief Secretary or other senior Secretary •ome like the Development Com missioner, expedite issue of sanctions and orders regarding implementation of individual schemes and to at regular review the progress intervals. This Committee include the Secretaries mav and Heads of all the concern ed Departments, including the Department of Finance.
- (b) Thirteen States have agreed to this suggestion and formed such subcommittees. Reply is awaited from others.

#### KILLING OF A FAMILY BY Вомвау-HOWRAH JANATA EXPRESS

- 234. SHRI S. C. DEB: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that as reported in the Statesman of the 19th February, 1963 a family of five persons was run over and killed by the Bombay-Howrah Janata Express train on the 17th February, 1963 between Bankhedi and Bajang on the Jabal-pur-Itarsi Section of the Central Railway; and
- (b) if so, under what circumstances tee accident occurred?

THE DEPUTY MINISTER IN THK MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) and (b) Yes. The accident took place at Bankhedi station. It is reported that five members of a family including 3 children were walking by the side of the railway track at about 13-30 hours near the site of the accident. On hearing the whistle of the approaching train, two children aged 10 and 3 years respectively got perplexed and started running on the track. The parents along with the third child, aged 1J years, rushed to rescue the ottier two children from the track. Meanwhile, the train reached the site of the accident and all the five persons were run over and killed.

to Questions

The Superintendent, Government Railway Police, Gadarwar had the case investigated and reported that the case was accidental and no one can be held responsible.

### READY MARKET FOR COTTON

235. SHRI S. C. DEB: Will the Minister of FOOD AND AGRICULTURE be pleased to state whether adequate arrangement has been made by Government so that all the cotton grown in the country would be finding ready market in the country at reasonable prices?

THE MINISTER OF STATE IN THH MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH): The following steps have been taken to assist the cotton growers in marketing their produce: -

- (i) Mills have been allowed to purchase their entire annual requirements of cotton,
- (ii) Mills have been asked to step up their off take of cotton and also to hold larger stocks.
- (iii) All restrictions on the movement of cotton imposed earlier in the season have been removed.

- <iv) Restrictions on the holding of stocks of cotton by mills have also been removed.
- (v) Mills have been required to purchase Cambodia (A) and Cambodia (B) varieties of cotton to the extent of 5% of their total quota during the current season.
- (vi) A further export quota of desi cotton has been released.
- (vii) The ceiling price of moglai jarilla with 25/32" basic staple was increased from Rs. 820 to Rs. 945 per candy. Higher prices for other varieties of cotton were fixed on this basis taking their staple lengths into consideration.

# "WHEAT SUPPLIED TO KALING FLOUR MILL (PRIVATE) LTD.

- 236. SHRI SUNDAR MANI PATEL: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) the quantity of wheat supplied to the Kaling Flour Mill (Private) Ltd., Rourkela in Orissa during the period from 1st October, 1961 to 31st December 1962 by the Regional Director of Food, Eastern Region, Calcutta;
- (b) the retail prices as fixed by the Regional Director, Food, Calcutta, for Suji, Maida, whole meal atta and resultant atta to be sold at Rourkela; and
- (c) the actual rates at which these commodities, particularly resultant atta, are being sold to the public and other retailers by the Kaling Flour Mill at Rourkela?

THE DEPUTY MINISTER IN THS MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) 15,342 metric tons.

(b) No such prices are fixed. It is only the ex-mill price that is fixed.

(c) These ex-mill prices applicable to the Kaling Flour Mills are aa follows:—

Suji . Rs. 58-94 per quintal
Maida . Rs. 53-58 per quintal
Wholemeal atta . Rs. 41 • 53 per quintal
Resultant atta . Rs. 39\*52 per quintal

### COST OF PRODUCTION STUDIES OF A«K-CULTURAL COMMODITIES

237. Shri BABA SAHEB SAVN1-KAR: Will the Minister of FOOD AND AGRICULTURE be pleased to stat\* whether Government are contemplating cost of production studies of important agricultural commodities with special reference to prevailing market prices at the time of respective harvests?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINCH): The Indian Council of Agricultural Research in collaboration with the Commodity Committees concerned are already conducting the following cost of cultivation surveys:

Crop	Area covered
I. Cotton and crops grown in rotation with it namely, oil- seeds (groundnut/ sarson) and cereals (jowar/wheat).	Important cotton and oilseed producing districts of Maha- rashtra, Gujarat, Punjab and Mysore.
2. Jute and paddy.	Important jute pro- ducing districts of West Bengal, Bihar and Assam.

A proposal for conducting a survey to study the cost of cultivation of rice is under consideration

The above studies aim at collecting representative data on labour and

materials involved in the cultivation of these crops as well as their money-equivalents on a per acre and per maund basis.

Written Answers

Besides these surveys, the 'Studies in the Economics of Farm Management' conducted by the Directorate of Economics and Statistics, Ministry of Food and Agriculture, since 1954-55 in certain selected districts of nine States, viz., Punjab, Madras, U.P., Maharashtra, West Bengal, Andhra, Bihar, Orissa and Mysore have also provided information on the cost of production of major crops grown In the concerned regions, both on per acre and per maund basis. These studies are now in operation in three more States, viz., Madhya Pradesh, Kerala and Rajasthan.

Data on prices of agricultural eornmodities are also being collected by Government.

#### CONVERSION OF AURANGABAD AIRSTRIP INTO ALL-WEATHER AERODROME

288. SHRI BABA SAHEB SAVNE-KAR: Will the Minister of TRANSPORT AMD COMMUNICATIONS be pleased to state by when it is proposed to convert Aurangabad Airstrip into an tilweather aerodrome?

THE DEPUTY MINISTER IN THS MINISTRY OP TRANSPORT AND COMMUNICATIONS (Shri MOHIUDDIN): Aurangabad Aerodrome already has a cement concrete runway which can be used all the year round.

### LAND UNDER BHANG, GANJA, OPIUM AND Товассо

- 239. SHRI BABA SAHEB SAVNE-KAR: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) how many acres of land are under cultivation of Bhang, Ganja, opium and tobacco in India in the year 1962-63;

(b) whether Government propose to bring any restrictions on the cultivation of these crops; and

to Qu«stio»i8

(c) what income Government derive from the cultivation of these crops?

THE MINISTER OF STATE IN Tint MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAC SINGH): (a) The control over production and levy of duty etc. on Bhang and Ganja come within the purview of the State Governments. Information in respect of area under cultivation of these two crops during 1962-63 has not been received from she State Governments so far. The information in respect of opium and tobacco is as follows: -

Name of the Commo- Area under cultivations ditv (in hectares)

Opium . 26,078 Tobacco 2,46,000 (up to Dec. 1962)

- (b) No restrictions are proposed to-be imposed on the cultivation of tobacco. Aa regards opium, the licensing policy for production is largely guided by international obligations to restrict it to medical and scientific needs
- (c) The income from excise duty on opium is earned by the State Governments and the Central Government only derive some profits on its export to foreign countries.

The revenue derived during 1962-63 up-to January 1963 is Rs. 30:57 crores on unmanufactured tobacco-and Rs. 1984 crores on manufactured tobacco.

240. [Transferred to the 18th March, 1963.]

### FWIMAHOTC or Aix IJIBIA ACHOCULTUJUISSRVICK

- SITARAM JAIPURIA: 241 Shri "Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether Government propose to form an All India Agriculture Service;
- (b) if so, what will be the personnel to be taken in the Service; and
- (c) when the Service is likely to be formed?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI RAM SUBHAG SINGH): (a) to (c) A scheme for the introduction of an All India Agricultural Service is being drawn up and when it is ready, it will be referred to the State Governments for their views.

#### CONSTRUCTION WORK ON SINGHARAM BRIDGE ON G.T. ROAD

- 242. SHRI SURJIT SINGH ATWAL: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:
- (a) the progress so far made in the onstruction work on Singharam bridge on G.T. Road between Ranigani and Ondal (in West Bengal) which is being constructed by the G<sup>^</sup>pvernment of India; and
- (b) since when it is under construction and how long it will take for completion?

THE MINISTER OF SHIPPING IN THK TRANSPORT MINISTRY OF COMMUNICATIONS (SHRI RAJ BAHADUR): (a) About 85 per cent of the work has been completed.

(fo) The work was started in January 1960 and is expected to be completed by June 1963.

### IMAUGURAL FLIGHT OP JAL AIRLINE\* BETWEEN DELHI AND JAPAN

- 243. SHRI A. M. TARIO: Will the Minister of Transport and Communications be pleased to refer to the answer given in the Rajya Sabha to Starred Question No. 394 on tha 21st January, 1963 ind state:
- (a) whether it is a fact that one Deputy Minister of Finance was invit ed on the inaugural flight of Jai Air lines between Delhi and Japan; and
- (b) if the answer to part (a) above be in the affirmative, whether Deputy Minister attended the augural flight on behalf of Govern ment; and if so, what expenditure was incurred by Government in this res pect?

THE DEPUTY MINISTER IN MINISTRY OF TRANSPORT AND COMMUNICATIONS (Shri AHMED MOHIUDDIN): (a) Yes, Sir. This information was not available when Starred Question No. 394 was answered on 21-1-1963.

(b) No, Sir; consequently no ex penditure was incurred by Govern ment

### PROVISION OF INEXPENSIVE ACCOMMODA-TION TO TOURISTS

- 244. SHRI SITARAM JAIPURIA: Will the Minister of TRANSPORT AN» COMMUNICATIONS be pleased to state:
- (a) whether there is any proposal under Government's consideration to provide inexpensive accommodation to the tourists in the country;
  - (fo) if so, what is the proposal; and
- (c) the number of bungalows for this purpose likely to be constructed in each city?

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT COMMUNICATIONS (SHRI RAJ BAHADUR): (a) and (b) The Tourist Department of the Government of

India has been considering the question of providing inexpensive accommodation for tourists in the principal cities and tourist centres of the country-Bombay, Delhi, Calcutta, Madras, Agra and Jaipur where western style hotels tend to be expensive for a large number of middle income group tourists (clerks, teachers, nurses and students etc.) who visit the country. To give effect to this proposal, the Tourist Department has approached organisations which have experience in running hostels. Letters have also been addressed to the State Governments to enquire whether they would be interested in putting up hostel-type accommodation wth western siyle amenities inexpensively. Some replies have been received and the natter is under consideration.

Written Answers

(c) The constructions, as explained above, will take the form of hostels (not bungalows) in Bombay, Delhi, Calcutta, Madras, Agra and Jaipur.

### METHOD OF CHECKING FRACTURES INWHEELS AND AXLES IN LOCO SHEDAT BHU3AVAL

- 245. Shhi P. K. KUMARAN: Will the Minister of RAILWAYS be pleased to state:
- (a) what is the method of checking fractures in the wheels and axles in the Loco Shed at Bhusaval on the Central Railway;
- (b) whether this method is the most effective method for detecting flaws in the metal: and

what alternative method contemplated?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Chalking and bumping.

(b) It is satisfactory for detecting external flaws and cracks but cannot detect internal flaws.

(c) Ultrasonic flaw detection by which internal flaws can also be detected.

to Questions

### SUPERSONIC FLAW DETECTOR

- 246. SHRI P. K. KUMARAN: Will the Minister of RAILWAYS be pleased to state:
- (a) whether the Supersonic Flaw Detector in the Railway Workshop at Ajmer, Western Railway, went out of order in September,
- (b) if so, whether it has since been repaired; and if not, what are the reasons therefor; and
- (c) whether a new Detector has been ordered since?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) to (c) Supersonic Flaw Detectors were provided in the Ajmer Loco Workshop and Carriage Workshop separately in March 1955. The Detector in the Carriage Shop where largest number of axles require testing was intensively used till September, 1959 when it went out of order. While action was taken to repair this, the Detector in use in the Loco Workshop was made available for use in Carriage Workshop. This machine also went out of order in August 1960. In the meanwhile, Detectors of a new model and design became available and one such equipment has been in use in Carriage Shop, Aimer since June 1962. Five more such units are expected in the near future.

The Detectors provided in 1955 are of an earlier model and design and were not robust in construction. The manufacturers have since stopped making this model. As such, it is difficult to obtain spares to repair these equipments. Nevertheless attempts are being made to procure these spares and repair the equipments.

# POST-RETIREMENT PASSES FOR RAILWAY EMPLOYEES

- 247. SHRI DAHYABHAI V. PATEL: Will the Minister of RAILWAYS be pleased to state:
- (a) whether all the employees of Ihe Indian Railways are entitled for post-retirement passes valid for whole of the country;
- (b) if so, whether the retired employees of ex-B.L Railway Company have been given passes valid only for the B.L. Railway Sector of the Central Railway; and
- (c) if so, what are the reasons for this different treatment?

THE DEPUTY MINISTER IN THE MINISTRY or RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) Only those who put in the minimum qualifying service prescribed are e^gihle to post-retirement complimentary passes.

- <br/>b) Yes, Sir.
- (c) The staff of the ex-B.L. Railway enjoyed pass privilege over that Railway only and the same was permitted in respect of the retired staff who were not taken over by Government.

# ^-CONSTRUCTION OF 'CIRCUIT HOUSE' AT RAMESHWARAM

- 110. SHRI BANSI LAL: Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:
- (a) whether it is a fact that Government propose to construct a 'Circuit House' at Rameshwaram; and
- (b) if so, when do Government propose to construct it?

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR):
(a) The Ministry of Transport and Communications have no proposal to put up a Circuit House at Rameshwaram.

tTransferred from the 4th March, J 963.

However, the Third Five Year Plan for Development of Tourism includes a provision of Rs. 1 50 lakhs for construction of a Low Income Group Rest House at Rameshwaram. The scheme is included in the plans of the Madras Government and is to be executed by the State Government with 50% subsidy from the Central Government

(b) The State Government proposed to take up this scheme during 1963-64 but due to the present emergency it has been postponed.

### ^RAISING OF ALLOCATIONS FOR IRRIGATION AND SOIL CONSERVATION

- 247-A. SHRI NIRANJAN SINGH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether the National Development Council has decided to raise the allocations of funds for minor irrigation and soil conservation in different States by 50 percent; and
- (b) what is the allocation of funds made to each State for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) The National Development Council decided to step up the All-India Third Plan targets for minor irrigation and soil conservation by 50%. This decision of the National Development Council was conveyed to the State Governments and they were requested to reorientate their development plans in accordance with the policy approved by the National Development Council, review their minor irrigation and soil conservation programmes with a view to accelerating them so as to achieve higher targets of 50% above the Third Plan targets at the All India level and make

^Transferred from the list °f questions for oral answer for the 12th March, 1963 where it appeared as Starred Question No. 827.

neeessary provision for the accelerated programmes in the Annual Plan for 1965-64 and subsequent years.

(b) Allocation made to each State for minor irrigation and soil conservation programmes during 1963-64 and additional outlay recommended for these as well as other Agricultural Production Schemes are given in the attached statement. [See Appendix XLII, Annexure No. 25.]

With a view however to enable the State Governments to accelerate their Minor Irrigation and Soil Conservation Programmes from the current financial year itself, a sum of Rs. 9'26 crores and Rs. 0-74 crores has been allotted for the Minor Irrigation and Soil Conservation Schemes, respectively. Statewise break up of these amounts is also indicated in the attached statement

### NUMBER OF ACCIDENTS ON ROADBETWEEN SAFDARJANG AERODROMEAND HOSPITAL

- 247-B. SHRI V. M. CHORDIA: Will tlie Minister of TRANSPORT AND COM-MUNICATIONS be pleased to state:
- (a) how many accidents took place during the year 1961 and upto October, 1962 on the road between Safdarjang aerodrome and Safdarjang Hospital;
- Ob) why the bridge on this road was not been expanded go far; and
- (c) whether Government propose o construct a separate bridge for >edestrians?

THE MINISTER OF SHIPPING IN HE MINISTRY OF TRANSPORT IOMMUNICATIONS (Shri Raj SAHADUR): (a) to (c) The informa-ion required is being collected and irill be laid on the Table of the Sabha as goo\* as it is available.

## on the Tabl« 12 NOON PAPERS LAID ON THH TABLE

## THE DELHI MOTOR VEHICLES (12TH AMENDMENT) RULES, 1962

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table, under subsection (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. F. 12/33/62-PR(T), dated the 15th November, 1962, publishing the Delhi Motor Vehicles (12th Amendment) Rules, 1962, issued by the Delhi Administration. [Placed in Library. See No. LT-932/63.]

### THE RICE (EASTERN ZONE) MOVEMENT CONTROL (AMENDMENT) ORDER, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Food and Agricultur\* (Department of Food) Notification G.S.R. No. 397, dated the 2nd March, 1963, publishing the Rice (Eastern Zone) Movement Control (Amendment) Order, 1963. [Placed in Library. See No. LT-930/63.]

### ALLOTMENT OF TIME FOR CON-SIDERATION OF MOTION RE TH\* SITUATION ARISING OUT OF GOLD CONTROL

MR. CHAIRMAN: I have to inform Members that under rule 153 of the Rules of Procedure and Conduct of 3usiness in the Rajya Sabha, I have Jllotted two and a half hours for the consideration of the motion regarding he situation arising out tlie recent Sold Contarol.

### REFERENCETONOTICEOFMOTION FOR PAPERS

SHRI BHUPESH GUPTA (West Bengal): Sir, what has happened Io the Motion for Papers, notice of which I gave?

MR. CHAIRMAN: You will know it in due course.

SHRI BHUPESH GUPTA: But the session is coming to an end.

MR. CHAIRMAN: This is not the time to give you the information. It will come to you from the office.

SHRI A. M. TARIQ (Jammu and Kashmir); Sir, I would like to draw your attention to the report from the Lok Sabha that yesterday they reprimanded three hon. Members of a political party who had shown some sort of bad behaviour towards our President, and one Member of that party is in this House also.

MR. CHAIRMAN: Mr. Tariq, if you want to raise any point, I suggest, you discuss the matter with me beforehand in my Chamber.

SHRI A. M. TARIQ: I only want to know whether you are taking the ....

Mr. CHAIRMAN: How do I know what point you will raise? If you make a speech, it will be too late when I come to know it. I don't know what point you want to raise and if you make a speech I will not be able to stop you. I cannot stop you till you finish and then the thing is useless. Therefore, you can see me in my Chamber.

### THE AGRICULTURAL REFINANCECORPORATION BILL, 1963—continued

MR. CHAIRMAN: We shall now proceed with the further consideration of the Agricultural Refinance Corporation Bill, 1963. Shri Abdul Ghani was speaking and he may continue his speech now.

श्री सभापति: भ्राप शुरू करें इस से पहले में म्रापको याद दिला दंकि म्राप पैतीस मिनट बोल चुके हैं पिछली दफा।

شری عبدالغلی : میں یہ عرض کر رها تها که اس وقت دک کسان بھائی کے لئے جو ہوے ہوے قدم اٹھائے گئے اس میں ہوی ھی ترثیاں ھوئیں -میں۔اں۔یاور نے اُس کو بچے غلط ڈھنگ سے استعمال کیا تو میں یہ عرض کر رہا تها که سرکار جب اس بل کو لا رهی هے تو مبارك باد كي مستحق هے بشرطيك اسی طرح ہے تہ ہو جہسے پہلے گورلملگ فارم بنائے گئے تو سرکار کے آدمیوں کی یا ایلی نکمی زمهنوں کو خوید لیا۔ گها جو بالکل نے کار ہوا، کروڑوں روپھتا شائع کیا اور لاکھوں رویقے کا سالانہ تفصان اب بھی ھو رھا <u>ھے</u> – اسی طرح کوآپریٹلیو <u>کے</u> نام پر جو روپهه دیا کیا اس امین ابهی هوشیار سرکاری آدمیوں نے وہ رویهه استمنال کیا تو میں عرض کر رہا تھا کہ آپ جو کارپوریشن بغانے جا رہے جس مهر ۲۵ کروز روید تک آپ رکها هے اور پنچاس لاکھ تک بھی کسی انسٹی ٹیوشن کو دیلکے کسانوں کے هت میں کام کرے میری دلی خواهش به هے که آپ ایسا سوچیں کہ جو چھوٹے چھوٹے کسان ھیں جو ساتھ فی صدبی سے زائد ھیں اور

منستریاں هیں - پہلے هی کافی سے زیادہ متعکمے ہیں۔ کوئی۔ ہویتجن ویل فیر کےنام پر ہے کوئی اور کسی آرگفائوینہ کے نام پر ھے امداد پہلے ھی چل رھی هے - لیکن اس میں طریقہ یہ تھا کہ سو رویهه اگر آپ کو ایک کسان کو دیلا ھے تو وہ پہلے تحصیل میں آئے عرضی دے کر جائے اور پھر جب اس کی عرضى منظور هو تو رويهم ليلے آئے تو پهر کرایہ اتھائے - تو آپ نے جو یہ روپیہ رکھا ہے پارٹی پولیٹیکس سے یا ذات برادری کی پولیٹیکس سے الگ تھلگ

[THE DEPUTY CHAIRMAN in the Chair]

میں یہ نہیں کہتا کہ یہ سباہ وادی بورد عرکا لیکن جو آفیسر مقرر هوں کے وہ ان باتوں سے هڪ کر کہيں که چالاک آدمی یا سرکار کا توازا هوا آدمی سرکار کا چهیتا آدمی اس کارپوریشن کو پورا اید لئے ہوتیائیز نه کرے کا اور سرکار ایک نئے تھنگ سے یہ روپیہ بھی اپنے آدمیوں کو دے کو اپلی گدی کو مضبوط کرنے کے لگے استعمال نہیں کرے گی ۔ اب دیکھلا یہ ہے کہ ذیتی چیرمین صاحب - که آیا یه روپیه چهوتے کسانوں کی بهائی کیلئے خربے ہو سکے کا یا نہیں کیونکتہ اب تک جو بھی روپیه دیا گیا - تریکٹر كرليُّ توجو بوء بوء ليلة الرة تهانهون نے لئے اسی طوح سے جو پسیلگ سیٹ کے لئے ررپیہ لیا وہ بھی بڑے بڑے کسانوں نے لیا جو روپیم کوآپریٹیو کے

[څري عبدالغلي ] جن کی زمین پانچ ایکو تک ہے۔ ان کو کسی طرح سے فائدہ پہلتھے - جب سے رام راج أيا هے چيرمين صاحب -حوکیں ہوی بنیں بہت مبارک ہوا بللی چاهئیں لیکن کسان جو دودھ چهاچه اور مکهن کی برکت سےفائدہ اٹھاتا تها ولا محصروم هوکیا - هم نے تیری کهول دی ہے دلی میں جہاں لاکھوں من دردم آثا هـ - تهيك هـ دعلي والون کی بھی خدمت کرنی چاھئے آج بتجائے اس نے کہ کسان اپنے یہاں اچھی کائیں رکھتے اچھی اچھی بھیدسیس رکھتے ۔ تو میں سمع پتا که انہوں نے ایک بہتر سے بہتر نسل کو لاکر اچھے سے اچھا دودھ ديا ليكن ايسا نهين هوا - جناب چهرمين صاحب- ميں يه اس لئے كهه رها هوں کیرنکہ یہاں پر رکھا گیا ہے کہ یہ روپیہ ڈیری کے لئے بھی دیا جائے گا یہ روپیہ پولٹری کے لئے بھی دیا جائے کا اور جیسا که کل تهامس صاحب نے کہا ہے کہ مکھن کی بجائے فض کو ٹیں۔ ھاں فض فری بھی سرکار کر دے تو کوئی حرج کی بات نہیں - اس کے معلی یہ نہیں ھیں کہ اگر تیری کھلے تو کسان کو اس کا فائدہ نہیں پہلچے -كسان تيريان كهول كا نهين كيونكه اب تک جو تیریاں کولی هیں ان میں اگو میں یه کہوں که کسان پنچیس پرسنت بهی نهیں هیں تو میں کوئی

مهالغه نهیں کرتا آپ کی اتفی

فلط بہائی کی جاتی ہے که کچھ کہا نهیں جا سکتا ۔ میں نہیں کہتا که غلط بیانی هو گئی هے لیکن الکہو اتن كا فرق نهين هو سكتا - كسى نه ديا هو أيسى بات بهي نهيل هے - ليكن میرا کہنا یہ ہے کہ اس طرح کا دھندر کب تک چلتا رهیا - اگر آپ مجد أجازت دينك تو مين يه سب فهكرس آپ کے ساملے رکھ سکتا ھوں - ھو سال کے مشتلف فیکرس میں۔ الکھوں تن کا فرق ہے اور اس طوح سے أستيتكس كے ذريعه فلط بياني كي جاتی ہے ۔ اس آنکورں کو ایک بار پوہلے کے بعد کوئی یہ خیال نہیں كرتا كه أن مين كتلى فلط بهائي ھے - شاید کسی کا دھھان تع جاتا هو - میں نے کل بھی کہا تھا کھ اگر سرکار چاہے تو یہ سارے آنکوے دے سکتا ھوں - آپ ایے استیٹکس کے فریعه پانچ ایکو سے کم زمین رکھنے والے کسانوں کو تسلی دے رہے ہیں ۔ میں آپ کا مشکور ہوں لیکن میں آپ سے مرض کرنا چاہتا ہیں کہ آپ ایے استیٹکس کے مطابق یہ کام نه کیجئے۔ اس کارپوریشن کے ذریعہ آپ جو روپیہ کسانوں کی بھلائی کے لگے دے رہے هیں اس کا استعمال انہیں کی بھلائی کے لئے اچھی طرح سے کیا جانا چاھئے ان لوگوں کو فائدہ تبھی ہوگا جب یہ مانا جائے که جو کچھ روپیه کسانوں کی بہتری کے لئے دیا جانبکا وہ انہیں

نام پر لیا وہ بھی ہوے ہوے کسانوں نے لیا اور زمینیں سرکار نے خریدیں جاہے ھریجلوں کے لگے خریتی ھوں چاہے ستیت فارم قائم کرنے کے لئے خویدی وہ بھی میں یہاں تک کہرں گا کہ جو مارکیت ویلیو ہے اس سے بھی زیادہ قيست پر خريدي گڻهن - اس پر مهن نہیں کہتا کہ رام راہے ہے، اس میں ایسی باتیں ہو جائیں مجھے کوئی چلتا نہیں ہے میں نے ایک بات کہی تھی کہ جو بھی آپ اس کے تنصف کرنے جا رہے ھیں اس میں جو فیکٹس اینق فیگرس آپ سهلائی کرین ولا متعیم طوو سے کریں - میں عرض کروں که ای**ہی ایہی جاروی میں پا***لنگ* کیھوں کی طرف سے ھیں اسٹیٹکس ملے تھے اس میں یہ کہتے میں که پلجاب میں ٥٦ لاکھ ٢٣ هزار ٿن فود گریں۔۔۔پلجاب والے خود کہتے ہیں انے ایستریکت استیتکس میں جو انہوں نے حال ھی میں چھاپا ھے که ولا ٥٥ لاکه کا هوا اور ولا هي پهر ايک اور تین مہیلے کی کوارٹرلی رپورٹ چھاپتے هیں اور اس میں کہتے هیں۔ ٥٥ لکھ مم هزار هوا - انهوں نے ایک اور استيتكس سيكلة فائر اير پان كي المیابی پر چهاپا هے اس میں ذکر کیا ھے مہ لاکھ مہ مزار تن -

حوج لئے میں حہران ہوتا ہوں که سرکار کے ذریعہ جو آنکوے چھاپے جاتے ھیں ان میں اس قدر ہے درسی سے

[غرى مبدالغني]

پر خرچ کیا جائیکا - رام راج سے پہلے شیطان راج میں لوگوں کو ادھیک سے المهيك دودهم ملتا تها و جهاجه ملتى تهى ع مكهن ملثا تها أور. کسان مہاجلوں سے قرضه لے کر اردا كذارة چلاتے تھے - اس طرح سے ان کی حالت اس زمانے سیں بہتر تهی لیکن رام راج میں یہ سب چیز غائب ھوکڈن - آبے کسانوں کے نام پر پولٹری فارم کھولے جاتے میں تو اندے میں کھاتا ھوں - مرفیاں پائی جاتی هين تو هم انهين ازائے هيں چورڌيا ا صاحب کی قسمت میں یہ نہیں ہے كهونكة وجيتيرين ههن - أسى عارح سے کسانوں کے نام آپر جو روپیہ خریج کیا جاتا ہے اس کا فائدہ انہیں۔ نہیں ملتا هے - مهرے کہنے کا مطلب یه ھے کہ جو روپھہ اس آرگفائزیشن کے فریعہ خربے کیا جائیکا اس سے صاف ظاهر هوتا هے که آب، کو سائٹول گورآمادے کے اوپر تسابی نہیں ہے ، اینی استھے گورلنامی اور دوسرے مصکموں پر تسلی تہیں ہے۔ آیہ سرکاری محکموں کے ذريعة لاكهون روپية كسانون كي بهلائي کے نام پر خربے کیا جا رہا ہے لیکن انهين اس كا فائدة نهين يهنجتا

آپ نے جو یہ اسکیم بفائی ہے میں اس كى مخالفت نهين كرتا كيونكه يه ايك نيا قدم هے حو أب الهائے جا رهے ھیں - میری نظر میں چاہے لس کی

كولى لهمت لهين ۾ لهكن جو يه بهماری هم ولا کچ مکروروں رویهم سے دور ہوئے والی تھیں ہے بلکہ اس کے لئے اربوں روپیوں کی ضرورت ہے -اکر آپ اس میں اتنا ھی روپیہ خرج کرتے عیں تو میرا کہنا ہے کہ اگر آپ مریض کو صرف اناسهن لور آسپرو هی دینا چاهتے هیں تو اس سے اس كو كبيته فائده تو پهنچ كا هي - اس کو پورا فائدہ تبھی پہلچیکا جب آپ أيذى سركاري باليقيكس أيذي جهوتي سرکار کی پالیگیکس میں و کسی طرح كافيور تزماور نبيوتزمنه أنديسيه اجها کام جو آپ کر رہے ھیں – کسانوں کے نام پر کر رہے میں - اس سے کسانوں كونائدة نهيس پهنچيكا تو وه سب بیکار ہو جائیکا - اگر آپ نے اس کارپوریشن کا انتظام ٹھیک طرے سے نہیں کیا تو اس کے فریعہ جو روپیہ كسانون كو ديا جانهكا اسكا مس يوز ھوٹا اور کسالوں کے حوصلے پست ہو جائينگے - کسان سنجھے کا که میرے نام پر سرکار قدم اُٹھاتی ہے۔ لیکن منجھے فائده نهين پهنچتا هے کیونکه میں ان پوهه هون کنزور هون مهرے ذرائع مصدود هين - ميرا كوئي آرگنائزيشن نہیں ہے ، اُس لگے جو قدم بھی سرکار اتهاتی هے اس کا فائدہ دوسرے یار لوگ الهالي جائے هيں - جناب ديثي چير مهن صاحب - مين أب کا ، چير مين صاحب كا أور وائس جير میں صاحصب کا مملوں ہوں کہ آپ نے

†[भी ग्रम्बुल गती (पंजाब) : वैयरमैन साहब, में क्ल ग्रजं कर रहा था . . .

बी सभापति : ग्राप शुरू करें इस से पहुंचे में भापको याद दिला दं कि भाप पैतीस मिनट बोल चुके हैं पिछली दफा।

श्री भ्रब्दुल गनी: में यह ऋर्ज कर रहा था कि उस वक्त तक किसान की भलाई के लिये जी बड़े-बड़े कदम उठाये गये उस में बड़ी ही श्रुटियां हुईं। मैन-इन-पावर ने इस को बड़े गलत ढंग से इस्तेमाल किया । तो मैं यह अर्ज कर रहा था कि सरकार जब इस बिल को ला रही मुबारकबाद की मुस्तहिक है बशर्ते कि इसी तरह से न हो जैसे पहले गवर्न-मेंट--फार्म बनाये गुणे तो सरकार के आदिभयों की या ग्रपनी निकम्भी जमीनों को खरीद लिया गयाजी बिल्कुल बेकार हुआ; करोड़ों रूपया जाया किया और लाखों रूपयों का सालाना नुकसान अब भी हो रहा है। इसी तरह कोग्रापरेटिव के नाम पर जो रूपया दिया गया उस में भी होशियार सरकारी श्रादमियों ने वह इपया इस्तेमाल किया। तो में अर्ज कर रहा वा कि आप जो कारवी-रेशन बनाने जा रहे हैं जिस में २५ करोड़ रपये तक मापने रखा है और ५० लाख तक भी भाप किसी इंस्टीट्युशन को देंगे जो किसानों के हित में काम करेगा, तो मेरी दिली ध्वाहिस यह है कि भ्राप ऐसा सोचें कि जो छोटे-छोटे किसान हैं, जो ६० फी सदी से जायद हैं भीर जिनकी जमीन ५ एकड़ तक है उनको किस तरह से फ़ायदा पहुंचे । जब से राम राज्य श्राया है, चैयरमैन साहब, सङ्कें बड़ी बनीं। बहुत मुबारक हुन्ना। बननी चाहियें । लेकिन किसान जो दूब, छाछ और मक्खन की बरकत से फायदा उठाता पा वह महरूम हो गया। हमने डेरी खोल दी है दिल्ली में जहां लाखों मन दुष श्राता है । ठीक है दिल्ली वालों की भी खिदमत करनी चाहिये। ग्राज बजाय

معجد اس بل پر بوللے کے لئے کافی سے دیا - میں آپ سے عرض کرنا چاهتا هول که آپ پهلی باتول کو بهول جائیں ورند دنیا یکار یکار کر كېيكى :

جاً ان لباسیوں کے تم ظاہر لباس پر غازی قبائے هوهن و قبائے خود سے هیں اکر آب اسطرے ایدی عقل کو استعمال کریں گے کہ غریب کسانوں کی توقی ھو ، پانچ ایکڑ سے کم زمین والوں کو فائده پهلچے ، تو آپکی په اسکیم کامیاب هو سکتی هے - اگر آپ چاهتے هيں که کہ چر ٹیربویل آپ اس کے لگے بنانیں جو يمينگ سيت لاانا چاهين اچها بهم دينا جاهين إن سب كا فائده انههر مله تو جو رویهه ان کامور میس خرب کیا جائے وہ ان کو مثنا ہے یا ٹھیں اس کو آپ کو دیکھنا ھوٹا – جو ررہیہ تیری یا پولٹری کے لئے دیا جائے اس سے اس کو فائدہ پہنچے اور ولا بهی دودهم أندله کها سکے - یم نه ھو کہ ولا دودھہ پیدا کرے اور اس کو شہر میں بھیم دیا جائے اور یہاں پو مهن اور آنریبل میبران پیش اوو کہیں کہ ہوا اچھا۔ دودھه ہے - جب تک آپ کسانوں کی بھلائی کی اور اجهى طرح سے دھران نہيں ديلكے اور جتنا روپیہ ان کے اوپر خربے کرنا چاہتے ھیں وہ ان کے اوپر خربے نہیں کریلگے تب تک آپ کی یہ اسکیم کامیاب هونے والی نہیں ہے - انہیلک ہو -

<sup>†[ ]</sup> Hindi transliteration.

## [श्री घटल गनी]

इसके कि किसान अपने यहां अच्छी गायें रखते, मन्छी भेंसे रक्खें तो में समझता कि उन्होंने एक बेहतर से बेहतर नस्ल को लाकर ग्रच्छे बे मच्छा दूध दिया । लेकिन ऐसा नहीं हुमा । जनाव चेयरमैन साह्य, मैं यह इसलिये कह रक्क हूं कि क्योंकि यहां पर रक्खा गया है कि बह रुपया डेरी के लिये भी दिया जायेगा, यह रूपया पोलटी के लिये भी दिया जायेगा भीर असा कि कल थॉमस साहब ने कहा है कि मक्खन की बजाय फिश खायें, हां, फिश फी भी सरकार कर दे तो कोई हवां की बात नहीं। इसके माने यह नहीं हैं कि अगर डेरी बुले तो किसान को इसका फायदा नहीं पहुंचे। किसान देरी खोलेगा नहीं । क्योंकि भव तक चो डेरियां खली हैं उनमें भगर मैं यह कहं कि किसान २५ परसेन्ट भी नहीं हैं तो कोई मुबालिगा नहीं करता । ग्रापकी इतनी मिनि-स्ट्रियां हैं। पहले ही काफी से ज्यादा महकमे हैं। कोई हरिजन वैलफेयर के नाम पर है, कोई भौर किसी भौरगेनाइजेशन के नाम पर है, इमदाद पहले ही चल रही है। लेकिन इसमें तरीका यह या कि सौ रुपया ग्रगर ग्रापको एक किसान को देना है तो वह पहले तहसील में भ्राये, भर्जी दे कर जाये, भ्रौर फिर जब ससकी अर्थी मंजूर हो तो रूपया लेने आये बो फिर किराया उठाये। तो म्रापने को यह रुपया रक्खा यह पार्टी पोलिटिक्स से .या बातविरादरी की पोलिटिक्स से ग्रलग थलग है ।

[THE DEPUTY CHAIRMAN in the Chair]

मैं यह नहीं कहता कि ये समाजवादी बोर्ड होगा लेकिन को भ्राफिसर मकर्रर होंगे वह इन बातों से उठ कर कहें कि चालाक भ्राद-मियों या सरकार का नवाजा हुआ आदमी, सरकार का चहेता ग्रादमी, इस कारपोरेशन को पूरा ग्रपने लिये यूटीलाइज न करेगा भौर सरकार एक नये ढुंग से यह रुपया भी अपने आदिमियों को दे कर अपनी गद्दी को

मजबत करने के लिये इस्तेमाल नहीं करेगी। भव देखना यह है डिप्टी चेयरमैन साहब, कि माया यह रूपया छोटे किसानों की भलाई के लिये खर्च हो सकेगा या नहीं क्योंकि ग्रब तक जो भी रुपया दिया गया-ट्रैक्टर लिये तो जो बड़े बड़े लैंडलाई थै उन्होंने लिये, इसी तरह से जो पंपिंग सेट के लिये रुपया लिया वह भी बड़े बड़े किसानों ने लिया जो रूपया कोग्रापरेटिव के नाम पर लिया वह भी बड़े बड़े किसानों ने लिया। ग्रीर जमीनें सरकार ने खरीदीं चाहे हरिजनों के लिये हों, चाहे स्टेट फार्म कायम करने के लिये खरीदीं। वह भी मैं यहां तक कहंगा कि जो मार्केट वैल्यू है उससे भी ज्यादा कीमत पर खरीदी गई इस पर मैं नहीं कहता कि राम राज्य है। इसमें ऐसी बातें हो जायें, मुझे कोई चिन्ता नहीं है। मैंने एक बात कही थी कि जो भी भाप इसके तहत करने जा रहे हैं उसमें जो फैक्टस एण्ड फीगर माप सप्लाई करें वह सही तौर से करें। मैं अर्ज करूं कि अभी अभी जनवरी में प्लानिंग कमिशन की तरफ से हमें स्टेटिक्स मिले थे। उसमें यह कहते हैं कि पंजाब में ५६ लाख २३ हजार टन फुडग्रेन । पंजाब वाले खद कहते हैं हमने एव्सट्रेक्ट्स स्टेटिस्टिकस में जो उन्होंने हाल ही में छापा है कि वह ४४ लाख का हुआ। और वह ही फिर एक श्रौर तीन महीने की क्वाटरली रिपोर्ट छापते हैं भीर उसमें कहते हैं ५५ लाख ४४ हजार हमा । उन्होंने एक भीर स्टेटि-स्टिकस सैकेन्ड फाइव ईयर प्लान की कामयाबी पर छापा है उसमें जिक्र किया है ५४ लाख ५३ हजार टन ।

इसलिए मैं हैरान होता हं कि सरकार के जरिये जो झांकडे छापे जाते हैं उसमें इस कदर बेदर्दी से गलत बयानी की जाती है कि फूछ, कहा नहीं जा सकता। मैं नहीं कहता कि गलत बयानी हो गई है। लेकिन लाखों टन का फर्क नहीं हो सकता। किसी ने दिया हो ऐसी बात भी नहीं है। लेकिन मेरा कहना यह है कि इस तरह का धंघा कब तक चलता

<हेगा । धगर माप मुझे इजाजत देंगे तो मैं ये सब फीगर्स भापके सामने रख सकता है। हर साल के मुख्तलिफ फीगर्स हैं। लाखों टन का फर्क है। ग्रीर इस तरह से स्टेटिक्स के चरिये गलत बयानी की जाती है। इन श्रांकड़ों को एक बार पढ़ने के बाद कोई यह ■याल नहीं करता कि इनमें कितनी गलत बयानी है। शायद किसी का ध्यान न जाता हो मैंने कल भी कहा था कि द्रागर सरकार चाहे सो यह सारे आंकड़े दे सकता हूं। तो प्राप ने स्टेटिसटिक्स के जरिये पांच एकड से कम जमीन रखने वाले किसानों को तसल्ली रहे हैं। मैं ग्रापका मशक्र हं लेकिन मैं आपसे अर्ज करना चाहता हूं कि आप अपने स्टेटिसटिक्स के मृताबिक यह काम न कीजिये। इस कारपोरेशन के जरिये आप जो रुपया किसानों की भलाई के लिये दे रहे हैं उसका इस्तेमाल उन्हीं की भलाई के लिये ग्रच्छी तरह से किया जाना चाहिये। इन लोगों को फायदा तामी होगा जब यह माना जाये कि जो कुछ रूपया किसानों की बैहतरी के लिये दिया जायेगा बहु उन्हीं पर खर्च किया जायेगा। राम **राज्य से पहले शैतान राज्य में लोगों को** श्राधिक से भविक दूष मिलता था, छाछ मिलती ची, मक्खन मिलता या ग्रौर किसान महा-अनों से कर्जा ले कर अपना गुजारा चलाते थे। इसी तरह से उनकी हालत इस जमाने में बेहतर भी लेकिन राम राज्य में ये सब चीजें गायब 囊ो गयीं । भ्राज किसानों के नाम पर पोल्ट्री कार्म खोले जाते हैं तो अंडे मैं खाता हूं । मुर्गिया पाली जाती हैं तो हम उन्हें उड़ाते हैं। चौरड़िया साहब की किस्मत में यह नहीं है । वह वैजिटे-रियन हैं । इसी तरह से किसानों के नाम पर जो रूपया खर्च किया जाता है चसका फायदा उन्हें नहीं भिलता है। मेरे कहने का मतलब यह है कि जो रुपया इस मार्गेनाइजेशन के जरिये खर्च किया जायेगा उसमें साफ जाहिर होता है कि आपको सेंन्ट्रल गदर्न मेंट के ऊपर तमल्ली नहीं है, श्रपनी स्टेट गवर्न मेंट भीर दूसरे महक्तमों पर तसल्ली नहीं है । सेन्ट्रल गवनमेंट के उत्पर तसल्ली

नहीं है। माज सरकारी महकर्मों के जरिये लाखों रूपया किसानों की भलाई के नाम पर खर्च किया जा रहा है लेकिन उन्हें उसका फायदा नहीं पहुंचता है।

द्यापने जो यह स्कीम बनाई है मैं उसकी मुखालफत नहीं करता हूं क्योंकि यह एक नया कदम है जो प्राप उठाने जा रहे हैं। मेरी नज़र में चाहे इसकी कोई क्रीमत नहीं है लेकिन जो यह बीमारी है वह कुछ करोड रुपयों से दूर होने वाली नहीं है बल्कि उसके लिये भ्रारबों रुपयों की जरूरत है। अधर आप इसमें इतना ही रुपया खर्च करते हैं तो मेरा कहना है कि **भगर भा**प भरीज को सिर्फ एनासीत भौर एस्प्रो ही देना चाहते हैं तो इससे उसको पूछ फायदा तो पहुंचेगा ही। उसको पूरा फायदा तभी पहुंचेगा जब झाप झपनी सरकारी पोलिटिक्स, भपनी छोटी सरकार की पोलिटिक्स में, किसी तरह का फैर्वरिटिज्म ग्रीर नेपोटिज्य न भ्राने दें। यह प्रच्छा काम जो भाप कर रहे हैं, किसानों के नाम पर कर रहे हैं। इससे किसानों को फायदा नहीं पहुंचेगा तो वह सब बेकार हो जायेगा। भगर भापने इस कारपोरेशन का इन्तजाम ठीक तरह से नहीं किया तो उसके जरिये जो रुपया किसानों को दिया जायेगा उसका मिसयुज होगा भीर किसानों के हौसले पस्त हो जायेंगे। किसान समझेगा कि मेरे नाम पर सरकार कदम उठाती है लेकिन मुझे फायदा नहीं पहुंचता है क्योंकि मैं अनप इ हूं, कमजोर हूं मेरे जराये महदूद हैं। मेरा कोई प्रागीनाइजेशन नहीं है इसलिये जो कदम भी सरकार उठाती है उसका फायदा दूसरे यार-लोग उठा ले जाते हैं। जनाव डिप्टी चेयरमैन साहब, मैं भापका, चेयरमैन साहब का ग्रीर वाइस-चेयरमैन साहब का ममनन हं कि ब्रापने मुझे इस बिल पर बोलने के लिये काफी समय दिया । मैं भापसे भर्ज करना चाहता हूं कि भाष पहली बातों की भूल जायें वरना दुनिया पुकार पुकार कर कर्त्वगी:---

## [श्री ग्रब्दल ग़नी]

जा इन लिबासियों के न जाहिर लिबास पर गाजी कवाए-होश व कवाए खिरद से हैं।।

धगर ग्राप इस तरह ग्रपनी ग्रक्ल को इस्तेमाल करेंगे कि गरीब किसानों की तरक्की हो, पांच एकड़ से कम जमीन वालों को फायदा पहुंचे, तो भ्रापकी यह स्कीम कामयाब हो सकती है। अप्रार आप चाहते हैं कि जो ट्यूब वेल ग्राप उनके लिये बनायें, जो पिन्यग सेट लगाना चाहें, अच्छा वीज देना चाहें, उन सबका फायदा उन्हें मिले तो जो रूपया इन कामों में खर्च किया जाये वह उनको मिलता है यां नहीं इसको श्रापको देखना होगा। जो रूपया डेरी या पोल्ट्री के लिये दिया जाये उससे फायदा पहुंचे भीर वह भी दूध-ग्रण्डाखासके। यह न हो कि वह दुध पैदा करे स्रौर उसको शहर में भेज दिया जाये और यहां पर मैं श्रीर श्रीनरेबल मेम्बरान पियें भौर कहें कि बड़ा अच्छा दूध है। जब तक ग्राप किसानों की भलाई की भ्रोर भ्रच्छी तरह से ध्यान नहीं देंगे भ्रौर जितना रुपया उनके ऊपर खर्च करना चाहते हैं वह उनके उपर खर्च नहीं करेंगे। तब तक श्रापकी यह स्कीम कामयाव होने वाली नहीं है। थैंक यू।

SHRI S. CHANNA REDDY (Andhra Pradesh): Madam Deputy Chairman, I rise to support this Bill wholeheartedly; not only I but the entire agricultural community of this land will welcome this measure. In my opinion, Madam, this is a belated step. Such facilities, through a corporation, have already been provided in the industrial sector and provision of long-term loans through such a corporation is a long-felt desire and need of the agriculturists also. After so many years, Government have taken this welcome step and I congratulate them on this point. Madam, as everybody admits, agriculture is the basic industry of our country.

Unfortunately in. the Second Five Year Plan, the emphasis was shifted from agriculture to industry but soon it was realised that unless a strong agricultural potential was created in the country, industrial development would not very much be possible. In the Third Plan, Madam, enough importance has been given to agriculture and all means and ways are being explored to step up production. In spite of strenuous efforts on behalf of the Government and others, we are unable to achieve the desired results in agricultural production. At the end of the Second Five Year Plan, we were nearer to the target but in the first two years of the Third Plan, development and production in the agricultural field are far from being satisfactory. Why is this so? In spite of the fact that quality seeds are being provided to the cultivators and year by year the supply of fertilisers is being increased, we are unable to achieve the desired results in stepping up production. This is mainly because our agriculturists are very poor and poverty always comes in the way. We always say and inculcate that modern methods of farming must be adopted by the agriculturists but this cannot be done with the scanty finances which they have got at their disposal. This may be possible only when they are equipped adequately with long-term, short-term and medium-term loans. As it is, the agriculturists are not getting adequate finances from all the available resources. The co-operative banksare able only to meet at the most ten ner cent, of the demand. The Rural Credit Survey Committee which went into this question in 1954 estimated that the need of agriculturists, so far as credit was concerned, was of the order of a thousand to eleven hundred crores of rupees. At that time only three per cent, of the demand was met by the different cooperative societies. After submission of the Report of this Committee, due importance was given to providing

credit facilities to the agriculturists

and now, throughout the length and breadth of the country, nearly two lakhs of rural credit societies have been organised and are functioning, though they are not functioning as one would like them to. In addition to these rural credit societies, there are the apex banks, the co-operative banks and so on which are providing short and medium term credit to the agriculturists. But to develop land so as to increase the production potential of it and to utilise the available irrigational facilities which have been created during the First and Second Plans, the agriculturists need longterm loans. At present such loans are provided only by the Central and Primary Land Mortgage Banks but here too they are only able to meet a meagre portion of the demand. Therefore, Madam, at this juncture when the stepping up of agricultural production is very essential, it is very good that Government have taken this welcome step and have come forward to bring into existence this independent statutory corporation to provide longterm credit facilities to the agriculturists.

Madam, it will be interesting if I mention the views of an expert who went into the causes of the failure of agricultural production in Coimbatore District. As early as 1887 Sir Frederick Nicholson observed, "Empty purses led to rude cultivation and a full purse in the Coimbatore Vel-lala's hands could conquer season and soil." Inis holds good even now. Madam, agriculture in our country is still a gambling in rain and we are much dependent on the mercies and vagaries of nature. This is because the agriculturist has not got sufficient knowledge to conquer these forces of nature. Nor has he got sufficient finances to conquer, as has been observed by Sir Frederick Nicholson, the season and soil. Therefore, as I have said earlier, this is a very laudable step which intends to provide long-term loans to agriculturists. Though meagre, it is a step in the right direction.

Madam. I would now like to deal with the question of credit-worthiness of individual farmers. As things stand today, the creditworthiness is assessed on the basis of the land value but the land value or the price of the land is not determined on the basis of the market rate which prevails but it is determined on the basis of land revenue. Under this state of affairs small cultivators are unable to avail themselves of the opportunities provided for giving them credit because a landowner possessing land of five to ten acres will be able to get only Rs. 50 or Rs. IOO, not more than that and it is so meagre an amount that it cannot help him in any way to improve the existing agricultural conditions. What I desire is that there must be a radical change in the method of fixing land prices so that the small cultivators can be benefitted. I will be clear if I illustrate by an example. I am speaking from my own experience of my parts of the country. If a small cultivator possessing land of, say, five acres applies for a loan, to dig a well, he will not be granted say. five acres applies for a loan, his land is dry and at the most the cost of that land in my part of the country will not be more than Rs. i 1000. He will get 50 per cent, of I that which means he will get only | Rs 500 and with Rs. 500 no well can I be dug.

SHRI N. M. LINGAM (Madras): Rs. 500 per acre?

SHRI S. CHANNA REDDY: No: for i all the five acres because the cost of his land will be Rs. 1000 at the rate of Rs. 200 per acre. Only fifty per cent, of the total price of the land will be advanced to him as loan and this amount of Rs. 500 is too inadequate for digging a well. But if the assessment is made the well is dug, after irrigational facilities have heen provided, then the value of these five per es will mount up to something like 1 Rs. 2500. But this aspect is not taken

[Shri S. Channa Reddy.]

into account by the officers who are supposed to fix up the value of tha land. This I have mentioned only to illustrate my point. There are so many other factors also. So, unless there is a radical change in the method of determining the value 0/ the land-other than the present system of basing it on the land revenue— the small cultivators will not be benefitted. They are not able te avail of the opportunities provided by the rural credit socities which give short-term and medium term loans and it will be much less with regard to this Corporation which intends to provide facilities for advancing long-term loans alone. In fact, no small cultivator would be in a position to avail of these opportunities.

Madam, next 1 would like to mention a few words about the land reforms. At the very outset I want to make it clear that I am all for these land reforms. My objection, rather my concern, is that these land reforms have not been expedited, i Even after 15 years of our independence, in some of the States the optimum or the maximum holdings have not been fixed. In some of the States the Land Reform Bills have not been passed yet with the result that a sword of suspicion and apprehension is hanging over the heads of the middle class and upper middle class farmers, who can invest and achieve results in stepping up food production. But they do not venture to invest because they are very much doubtful of the size of their holdings in the future. Therefore it is high time that the Government should see that the fixation of the maximum holding is done as early as possible. The middle class and upper middle class farmers must be told clearly that this much of land is going to remain with them and then they should be asked to put in every effort to increase the production. Only in that case the middle class fanners will come forward to take:

advantage of these facilities because it is natural that nobody would like to invest when he is not sure of hk future. Therefore I would again emphasise that land reforms should be expedited as early as possible, which have been already delayed beyond expectations. When that is done, I hope, Madarn, that this institution which is being brought into existence through this legislation will play an important role in the field of agriculture.

SHRI R. S. KHANDEKAR (Madhva. Pradesh): Madam Deputy Chairman, I rise to welcome this Bill, the Agriculture Refinance Corporation Bill, 1963, as passed by Lok Sabha on 28th February, 1963. It ia indeed a welcome measure and it has not come too soon. There was a long-felt necessity for a Bill of this nature and I feel that this ia one of the steps in the right direction.

Madam, we are passing through a crisis and our whole attention and energies are concentrated on our borders. We have to gird up our loins to defend our country which has been aggressed by China. We have to build up our defences and we have before us very heavy taxation proposals made by the Government. The nation is prepared to bear this heavy burden provided it is well and properly utilised.

Along with defence we have to implement our Plans also. We cannot afford to neglect our Plans which are basic for economic development and necessary for achieving our goal of socialism. In order to strengthen the defence of the country also our Plans must be implemented in full.

In our Plans we have to lay great emphasis on our industries. We have to develop these and have a proper industrial base. We have to develop our agriculture also but our agriculture unfortunately is far behind our expectations. We have to ?row

more food because it is well said that an army marches on its stomach.

As far as industries are concerned, the position regarding credit ia slightly better, compared to agriculture. There are various agencies of credit in industrial spheres. There is the Industrial Finance Corporation; there is the Industrial Credit and Investment Corporation; then there is the National Industrial Development Corporation and finally there is the Refinance Corporation for industries. In the agricultural sector however there was no provision for a refinance corporation. Hence this Bill is welcome and I support it.

Before I go on to the various provisions of the Bill, let me say something about the appalling condition in our agricultural sector regarding finance. We are short of food and we have to import as yet a lot of food and we have to spend a lot of foreign exchange for that purpose. Our population is also increasing rapidly and our agricultural production is not keeping pace with it. Rural indebtedness is the index of Indian rural economy. The Indian farmer and borrowing are inseparable. The Indian money-lender and high rate of interest are also inseparable. Rural indebtedness is mounting and it is estimated that it is to the tune of Rs. 1,800 crores. I have got my doubts whether this piece of legislation will even reduce it to any satisfactory extent. Rural indebtedness is attributed to uneconomic holdings and high rates of simple and compound interest charged by the moneylenders and also the little price the agriculturist ultimately gets for his production. Different agencies supply finance to agriculturists. There are agricultural money-lenders, professional money-lenders, co-operatives. Government, landlords, banks, etc., but the highest percentage among them is that of professional money-lenders. The Government and banks provide credit to the extent of just 3 per cent.

of the total credit. Again, the laws of interest made by the Government are hardly respected and followed in villages. Most exorbitant rates ot interest are charged by these moneylenders. Government agencies are unable to check it. Hence there was necessity for a measure like this which could provide longterm and medium credit to the agriculturist on reasonable terms.

Looking to the heavy indebtedness in the agricultural sector, co-operative credit societies have been able to touch only the fringe of the problem by way of providing short-term credit. There was no provision for long-term credit which is being provided by this legislation. But here again, looking to the stupendous problem before this country, it is doubtful how far this measure will meet all the demands It is indeed a big question to be answered. Land mortgage banks also have not been able to do much in this respect. It is interesting to mention the observation of the Agriculture Production Team, which toured the country recently, regarding agriculture finance. It shows a serious situation in this respect. It says:

"Over 85% of the credit which the cultivators use is provided by moneylenders and other individuals. Most of their small marketable surplus is sold to traders at depressed prices at market time. Many cultivators are not getting full value of their produce and paying exorbitant rate of interest for inadequate credit and do not have reliable source of production supplied. Thus they are unable to adopt many practices for increased, production. Only by a cooperative effort, with Government assistance can the stronghold of moneylenders and traders be broken."

This shows the urgency for adopting a measure like the present Bill. Hence I have welcomed this Bill.

With regard to its implementation, there are serious doubt\* raised by so

[Shri R. S. Khandekar.] many hon. Members who have spoken ! before and I join with them. Often it j is said that those, really need credit, do not get it. If they get it, they have to spend a lot before getting it and only a fraction of it reaches their hands which is insufficient for their needs. Secondly, with so much indebtedness in the country the Bill is unable to fulfil all the requirements of the agriculturists. Hence, the scope of the Bill should be enlarged.

Again, it is feared that by setting up this Corporation there will be duplication of work. Already there are various agencies like cooperative and land mortgage banks, community development blocks, etc., which are doing this work. Of course these institutions give credit to the agriculturists individually, but the credit is quite meagre as compared to their necessity. This Corporation, on 'the other hand, will advance credit for long-term and medium credit to institutions like co-operative banks and land mortgage banks, but there is a danger of misusing these agencies. It is often seen that those who i have got pull or influence manage to get credit and the really needy person is left out. Also, credit is distributed to interested persons at such time when certain political advantages are reaped by such distribution. This should be specifically avoided. There is also a bureaucratic way and red-tapism while distributing the credit. Those, who cultivate land but do not own land, do not get money. Hence, production is affected. Care should be taken to see that credit is given to a deserving person, whether he owns land himself or not.

In spite of various agencies being at wo'k in the country, our agriculture t uld not make much headway. By set ing up this Corporation, how far it will boost up our agricultural production is a great question. Let us hope it will help in answering that

question and in solving the problem. If by the setting up of this Corporation the private money-lender in villages is totally eliminated or controlled and agricultural production is increased, the object of adopting this Bill will be greatly fulfilled.

Now, coming to the provisions of the Bill, I find that the object of the Bill is to provide for the establishment of a Corporation for granting medium and long-term credit by way of refinance or otherwise for the development of agriculture and for other matters connected therewith or incidental thereto. The object is very laudable. There is no doubt about it. Efforts will be made to achieve this object, but as I have pointed out earlier there are many pitfalls in the way which must be avoided and serious efforts to achieve these laudable objects must be made.

Now, I come to Chapter II of the Bill. It deals with the establishment and incorporation of the Agricultural Refinance Corporation. The capital will be about Rs. 25 crores and Rs. 5 crores will be initially issued. This amount, as I have said, is too small. As I have already quoted, rural indebtedness in this country is of a serious magnitude. Although the limit is Rs. 25 crores and further borrowing can be made and Government will also advance loans, the hon. Minister in his introductory-remarks tried to meet this objection by saying that by setting up this Corporation the Government will be able to take the credit up to Rs. 500 crores. But even Ks. 500 crores in the context of things and in view of the vastness of the country and the growing indebtedness, to my mind, Is a very small sum. Looking to the magnitude of the problem, the capital ought to be still h'gher. There is no provision for individual shareholders in this Bill. Only co-ooera-tive banks are associated as shareholders. But m-inv of the co-on-n-tive banks are not in a good condition and their membership may

weaken this Corporation. Care, there-. fore, has to be taken to see that any-unwanted elemet does not enter the Corporation and make it a battleground for party or individual ends

Now, coming to Chapter III, I find that it deals with the management of the Corporation. of criticism has been A lot made with regard to bureaucracy in this organisation which is being manned mostly by Government servants or their Now, criticism has also nominees. been made that these persons, who are going to Corporation have little manage this experience of agriculture proper. Therefore, there is nobody who can guard the interests of the agriculturists as such. I also join in that criticism. Again, this management is going to be a very top heavy one, because there will be so many offices located at places, there will be all the staff, highly paid officers will be employed, and therefore administrative expenses are likely to be very great. Much of the money of this be spent only on Corporation will administrative matters. Then there will be all those disadvantages which are now there with the present administration. For example, nepotism, red-tapism, corruption and all those things will also be there, and this Corporation will not be free from these defects. Therefore, care should be taken to see that no such things happen in this administration at least.

Now coming to clause 18, it says:

"A director of the Board or a member of a committee who has any direct or indirect pecuniar:/ interest in any matter coming up for consideration at a meeting of the Board or a commitee thereof, shall, as soon as possible after relevant circumstances have come to his knowledge, disclose the nature of his interest at such meeting and the disclosure shall be recorded in 1 the minutes of the Board or the Committee, as the case may be, and the director or member shall

not take any part in any deliberation or decision of the Board or the committee with respect to that matter."

This clause says that any director of the Board or member of a committee, who has an interest in any affair of the Corporation or in any particular topic, will not take part in it and he will immediately disclose the nature of Ms interest. Clause 39(1) says:

"No act or proceeding of the Board or of any committee of the Corporation shall be questioned on the ground merely of the existence of any vacancy hi, or defect in the constitution of the Board or committee or on the ground of any director or member of any committee having L cted or taken part in any proceeding in contravention of section 18."

I do not understand this. Then what is the use of keeping clause 18 when all the proceedings of that meeting are not going to be vitiated because he takes part in that meeting? Suppose he takes part and certain resolutions are adopted, they are not going to be invalidated because of clause 39. So there is no use in keeping clause 18. Either there should be clause 18 or clause 39 should be modified to the extent. Otherwise it has no meaning. When you are not going to invalidate a resolution of Committee in which a particular member takes part, which is forbidden under clause 18, then clause 39 needs amendment to that extent.

Then I come to certain clauses which give immunity to persons working under this Act, Nowadays we always find in our legislations that all the officers, who act in a hnna fide manner, are exempt from any action. This is almost a routine matter in our legislations. But the real difficulty arises that as soon as this legislation has come into being our officers and others would not take at much interest, and because they have got this immunity therefore they would not work properly. Even if certain losses are incurred or certain

advantage of the provisions of thi BilL

[Shri R. S. Khandekar.] wrong actions are taken, the Government is not able to take action against them. So, I would request that this protection which is given to the officers should not be there, and if any loss is incurred or if anything wrong happens to the Corporation, those persons who are at the helm of affairs should be individually charged, and they should not be allowed to shirk their responsibility in this way. We are now going to adopt this measure with this clause. Nowadays we find a lot of nepotism and irresponsibility on the part of the officers, and therefore this protection, I submit, should not

Lastly, as I said, it is a very good thing that this Corporation is being set up, but care has to be taken to »ee that the loans are advanced on low terms of interest. It is often found that the credit advanced by these Corporations or Societies is rather on a very high rate of interest. Aa I have said already, so much manipulation has to be done and so much time is wasted in getting this credit; whereas the private money-lender is popular in the villages because, although he charges a very high rate of interest, the agriculturist gets the credit quickly. In corporations or in cooperative banks it is often found that for months and months together he does not get any credit. Much has been said regarding delay which causes hardship in getting the credit. That should be avoided.

Then, there is one point which I want to emphasize. In clause 2, agriculture has been defined as animal husbandry, dairy farming, pisciculture and poultry farming. I do not know why tea plantations or jute or coffee plantations or gardening have been left out from the definition of the word "agriculture". I submit that if agriculture means coffee planting, I have nothing to say; but if it is not, at least coffee planting should be included in the object and the coffee planters also should be given the

In the end, Madam, I say that the whole emphasis should be on the liquidation of rural indebtedness and on growing more food and meeting, the needs of the country. If this Corporation is able to solve these problems or to mitigate rural indebtedness to a certain extent, really the purpose of adopting this measure will be greatly fulfilled.

SHRI N. VENKATESWARA RAO (Andhra Pradesh): Madam Deputy Chairman, as a representative ot Andhra Pradesh, a State whose economy is largely based on agriculture, I rise to support thi3 Bill. Some other States, more fortunate, may have made rapid strides in the realm of industry, but I believe that no State could afford to neglect its agriculture. As is well known, Madam, 80 per cent, of our population is still dependent either directly or indirectly ou agriculture for its livelihood, and \*\* per cent, of our national income is still derived from agriculture, so every effort should be made to develop our agriculture. As the ex-Vlce-Chairman of the Planning Commission, Mr. V. Krishnamachari, was emphasizing the other day while participating in the debate on the General Budget, it is very neeessary that we should devote all possible attention to agriculture in the coming ten years so that our agricultural production could be doubled. I remember a famous exhortation of Mr. Hugh Dalton when he was the Chancellor of the Exchequer in the Attlee Government

He said that British agriculture was the greatest saver of the dollar likewise Indian agriculture could, in Ihe present context, be the greatest saver of our rupee as well as the biggest earner of foreign exchange, provided we go the right way about it.

Of course, for some time now, some credit facilities to the agriculturists are there. They are, however, inadequate. My hon. friend, Shri AvhrashiJingam Ohettiar, was saying

yesterday that at present 10 per cent, of rural credit was being provided by the co-operative societies. But I have my own doubts whether this figure is not an over-estimate. According to "Some Aspects of Economic Development" by Shri S. K. Bose, the proportion of borrowings by the rural people from Government agencies is even now just 3.3 per cent.; it is 31 per cent, from cooperative societies, while the figure for borrowings from these professional moneylenders is still 44.8 per cent, and from agricultural moneylenders 249 per cent. These figures show, Madam, that agriculturists are as yet obliged to depend largely for credit facilities on the traditional moneylenders. This position should be improved, if not reversed. am sure this speedily as possible, and I Agricultural Refinance Corporation would be very helpful in achieving this improvement. According to the Third Five Year Plan the short-term and medium-term loans that are expected to be advanced should rise by the end of that Plan from Rs. 200 crores to Rs. 530 crores. Though we are now in the third year of the Plan, 1 do not think that we have vet made enough progress in reaching this target. Maybe this Refinance Corporation, when formed, would enable us to reach the target at a fairly rapid rate. Because of the present emergency, apex co-operative societies as well as our land mortgage banks are, I understand finding it a little difficult to carry on even their normal activities. I wish my hon friend Mr Vengala Reddy, who happens to be President of the Andhra Pradesh Cooperative Central Land Mortgage Bank Limited, had been present here to participate in the discussion because, with his experience, have thrown greater light on the he could difficulties which our land mortgage banks as well as the apex co-operative societies are facing even in carrying on their now normal activities. In a communication to me my friend, Mr. Vengala Reddy, has this to aay.

"Just at present, on account, of the emergency, the finance available even for the ordinary work of land mortgage banks has become very slender, and unless the Corporation comes to being immediately, the useful work that these banks have been doing will receive a severe setback."

So, I feel, Madam, that this Bill,, which has come up before us today is a timely step, and that the proposed Refinance Corporation would go a long way in meeting the difficulties which some of the rural credit organisations already in the field are now facing.

Then, Madam, some of my friends from the opposition benches as well as my friend, Mr. Avinashi-lingam Chettiar, were criticising the provisions made in this Bill for the management of the Corporation. The one point which all of them have made is that a majority of the members of the Board of Directors would be Government officials. I, for one, fail to see any reason why an objection should be raised on this score. Obviously, my friends are forgetting the fact that this is not an agricultural finance corporation but an Agricultural Refinance Corporation. The primary purpose of this Corporation is not to advance loans to the agriculturists directly, or to deal with them directly. The main function of this Corporation is to sanction loans to land mortgage banks and to the apex cooperative societies. So, most of the time they do not have anything to do with the agriculturists directly. The interests of the agriculturists would be safeguarded by fee directors of the land mortgage banks and the directors of the apex co-operative societies, who get loans from this Corporation. therefore, think that there is not much point in saying that agricultural interests should be directly represented on this Corporation, because this institution, by its very nature, does not deal directly with the agriculturists but with those organisations that are already engaged in advancing loans to

[Shri N. Venkateswara Rao.] agriculturists; its function is to finance the banking and cooperative organisations that are dealing with this problem.

THE DEPUTY CHAIRMAN: Will you take more time?

SHRI N. VENKATESWARA RAO: Just a moment, Madam, I will finish in a minute.

Then, Madam, as was pointed out by the speaker that preceded me, I think it may be worthwhile to be more specific in the definition ol 'agriculture" because I also feel that sufficient credit facilities should be provided for tea and coffee plantations. Of course, I know that most of the tea and coffee plantations in the country today. . .

THE DEPUTY CHAIRMAN: Mr. Rao, you can continue some other time. The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at one of the clock.

The  ${\rm Hous}_{\rm e}$  reassembled after lunch at half past two of the clock, The Deputy Chairman in the Chair.

# MOTION RE. SITUATION ARISING OUT OF GOLD CONTROL

THE DEPUTY CHAIRMAN: Mr. Chordia, you will have to take 20 minutes and the other two speakers after you will take 15 minutes each, and the rest of the Members will take 10 minutes each, so that I can accommodate all those who want to speak.

SHRI BHUPESH GUPTA: (West Bengal); No, Madam. I had a discussion. We, three of us, gave notice of the motion. Now you decide the time in this manner. We gave the motion. In the other House it has been discussed and they have taken

a whole day. And you are cutting out our time. We cannot speak in 15 minutes over this matter

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you were present in the House when the Chairman announced that the time allotted would be two and a half hours.

SHRI BHUPFSH GUPTA: I know but you can extend it. If it is 15 minutes, I do not participate in the discussion.

SHRI V. M. CHORDIA 'Madhya Pradesh): Madam, I move:

"That the situation arising out of the recent Gold Control be taken into consideration."

उपसभापति महोदया, जो प्रस्ताव मैंने चर्चा के लिये रखा है वह स्वर्ण नियंत्रण भादेश के बारे में है भीर डिफेंस भांफ इण्डिया ऐक्ट, जो कि अस्थायी है, उसी के अन्तर्गत स्वर्ण नियंत्रण नियम बनाये गये हैं भीर उन नियमों के द्वारा सोने के रखने, उपयोग, क्रय, विकय, गिरवी रखने, निर्माण करके गलाने भादि भादि सब प्रकार के व्यवहारों पर प्रतिबन्ध लगाया गया है।

जहां तक सोने का सवाल है, वैसे तो
पुरानी कहानी कही जाती है कि राजा
परीक्षित ने सब से पहले स्वर्ण का मुकुट सिर
पर रखा था भीर उसके साथ साथ ही उनको
एक पागलपन सवार हुआ था भीर एक
सन्यासी जो तपस्या कर रहा था उनको
गले में उन्होंने एक मरा हुआ सर्प डाल दिया
था। ऐसा भी कहा जाता है कि सोने में
कलियुग का निवास है भीर उसी के भाषार
पर वह बराबर चलता रहा। एक किंव
ने भी उसके बारे में यह लिखा है:

कनक कनक ते सी गुनी मादकता अधिकाय, या खाये बौरात है, वा पाये बौरात ।। तो एक कनक को खाने से, एक धतूरे के खाने से ादमी पागल हो जाता है, मगर मोने को प्राप्त करने से ही पागलपन ुशुरू हो जाता है।

श्री महाबीर प्रसाद भागव : (उत्तर प्रदेश): कनक तो गेहं को भी कहते きし

श्री विमलकुमार मन्नालालजी चौरडियाः जी जनाव, मगर यहां सोने से मतलब है। तो इस तरह से यह पागलपन होता है, पर इसके बावजूद भी उसका महत्व कम नहीं हुआ भ्रोर लोगों का भाकवंग उसके प्रति दिन प्रति दिन बढ़ता गया भीर बढ़ता जा रहा है। उसमें किसी तरह की कमी नहीं माई। इसका मुख्य कारण यह है कि सोना एक ऐसी धातुहै जो थोड़े से वजन में प्रधिक मल्य प्रात कर सकती है। इस वजह से भौर भविष्य की सुरक्षाकी दृष्टि से भी नोगों ने सोने को इकट्ठा करना भावश्यक समझा ।

पहले जब लड़ाई होती थी तो राजा लोग बदल जाते थे फिर भी लोग सोना ही एक मात्र ऐसा साधन समझते ये कि चाहे जितने राजा बदल जायें, उनकी करेंसी बदल जाती, उनके सिक्के बदल जाते, किन्त सोने के प्राघार पर वे प्रपना प्राधिक ढांचा नहीं बदलने देते भीर उससे किसी तरह का कप्ट उनको नहीं होने पाता । बसे देखा जाय तो यह सोना का मृल्य केवल सन्यासियों के लिये नहीं है भौर जो ज्ञानशून्य हैं उनके लिये नहीं है। किन्तु जो संसार के जाल में पड़े हुये हैं, माया के चक्कर में से हुये हैं, उन सब के लिये इसका बहुत मृत्य हें भौर उसी मृत्य के प्राचार पर लोग इसको इकट्ठा करते रहते थे। बीच में चमड़े का सिक्काभी चला। इन सब के बावजूद भी ऐसी परिस्थिति हमारी हुई कि विदेशी भाक्रमणों के परिणामस्वरुप या प्रापस के लड़ाई शगडों के परिणामस्वरूप चारे हमारे राज्य बदलते गये, फिर भी लोगों की माथिक अवस्था नहीं विगडी

ग्रीर उनके दैनिक कार्यक्रम के लिये धन की जो भ्रावश्यकता पड़ती है उसमें कमी नहीं भाई। इसी दिष्ट से उन्होंने सोने को भपने पास रखना शुरु किया और उसको वे अपने पास एकत्र करते गये।

of gold control

बैसे देखा जाय तो जैसे जैसे सिर्विल-जेशन बढता गया और भन्तर्राष्ट्रीय व्यापार शुरु हुन्नातो उसमें भी सोनेकाही एक मात्र ऐसा मुख्य ग्राघार रखागया जिसके श्राघार पर व्यापार किया जा सकता है। इस प्रकार सोने का महत्व बढ़ता गया। सोचा यह जाता था कि स्वतन्त्रता के बाद इस प्रकार का मोह कम करके लोग भ्रपना धन ऐसी बैंक्स में सूरक्षित करेंगे जहां धन बचाकरके रखाजासके ग्रीर भविष्य में समय पड़ने पर उपयोग में लाया जा सके। किन्तुजब सन् १६४६ में बड़े बड़े नोटों का चलना बन्द किया गया और उसी समय के झासपास सन् १६४५-४६ में कुछ बैक्स फेल हुई और जैसी कि सभी हाल में पलाई बैंक की घटना घटी ग्रौर कुछ ग्रीर बैंकों के बारे में चर्चा चली, तो लोगों के मन में एक ऐसा भ्रविश्वास इन बकों के बारे में उत्पन्न हो गया कि इन बेकों में भ्रपनाधन रखनेमें हिचकते हैं। साथ ही साथ जो हमारे यहां पर बहुत बड़ा बजट बनता है भीर बहुत सा विदेशी कर्ज हमारे सिर पर है भीर लोग सरकार के बहत से प्रपञ्यय के काम देखते हैं तो लोगों के मन में यह भय होता है कि यह कहीं दीवाला न निकाल दे भौरये जो सरकार ने नोटस सर्क्युलेट कर रखे हैं इनको बन्दन कर दे भीर हमारी स्थिति खरावन हो जाये। इस वजह से भी लोगों का सोने के प्रति धाकपंण बदता जारहाहै।

इस सोने के महत्व व उसके प्रति द्याकर्षण के कारण ही कुछ रुढियां ऐसी चल गई जिनको लोग धार्मिक स्वरूप देने लग गये जैसे मंगलसूत्र का पहनना दक्षिण भारत में धिरुमागल्यम की सोने की थाली [सी विमलकुमार मन्नालालजी चौरहिया]
वेता और कत्या दान करते समय विलकुल
स्रोने से लाद करके कत्या का दान करता,
स्रादि, श्रादि, । इन रुद्धियों ने जो भ्रामिक
स्वरूप घारण किया वह मुख्यतः इसी कारण
से हैं कि सोना किसी तरह से उनके पास
रहे जिससे उनका मन्विज्य सुरक्षित रहे ।
इसी भाधार पर उन रुद्धियों को धार्मिक
महत्व दिया गया, लेकिन इन सब का लक्ष्य
एक मात्र यह है कि जब कभी भ्रापत्ति
स्राधे तो उभका सामना करने के लिये
सोने का उपयोग किया जा सके और कभी
मुखे मरने की नौबत नहीं भ्राये, उससे रक्षा
की जा सके । इसी दुष्टि से यह सोना
इक्षत्र किया जाता है।

वस हमारे देश पर बीनी आक्रमण हुमा और यह एक बड़ी भारी आपित हमारे सिर पर आई, तो इसका मुकाबिला सब को करना चाहिये, इसमें दो मत नहीं। इसी आशय से हमारी सरकार भी चाहती है कि हमको विदेशी मुझा की तकलीफ़ है, और हमको इस आपित्त का सामना करना है और इस चुनौती का जवाब देना है इस सिये हमको सोना चाहिय, परन्तु यह जो सोने का मोह है वह इसमें बाधक होता है और इसी आशय से हमारी सरकार ने स्वर्ण नियंत्रण के यह नियम जारी किये।

मृख्य उद्श्य हमारी सरकार का यही है कि जो सोने का अन्तर्राष्ट्रीय भाव है उसी माद पर हमारे यहां सोने का मूल्य भा जाय, सोने का तस्कर ध्यापार हके, सोने पर से लोगों का अनुराग कम हो और दबा हुआ सोना है वह बाहर निकले।

जहां तक सोने के भाव का सवाल है,
मुझे बड़े दु:ख के साथ कहना पड़ता है
कि इसकी जिम्मेदारी व्यापाध्यिं की
नहीं है, खरीदारों की नहीं है, मुख्यत:
इसकी जिम्मेदारी हमारी सरकार के उस
आधिक ढांचे की है जिसकी वजह से
इसारे इपये की क्य शक्ति इतनी कम है

कि सोना खरीदने के लिये प्रविक मूल्य देना पड़ता है।

वैसे देखा जाय तो हमारे यहां पर सन १६३६ में सोने का भाव १८ इपये २१ नये पैसे प्रति १० ग्राम था। उसके बाद द्वितीय विश्व यद्ध श्रारम्भ हुआ। द्वितीय विश्व युद्ध के समय में हमारे देश में विदेशी सत्ता ने पेपर करेंग्री का सक्युंलेशन ज्यादा किया । उसके परिणामस्वरूप भी लोगों का त्राकर्षण सोने के प्रति बढ़ा। दूसरी बात यह हुई कि हमारी करेंसी की खरीदने की ताकत कम हुई भीर उसकी वजह है भ्रन्तर्राष्ट्रीय बाजारकेभाव पर हम ठहर नहीं सके भीर मुदास्फीती के कारण लोगों को सोने के प्रधिक दास देने पढ़े। प्रवाहक सोने को धन्तर्राष्ट्रीय भाव पर लाना चाहते हैं, किन्तु जब तक हमारे यहां के मार्थिक ढांचे को उस स्तर पर न लाया जाय भीर हमारे रुपये के खरीदने की शक्ति को उस सीमापर नकर दिया जाय जो कि धन्तर्राष्ट्रीय है तब तक हमारा यह सोचना बेकार है कि हम इन अप्रकृतिक साधनों से सोने का भाव कम कर देंगे। वास्तव में प्राप इन नियमों के द्वारा अधिक चोरों का और तस्कर व्यापारियों का निर्माण कर रहे हैं। प्राज गांव गांव में इन नियमों का उल्लंबन करने वालों की संख्या बढती जा रही है, जिनको कोई भी संज्ञादी जासकती है। तो ऐसी स्थिति का ग्राज हम निर्माण कर रहे ₹ 1

प्राज हमारे रूपये की स्थिति यह है कि वैसे तो एक पाँड को खरीदने की जो कीमत ठेहरी हुई है वह यह है कि एक पाँड के लिये १३ रूपये ६ प्राने देने पड़ते हैं, मगर उसको यदि ग्रंडरक्लाथ डीलिंग के द्वारा खरीदना हो तो एक पाँड के २४ रूपये देने पड़ते हैं। श्राज हमारे रूपये की पह स्थिति हैं। ऐसी दशा में यदि सरकार सोने का भाव ग्रंतर्राष्ट्रीय स्तर पर नाना चाहती है तो उसके लिये ग्रंत्यक्ष

ज्ञावश्यक है कि इन नियमों के बजाय हम अपने आर्थिक ढांचे को ऐसा करें कि हमारे मोट्स की कीमत बढ़ जाये जिससे सोने के भाव में फ़र्क बासके।

दूसरे सोने केतस्कर भ्यापार का जहां तक सवाल है, तस्कर व्यापार की स्थिति ऐसी है कि जब तक भारत के बुकड़े नहीं हुये ये तब तक कुछ सीमाधीं पर प्रतिबन्ध भी हो सकता था क्योंकि तब उतने तस्कर व्यापार केमार्ग नहीं अपूले थे, किन्तु जब से पार्टीशन हो गया 🛢 तब से तस्कर व्यापार केइतने मार्ग खुन गये हैं कि जैसा मैंने पहले भी निवेदन किया है कि कई ऐसे क्षेत्र हैं जहां नकान हिन्दुस्तान में है तो खिड़की पाकिस्तान में खुलती है ग्रीर मकान वाकिस्तान में है तो खिड़की हिन्दुस्तान में खुलती है भौर कुआं पाकिस्तान में है तो रस्सी हिन्दुस्तान में ग्राती है। ऐसी स्थिति में चाहे हमारे मोरारजी भाई हों, बाहे कोई भी वित्त मंत्री हों, यह विलकुल भसंभव है कि वे तस्कर ब्यापार को रोक सके। भीर तस्कर का व्यापार केवल एक तरफा नहीं होता, दोनों तरफ से होता है। जहां पर माव कम होगा वहां से होगा । मानवीय कम-भोरी है कि मनुष्य स्वायं से पीड़ित है उसके चलते यह होगा कि श्रीर अपर इधर भाव कम होगा तो इधर क्केसोना जायेगा ग्रौर ग्रगर उघर भाव कम होगा तो उधर सेसोना भायगा, किसी की ताकत नहीं है कि इसको रोक सके। ऐसी परिस्थिति में कितना भी सस्त नियंत्रण लगा दें इसका रोकना ग्रसभव है। ग्रीर यह काम करने वाले कुछ गिनती के लाग हैं। उन गिनती के लोगों के लिये ग्रापकी सारे देश को कष्ट देना पड 📲 है यह मैं मानता हूं कि ग्रगर छट हो तो उनकी संख्या भी बढ़ सकती है, यह मैं नहीं कहता कि नियंत्रण नहीं होना

चाहिये, नियंत्रण तो मृति म्रौक्स्यक है परन्तु जहां चालीस-पचास लोगों के पीछे सारे देश को संजा देने की स्थिति आये तो वहा मैं निवेदन करुंगा कि जिस तरह से डिफैंस ग्राफइंडिया एक्ट के ग्रन्तगंत हमने देशद्रोह की ग्राशंका के कारण कुछ, कम्युनिस्ट भाईयों को गिरफ्तार किया है उसी तरह से हम माननीय मंत्री जी से यह अपेक्षा करते थे कि ऐसे जो लोग थे जिनके बारे में यह ग्राशंका थी कि वे म्रादतन तस्कर के व्यापारी हैं याजी थोड़ा बहुत स्मगलिंग करते थे उन्हें जेल में बिठा देते ---तो यह समस्या बहुत कुछ हल हो सकती थी।

जहां तक सोनेकेप्रति अनुरागका प्रंश्न है उसके लिये हमारी सरकार वे कुछ प्रयत्न किये। सबसे पहले देशभक्ति के ग्राधार पर हमारे वित्त मंत्री ने लोगों की भावनाग्रों को जाग्रत किया कि देश पर श्राफत बाई है ब्रीर ब्राप लोग पैसा दीजिये, सोना दीजिये, देश बड़ी विपत्ति में है भौर जब उससे भी कुछ विशेष काम नहीं चला तो २१-८-६२ को व्यापारियों से भाव कम करने का धनुरोध किया। जब उससे काम नहीं चला तो ५-११-१६६२ को स्वर्णबांड्स की योजना को लागुकिया भीर उसमें व्याज भट्टैक्टिव दिया भीर जब उसका परिणाम लाभदायक नहीं हम्रा तो फिर स्वर्ण के वायदा व्यापार पर नियं**त्रण** किया लेकिन उसका परिणाम भी कुछ ज्यादा लाभदायक नहीं हुन्ना । हां, उसका तुरन्त असर यह हुआ कि जो सोना १४४ रु० प्रति १० ग्राम के भाव से बिकता था वह ८६ रु०प्रति १०ग्राम के भाव पर ग्रागयालेकिन फिर उसका रिएक्शन हम्रा भ्रौर फिर भाव बाजार में बढ़ गये। इसके बाद फिर २-१२-१६६२ को वित्त मंत्री ने भाव गिराने के लिये कहा कि वह कटोर से कठोर कदम उठावेंग भीर भव सावधान हो जाइये । उसका

श्री विमलक्षार मन्नालालजी चौर 🖟 🖰 रिएक्शन हम्रा ग्रीर कुछ भाव गिर गया लेकिन फिर भाव बढ गया । तो जितनी जितनी घोषणायें होती रहीं उसी के हिसाब से उतने उतने भाव कम होते गये या बढ़ते गये। पहले भाव कम होता गया लेकिन फिर बढ़ता गया, फिर कम हुआ, श्रौर फिर बढ़ा श्रीर इसी तरह से भाव कम होता गया भ्रौर बढ़ता गया। अन्त में ६-१-१६६३ को गोल्ड कंट्रोल मार्डर निकाला।

वैसे तो मंत्री जी कहते हैं कि हमने बहुत सोच समझ कर गोल्ड कंट्रोल ग्रार्डर निकाला हैं, भ्रज्छी तरह से पूरा विचार करने के बाद यह गोल्ड कंट्रोल श्रार्डर निकाला है परन्तु देखने में ऐसा आर्थाकि अगर हमारे मंत्री जीने इस को ठीक तरह से सोच समझ कर निकाला होता तो जो परिणाम भ्राज स्वर्णकारों को भोगना पड़ रहा है वह भोगना नहीं पड़ता। जब कि यह ग्रार्डर निकाल था तब उसी के साथ साथ हमारी सरकार इस बारेमें भी विचार कर लेती कि इसका रिएक्शन किन किन पर पड़ने वाला है, इसका असर किन किन पर पड़ने वाला है, तो ज्यादा प्रच्छा होता लेकिन वह हमारी सरकार ने किया नहीं। ऐसी स्थिति में यह अत्यंत आवश्यक है कि हमारी सरकार इस पर विचार करके कि किन किन पर इसका श्रसर हमा है उनको राहत देने की कृपा करे। वह ऐसा करे तो ज्यादा ग्रच्छा होगा ।

जहां तक सोने की स्थिति का सवाल है मेरा निवेदन है कि यु० एस० ए० में १०० डालर को कोमत सै प्रधिक का सोना रखने को इजाजत नहीं है। फ्रांस में स्थिति यह है कि स्वदेश में चाहे जितना सोना रख सकते हैं लेकिन विदेशों में कुछ भी सोना जमा नहीं कर सकते। पश्चिमी जर्मनी, स्विटजरलैंड ग्रौर

बेल्जियम में किसी प्रकार 🌠 का 🎖 प्रतिबन्ध नहीं है। श्रीर हमारे देन में सोने की स्थिति क्या है जो कि हमारे मंत्रः जो को यह श्राकर्षण हो रहाहै कि ज्यादा से ज्यादा सोना लोगों के पास सं निकले। वह इसके लिये लोगों को बड़ा श्राकर्षित कर रहे हैं। हमारे। जो स्थिति है वह इस प्रकार से हैं : श्रौसतन भारत के प्रति व्यक्ति के हिसाब से सोना ०.२७ श्रींस है। तो हमारे यहां सोना इस हिसाब से हैं जबकि ग्रीसतन संसार प्रति व्यक्ति के हिसाब से सोना ०.६३ और है और य० एस० ए० में प्रति व्यक्ति के हिसाब से सोना ४.५० ग्रींस है।हां, साथ हो साथ यह बात भी है कि वहां का सोना सरकार के पास प्रधिक है ग्रौर जनता के पास कम है, सरकार के पास वहां का **सोना** ६० प्रतिशत है ग्रौर जनता के पास ४० प्रतिशत है भीर हमारे यहां जो सोना है उसका ६५–६६ प्रतिशत जनता के पास हैग्रौर सरकार केपास केवल ४या ४ प्रतिशत है। तो संसारके ग्रन्य देशों के मुकाबले इतना कम सोना जनता के पास<sup>े</sup> होते हुए सोने केप्रति जो श्रनुराग जनता के मनमें विद्यमान है उसकी कम किया जाना विचारणीय है। मगर<sup>ः</sup> जब यह अनुराग कम करना है। हैतों हमारो सरकार को इसके साथ हो। साथ कोई दूसरा ग्रालटरनेटिव भें। सोचना' चाहियेथा कि जनता जो धन एकत्र कर रहा हो, बचा रही हो उसको कहा किस तरह लगावे । उन्होंने कुछ योजनायें इं योरेंस वर्गरह की अपने भाषण में बताई है परन्तु मैं यह निवेदन करना चाहता हैं कि स्माल सेविंग्स की जो स्कीम्स है उसमें ग्रामीण क्षेत्र के लोगों को कितन। कठि-नाइयां भुगतनाः पड़ता हैं—गांव के लोगों को दूर से आने जाने में जो तकलं।फ उठानं। पड़तो है ग्रौर धन निकालने में जो कठिनाई उनको होती है उसकी वजह से लोगों का श्राकर्षण उनके

प्रति हो नहीं पाता है। तो इन कठिनाइयों को सबसे पहले दूर करने की धावश्यकता है। दूसरी बात यह है कि जिस रोज उनको पैसेकी जरूरत होती है उस रोज वह मिलता नहीं है। ग्राम का एक श्रादमी सोने को किसी आदमी के पास प्रतिभू के रूप में रख कर पैसा प्राप्त कर सकता था लेकिन भ्रापके यहां वह सहुलियत नहीं है, रविवार को छुट्टो हो गई तो पोस्ट म्राफिस से पैसा मिलता नहीं है या ३ बजे से पहले वह रुपया न लेले तो वह मिलने वाला नहीं है वगैरह वगैरह। तो इनको ऐसी कितनी ही कठिनाई पड़ती हैं। ऐसी स्थिति में मैं निवेदन करूंगा कि अगर सरकार इस पर तली हुई है कि सोने के बारे में लोगों पर नियंत्रण करना हैं कि वे सोना नहीं रख सकते हैं तो हमारी सरकार ऐसे निगोशिएबिल इंस्ट्रमेंट्स निकाले जिनको कि कहीं पर भी गिरवी रख करके रुपया लियाजा सके भीर ग्रासानी से किसी से भी उस पर रुपया मिल सके। उनके श्रभाव में यह अत्यंत कठिन है कि जो सोनायाजे पर एक बैंक के रूप में लोगों के पास रखा रहता था उनका उपयोग वे नहीं कर पायेंगे, इससे उसको बड़ी कठिनाई का सामना करना पडेगा ।

जहां तक स्वर्ण नियंत्रण नियमों का सवाल है, जितने भ्रापके इस्पन्टर्न वर्ग रह हैं **उनके बारे में** काफी चर्चा हुई कि वे लोग नियमों को पूरो तरह से समझ नहीं पाये भीर जब वे व्यापारियों के पास गये तो उनको र्म। बराबर समझा नहीं पाये। वे खुद कहते थे कि हमें भी पूर। तरह से समझ में नहीं श्राता । तो यह श्रत्यंत श्रावश्यक थाकि हमारी सरकार जरा कुछ उनको ठीक ढंग से शिक्षित करती और साथ ही साथ यह भी अत्यन्त ग्रावश्यक या कि हमारे यहां जो स्वर्शकार हैं उनको इन नियमों को अच्छी तरह से समझाती। ग्रंगेजो में समझ सकें इतनी बृद्धि बहत से लोगों में नहीं है इस लिये हमार। सरकार को चाहिये या कि प्रान्तीय भाषाओं में भी ग्रीर हिन्दी भाषा में भी इन नियमों को अनुवाद करा के ग्रविलम्ब सक्यंनेट करती-तो उससे लोगों को सुविधा होती और यह अञ्छाहोता मगर हमारी सरकार ने वैसा किया नहीं। साथ ही जो रिटर्न्स वगैरह के फार्म्स हैं वे सबके सब ग्रंग्रेजी में ही हैं। स्थिति यह है कि उनको भरने के लिये एक दलाल को बीच में कायम करें ग्रीर उनको उसके लिये फीस दें तब कहीं फार्म्स वगैरह भर सकें ग्रीर दे सकें। तो इस तरह को कठिनाइयों का सामना लोगों को करना पड़ता है और इस भोर भो हमारो सरकार को कुछ सुघार अपना करना चाहिये।

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नियमों की व्यावहारिकता का जहां तक सवाल है मेरा निवेदन है कि यह विचार नहीं किया गया कि जो हमारे यहां फाइन म्रार्ट डेवलप हो रहा है या जो मीना का काम कूंदन का काम होता है जिसमें कि २२ कैरेट सेकम केसोने का उपयोग नहीं हो सकता-चह होता रहे। वैसे तो हमारे मंत्री जी ने भाषणों में बताया है कि हम उनको वेयरहाउस में बिठा कर काम करायोंगे मगर यह तरीका कोई ठीक जचता हो ऐसी बात नहीं है। ग्राप उनको सीमित मात्रा में सोना दीजिये ग्रौर सोना देने के बाद उनसे हिसाब लीजिये कि तुमने कितना काम किया है लेकिन कोई ऐसी व्यवस्था हम नहीं कर रहेहैं। वे इन चीजों को एक्सपोर्ट करते हैं ग्रीर उसमें उनको काफी चार्जेज मिलते हैं, उनको काफी ग्रामदनी मिलती है, लेकिन इसका कुछ खयाल नहीं किया गया। इसी तरह से गोटा बनाने में सोने के तारों की जरूरत पड़ती है। तो कई तरह के ऐसे व्यवसाय हैं और [श्री विमलकृमार मुझालालजी चौरड़िया] बहुत सी टेकनिकल बातें हैं। वैसे तो मंत्री जी ने सब सोगों को कंसल्ट किया होगा फिर भी रूल्स को देखने से ऐसा नगता है कि वे प्रैक्टिकल नहीं हैं भौर कई सोगों को इससे कठिनाई होने वाली है।

रिफाइनरीज का जहां तक सवाल है तो घर घर में रिफाइनरीज थीं नेकिन ग्रब हम इनको लाइसेंस्ड करना चाहते हैं और इन पर कई तरह का प्रति-बन्ध लगाना चाहते हैं। तो इन सारे प्रतिबन्धों की वजह से भीर जो १४ कैरेट की बीबारी है उसकी वजह से स्वर्णकारों को कठिनाई है; क्योंकि उनको इसके बारे में आज नहीं है। वैसे तो मंत्री जी कहते हैं कि इसमें बड़ी भ्रासानी है, चांदी मिला चीजिये ग्रौर इतना कैरेंट कर लीजिये यगर कितने ग्रादमी हैं जिनको कि इसका ज्ञान है कि चांदी कितनी तौल में मिलायें भौर इसका क्या फारमुला है। तो इसके निये मंत्री जीको व्यापक प्रचार करना चाहिये भौर स्वर्णकारों को इसके लिये ज्ञान देना चाहिये कि वे १४ कैरेट का सोना किस तरह से बना सकते हैं। गांवडे 🕏 स्वर्णकारों सेहम मिले तो उन्होंने कहा कि हम यह नहीं बना सकते हैं भीर हम अपना काम धंधा बन्द कर के चूपचाप बैठे हुए हैं बेकार हैं, खाने पीने के लाले पड़े हैं। तो हमारा यह नैतिक कर्तव्य है कि जब किसी का व्यापार छीनते हैं— **भव**िक राष्ट्रीय भावश्यकता का लेबिल लगा कर उसे छीनना चाहते हैं--तो यह अत्यंत भावश्यक है कि उनके बारे में कुछ वचार करे।

श्रधिक समय नहीं है इसलिये अब मैं स्वर्णकारों के बारे में कुछ बातें और निवेदन कर देना चाहता हूं। वैसे तो हमारे अंत्री बीने कहा है कि कोई खास बात नहीं है, हबने सब सोच विचार कर किया है; फिर भी गांव गांव से बीर विभिन्न स्थानों से स्वणंकारों के प्रतिनिधिमंडलों ने अपने धांवदन-पत्र भेजे हैं, अपने मांगपत्र भेजे हैं, वह मंत्री जी के पास भी आये होंगे—जब हमारे पास वह सैकड़ों की संख्या में आ तकते हैं तो मंत्री जी के पास हजारों की संख्या में आ तकते हैं तो मंत्री जी के पास हजारों की संख्या में आये होंगे— बीर उन्होंने प्रच्छी तरह से उनके निये विचार किया होगा।

मेरा निवेदन यह है कि उनका सबसे पहले कर्तव्य यह था कि गोल्ड कंट्रोल झाडंर को निकालने के साथ-साथ स्टेट गवर्नमेंट्स को यह भी लिख देते कि वह एक वीकर सेक्शन हैं और हमारे संविधान में वीकर सेक्शन की जो मंत्रा दी गई है और जो वीकर सेक्शन को लाम दिये जाने चाहियें उसी में इनको भी लिया जाये और वही लाभ दिये जायें। मगर हमारी सरकार ने वह किया नहीं और इससे ऐसा लगता है—जैसा कि झाप कहते हैं बहुत विचार करके झापने किया नहीं।

तो हमारी सरकार का यह कतंत्र्य हो जाता है कि जो लोग बेरोजगार हो गए हैं, जिनकी क्षमता नहीं है और जिनके पास कमाने-खाने का और कोई धंघा नहीं है, उनके लिये कोई व्यवस्था करनी चाहिये और उनको जब तक भाप दूसरा धंघा नहीं देते हैं तब तक के लिये उनको बेरोजगारी का भत्ता दिया जाना म्रत्यंत आवश्यक है।

हमारे वित्त मंत्री जी के विभाग द्वारा १४ कैरट सोना बनाने का फारमूला जल्दी ही पापुलर किया जाना चाहिये, कि इस इस तरह से यह बनाया जा सकता है।

स्वर्णकार को रिफाइनरी बनाने के सिये इजाजत दी जानी चाहिये और साथ ही १४ कैरट सोना और उसके जेवर बनाने की देनिय दी जानी चाहिये।

नौकरियों में जो धायु का प्रतिबंध होता है उससे रिलेक्सेंचन उनको वहां जहां दिया जा सकता है वह देकर ग्रायु का प्रतिबंध हटा लेना चाहिये।

सरकार द्वारा मंजूरणुदा जा १४ कैरट का गोल्ड है उसकी जहां पर वे वनवाना चाहते हैं उसकी व्यवस्था करें भीर सरकारी एजेन्सियों द्वारा दिलवाने की व्यवस्था करें। उनकी गहने बनाने की खुट देनी चाहिये। १४ कैरट का सोना तैयार करना भी मुक्किल भीर रिफानरी की व्यवस्था भी नहीं, इसके कारण उनका सारा कारोबार और काम धंधा बिल्कुल गड़बढ़ में पड़ गया है।

वैसे स्वणंकारों को व्यवसाय फाइन प्राट्स में प्राता है। ऐसी स्थिति में जितने भी वारीकी के काम हैं जैसे टेलीफोन के यंत्र बनाना है, या हिन्दुस्तान मणीन टूल्स में घड़ियों के पुजे प्रादि बनान का काम है, ऐसे कामों में उनका खपयोग ने प्रस्ता प्रमा केन्द्रों में उन कामों को शुरू कर भीर इस प्रकार उन सोगों को लाभ देना चाहिये।

ग्रीर जो लोग उन कामों को करने में श्रममर्थ हैं उनको जमीन देने में प्राथमिकता दी जानी चाहिये ।

यात्री गाड़ियां लाइन पर चलाने के पर्राबट देने चाहियें या किसी भी तरह का 1281 RSD—5

दूसरा ट्रेड सिखलाना चाहिये और हमारे इन्डस्ट्रीच डिपाटंमेंट के मातहत जिन छहोगों में उनको लाइसेन्स दिये जा सकते हैं उनको देने में भी प्राथमिकता उनको ही दी जानी चाहिये; तकाबी दी जानी चाहिये, लोन्स दिये जाने चाहिये।

ये सारी जिम्मेदारी सरकार की इसलिये है; क्योंकि आप अपनी गलती की वजह से, देश को लाम पहुंचाने का लेवल लगाकर, उनको जुक्सान पहुंचा रें हैं। उनके प्रति अपका भी कर्तव्य है। हम वैसे सोशल वेलफेयर की बात करते हैं सगर कार्य रूप उसको परिणत नहीं करते हैं और कहते हैं एजीटेशन नाम-मात्र का है। तो क्या सरकार इसकी राह देखना चाहती है कि पहले एजीटेशन हो बाद में कार्यवाही करे? यह उचित और न्यायसंगत प्रतीत नहीं होता। इसलिये मेरा निवेदन है कि स्वर्णकारों के बारे में शीझ ही निर्णय लेकर उनको प्रधिक से अधिक राहत पहुंचाने का कट करेंगे।

The question was proposed.

SHRI NIREN GHOSH (West Bengal); I move:

I "That at the end of the Motion the following be added, namely:—

and having considered the same, this House is of opinion that the Gold Control Order has failed to achieve the declared aims of the gold policy, namely, to stop gold smuggling and bring down the price of gold'."

### i also move:

2. "That at the end of the Motion the following be added, namely:-

and having considered the same, this House is of opinion that the Gold Control Order has not helped the country to mobilise [Shri Niren Ghosh.] the huge gold hoards lying as dead capital with big business.

princes and other rich people for the purpose of productive investment'."

### I also move:

3. "That at the end of the Motion the following be added, namely:-

'and having considered the same, this House is of opinion that the Gold Control Order has resulted in the loss of livelihood for lakh? of goldsmiths and other artisans'."

### I also move:

4. "That at the end of the Motion the following be added, namely:-

'and having considered the same, this House is of opinion that in order to make the Gold Control Scheme successful, Government should declare-

- (a) a ceiling on gold hoardings in any form;
- (b) that all holdings above the ceiling would declared compulsorily acquired under the Gold Bond Scheme or some other suitable scheme:
- (c) that all holdings above the ceiling would be a penal offence;
- (d) that ornaments below the ceiling would be permitted up to 22 carat gold;
- (e) that goldsmiths and other artisans would not be required to take licences if they are not dealers in gold; and
- (f) that only those who manufacture gold ornaments etc. for sale and others who deal in gold would be liable to take licences'.'

The questions were proposed.

SHRI BHUPESH GUPTA: Madam, in a way it is a good occasion for us that we are discussing a matter of such importance as the Gold Control Order. I would only like to remind the hon. Finance Minister, if he would kindly like to be reminded, that once, in a Consultative Committee, some years ago from our Party we suggested that the gold reserves and hoards in the country should be compulsorily mobilised for the purposes of national development and for the Plan. The Finance Minister, it must be said to his credit. did not reject the idea but then he passed on to some political plane and said that it was difficult for him because such things could be easily done in a totalitarian country and would not be feasible in a democratic set-up. I do not say that the hon. Finance Minister has become a totalitarian but it is a good thing that he has accepted the suggestion that we have been making all these years. Even in our election manifesto for the third general elections, we placed these demands of mobilising the gold hoards and reserves for national development and attached great importance to it. Naturally, when any step is taken to tap the gold reserves and hoards for the needs of the country's economic development, the Finance Minister, or for that matter the Government, can certainly deserve the support from all rightthinking men. Therefore, when I give my general support, I again emphasise as to why I am supporting it. At the same time, this support is tempered with- complaints, grievances and criticisms on my part too. I shall deal with the different aspects of the mat-

When we are discussing it, we have in mind the controversy which has been raging in the country over the past few weeks or 2 or 3 months. There are many parties to this controversy. For example, there are the gold hoarders, bullion hoarders, former princes, millionaires and others and they have one line of argument

and reasoning. We do not share those arguments or reasonings at all. I wish to make it absolutely clear because their line is one of sticking to the gold hoards and denying the country and the nation what should come to the nation.

#### (SHRI M. P. THE VICE-CHAIRMAN BHARGAVA) in the Chair]

Then there are the jewellery artisans, goldsmiths and so on. They have been hit by the Gold Control Order and many of their grievances are legitimate and have to be looked into and considered sympathetically and as far as possible, the Government should try to meet their legitimate demands.

Then, of course, there is the public at large. The public comes in as a private user of gold, specially ornament gold and so on. Their case is also to be considered in a dispassionate way and in an objective manner, not completely divorcing ourselves from the realities of our social existence nor getting ourselves completely tied up with what had obtained in the past.

Now let us go into this question step by step but I must say right in the beginning that as far as the people are concerned, they are in favour of stringent measures against smuggling of gold and for saving the resources for the country. They are in favour of mobilising the gold hoards, in whatever form they are with the rich people, for the cause of the nation and for national development but their complaint is that the measures do not in some respects go far enough, whereas in other respects, they hit those sections of the people who really need relief. These measures do not help us to disgorge the gold hoards that are lying with the richer sections of the community, the millionaires, former princes, big landlords, and so on. Therefore all these aspects are to be considered. In discussing this problem, therefore, we have to first take into account the question of smuggling and the resultant loss to

national economy; secondly, the possibilities of mobilising gold for national development, restricting its wasteful use by the citizens and others; thirdly, the problem of the craft based on the work of gold and of the goldsmiths and artisans because there are 5 lakhs or more artisans and goldsmiths in the country and of you take into account their families, it will be more than 30 lakhs of people who are dependent on this particular line of industry and craft. The Gold Control Order, I must make it clear, is no social revolution or reform because it seems the Finance Minister digressed and made out in another place that it was a social reform; nor is the Gold Control Board a body of social reformers. All these talks about social reform are out of place here and sheer demagogy. Therefore we need not go into this aspect of the matter and the Finance Minister, of all persons, knows it very well and he would have never said it was a social reform unless he was interrupted or rubbed in the wrong way, perhaps by Mr. Prakash Vir Shastri in another place.

SHRI AKBAR ALI KHAN (Andhra Pradesh): But we say it is a social reform.

SHRI BHUPESH GUPTA: We will come to that. Therefore let us not get into that. We are not discussing the Hindu Marriage Bill or any such thing. This gold we need for the country's development. How to get it is the problem. How to deal with smuggling is the problem. These are the practical problems at issue. One may be very conservative without wearing any ornaments and one may also be very progressive with wearing some ornaments. Therefore let us not get into these things. Ladies can lighten us on this subject more than others, perhaps. Let us examine the different aspects of the gold policy and the Gold Control Order from these major considerations.

Take the case of smuggling of gold first because that is the crux of the

[Shri Bhupesh Gupta.] problem, which is a serious problem. There is no doubt about it. I am in entire agreement with the Finance Minister when he puts his finger on the problem and calls the attention

of the country to tackle this 3 P.M. problem. Smuggled gold

amounts to Rs. 40 to Rs. 60 crores annually and this amounts to a huge loss of foreign exchange every year. If you take the average for the last ten years, I venture to say that the total loss must have come to about Rs. 400 erores, enough to give us two steel plants or half a dozen heavy machine building industries for our economic development and the industrialisation of the eountry. Therefore, it is not a small matter and I would wish him god-speed, if it is a question of stopping this smuggling and saving all this money. But my complaint is that the Government haa failed in this matter. Why have they failed? An explanation has to be found for this and analytically the problem has to be considered. The Government has failed because it refuses to act against the smuggler. They act against the petty smugglers. Why has this great Government failed to act against smugglers of such a precious material as gold? The answer is simple. They have failed because these smugglers belong to high finance, they belong to a class of very influential people. That is why, because of class considerations and class ties, this Government has failed to act against the moneyed multimillionaire smugglers who have been playing fast and loose with our national economy. Am I right in saying it? Who are smuggling the gold? Not the petty man in Connaught Place walking on the street, nor those who are carrying on an illicit trade in Bombay defying the prohibition law.

Smuggling of gold can be indulged in only by the very well-to-do people, men with big resources. It must be realised that gold is bought from overseas clandestinely by diverting the commissions made on our exports.

How is this done? By under-invoicing our exports to overseas, to foreign countries. No small trader can do so, but big exporters from our country can, by misusing the foreign exchange accumulations of our nationals and of non-national residents in India or some such persons. These are again rich people who make compensatory payments in India for the acquisition of foreign exchange. These also are done again by rich people. Some people provide the foreign exchange in the other country, in England or Hong Kong as against certain payments made here to their agents, by Indian nationals or the gentlemen of the smuggling world. This is how it is done. Where do I get all this material from? Not from any Communist propaganda source or the smugglers' den. I get it from the note prepared by the Finance Ministry itself. This note was circulated to the Consu-lative Committee in which this has been very clearly stated. I will read not just the relevant portion only. It says:

"Hong Kong soon developed other methods of smuggling gold into our country and taking the sale Pro-ceeds out of the country either by outright smuggling of Indian rupee out of the country or by under-invoicing exports and by unauthoris. ed detention of foreign exchange earnings abroad etc."

This is how smuggling goes on. You can well imagine who are responsible for this smuggling today. Therefore, I wish to draw the attention of the country to this aspect of the matter, because I would like to fix the target of attack as far as gold smuggling is concerned. It is no use going after the common man and his ornaments. Let us go after the bullion hoarders, the smugglers.

[THE DEPUTY CHAIRMAN in the Chair]

Therefore, Madam, we have to take action. We know from our experience very well, that it requires

a S. P. Jain to have Rs. 18 lakhs in a West German Bank. I am not naming anybody. And out of that Rs. 18 lakhs some can go for smuggling gold or for helping the process. It requires a Bajoria group of industries to indulge in under-invoicing and indeed investigation is now in progress against this group of industries. Then there is the British concern—Jardine & Henderson—about which we asked questions in this House and replies have been given by the Finance Minister. This company has been fined an aggregate sum of Rs. 26 lakhs. They were fined 24 times and the total fine amounted to Rs. 26 lakhs. And on five occasions gold worth Rs. 32 lakhs was found from ships belonging to Jardine & Henderson in Calcutta, a British concern. This is how this

Recently, an American crossed into West Bengal from East Pakistan and his car was found to be a gold mine. Wherever you looked in it, you saw gold. Cavity after cavity disgorged huge quantities of gold. This gentleman had been sighted in the streets of Calcutta earlier and that car also had been sighted. It was an extraordinary type of car. Thanks to the efforts of the Custrms Authorities, he was caught. But what about the connections? Everybody knew that another car was also seen in the neighbourhood and it could not be traced for a while. This was also reported in the papers and it was said that a famous industrialist of Calcutta was seen in that car. The connection should be found. It is not difficult to catch hold of big people. This was all reported in the papers. The hon. Minister knows about it. This American car produced gold worth Rs. 20 lakhs, I was told. It was all reported. But we do not know the Indian counterparts of this gentleman and if they had been caught. Therefore, the organised

goes on. This is wellknown and in 1960, the

hon. Finance Minister had answered questions

put to him by me.

smugglers have to be attacked and we must get into their den, get at those who commit this crime and put them where they should go. This is how it should be done. The Defence of Indian Rules are there in their hands. While this Government can arrest a thousand Communists in no time, can they not arrest ten big smugglers in four months' time? Have they become so helpless? If so, let the Home Ministry give the powers to . . .

of gold control

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): May I tell the hon. Member that Communists, who have gone underground, have not been arrested for years?

SHRI BHUPESH GUPTA; Thank you very much. The Communists are here. But your smugglers can not only go underground but I am afraid they get shelter in Ministers' houses. Tliat is the trouble. When I go underground, I have to find shelter in the worker's house. But when the Minister needs shelter, he gets it in the smuggler's house. So they find in each other's house good shelter and accommodation.

SHRI MORARJI R. DESAI: This is a base slander. That is all I have to say.

SHRI BHUPESH GUPTA; That you have said before. You don't mind, Mr. Morarji Desai, it is just figuratively speaking. I don't mean you. The Finance Minister sometimes lives in Shri Shanti Prasad Jain's house in Calcutta, I don't know which one.

SHRI MORARJI R. DESAI: The Finance Minister has never stayed in his house.

SHRI BHUPESH GUPTA: But many Finance Ministers we have had. Why do you take it upon yourself?

Therefore, I say, this is how it ought to be done. I don't like to provoke him. because I want to support him also, for Mr. Morarji Desai has done a good thing by having this Gold ConLShri Bhupesh Gupta.] trol Order, generally speaking, though some of the things are not good. Therefore, we must not attribute smuggling to the demand for gold ornaments by private users, by the common man. That would be wrong, not that this is not a factor, but we must not exaggerate it.

SHRI K. SANTHANAM (Madras): But what happens to tlie smuggled gold? It is sold to the poor people.

SHRI BHUPESH GUPTA: If only Shri Santhanam would be a little patient, I would certainly provide him with the answer to that question. It is an intelligent question. I had anticipated it. I may say here that a good part of this smuggled gold is also used for transforming black money into legal wealth, a portion for other purposes also, such as for the manufacture of ornaments. We know how it is used as a backing for forward deals in futures and so on. Therefore, it is not right to say that the entire quantum of smuggled gold goes in the manufacture of ornaments. It will not be right; it will be an exaggeration. That is what I say. In this connection, I would invite your attention to the monthly letter of the First National City Bank of New York dated January, 1963, in which the question of private use of gold was gone into. I quote;

"In the world around us, with few exceptions, gold is held and traded privately, serving its age-old function as the citizen's favourite hedge against papermoney inflation. More gold moved in 1962 into private uses and holdings than in any other postwar year. The tentative figure works out at 1 1 billion dollars or some 250 million dollars more than in 1961. Thus somewhat over three quarters of total new supplies went into private uses and holdings."

But there, tms Kind ot smuggling is not going on. Therefore, these two things should be separated. If there is smuggling it does not mean that it goes into the manufacture of ornaments. It does not necessarily mean that smuggling is followed by this and this has been shown in other countries as well. Therefore, you must not touch one part of it only; there are other questions also and they have to be taken into account.

Therefore, Madam Deputy Chairman, strike against smuggling as much as you can but this is not the only way. Other way, have to be found out.. Foreign assets should be accounted for. Foreign trade is a source. Big accounts that are built up in the course of foreign trade by big business houses have to be broken up; otherwise, you cannot stop it. Therefore, that also is an important factor. Now, you cannot stop smuggling merely by putting restriction on the gold purity, that is to say, restricting gold to 14 carat purity. You cannot do so. This may be one of the ways that you have thought ot but vou cannot do so because then vou see there will be greater demand for 14 carat ornaments which will also consume large quantities of gold because the quantum of 14 carat gold consumed will be greater tlian the quantum of 22 carat gold consumed in the country today and this also has to be borne in mind

The Gold Bond Scheme, Madam Deputy Chairman, has failed. Before the Gold Control Order was passed, with all your temptations of 6£ per cent, interest, exemption from Capital Gains Tax, Wealth Tax, etc.; a sum 0° only Rs. 69 lakhs was invested in Ihe Gold Bond scheme. After the 0>-der came, the compulsion was there, t)"» threat was there; investment went up since January 10 and now it is of the order of eight creires of rupees. TMs would, to some extent, justify the minister's approach but all I would say in this connection is, carry forward the compulsion. Ask all these Deople to declare the gold hoards, non-ornament gold hoards on pain of confiscation of all illegal gold and five years' imprisonment and you will see that our multimillionaire class . . .

SHRI MORARJI R. DESAI: May I request the hon. Member to show me where it is? I will certainly send hirn to seven years' imprisonment and confiscate the gold.

SHRI BHUPESH GUPTA: That is right. Mr. Morarji Desai is an intelligent man but at times he asks such an absurd question. If I could show you, I will go and catch them and bring them to you. I say call upon Lie persons to declare the gold so that they should know that later on, il you find it, you may face them with this and give them five years' imprisonment and confiscate the entire stock -five years beside Mr. Dalmia, not in h:spital but in the Delhi Jail. Then, Madam, the Indian princes should be called upon to declare their gold. I say that it is very very important. Here again, I say, do away with this carat business but put a ceiling on ornament holding. Remove the restriction on carat, raise it to 22 carat but put a ceiling. Say also that in future a person can hold gold ornaments only to the tune of Rs. 5,000, shall we say? Put the restriction in that manner and this will also help the artisan.

As far as the artisans are concerned, their cases have got to be looked into and they should be given a chance. For generations they had been trained in it and they should not be thrown out of employment. In Calicut an artisan killed himself and his children. In Bengal it has happened and I read in the papers yesterday that in Bengal Shri Profulla Sen had been good enough to order a dole of four rupees to be given to these people who are unemployed. I say, this is adding insult to injury. I say, try to maintain the craft as far as possible without prejudice to the national income but put restrictions on the gold ornaments to the extent of Rs. 5,000.

Finally, I would like to say that as far as the people are concerned, this is needed for a rainy day. I do not think our people want anything else. Fashionable people and women of

the upper class may like to go about using rouge and cosmetics but as far as our womenfolk are concerned . . . (.Interruption). No reflection on any section of the Members. I say, some fashionable ladies perhaps, but as far as our womenfolk axe concerned, the women of our country, they live in dignity, they are shy in nature and live an unostentatious life and they do not like to flaunt ornaments. If they have certain ornaments, it is more as a saving, not merely as ornaments, which comes handy for the family in the rainy day. These ornaments are pledged and they get some money for the family and these ornaments are used to meet the demands of the family. That is how it should be viewed. When there is inflation in the country and money depreciates in value, when the banking facilities, credit facilities, are not there, when the earning is spread over and comes in very small amounts, sometimes they are saved in the form of ornaments. These, therefore, are saving, of the nation also. There are people who are down and out and who are not in a position to save in other ways but would like to keep something to fall back upon in difficult times. This aspect has to be borne in mind. I think it is a defamation of our people. How many people are exhibiting ornaments? You go to a peasant's house and you will find a small bangle or some little thing and it is not to be flaunted about. It is not for show. It is part of the family's wealth. Go to a worker's house in some place and you will find some small thing. Why take it away in this manner? If you want to conserve the nation's gold, you must know where the gold is and I would like the Finance Minister, since hp has taken the right step, generally speaking, not to falter in his future course of action but to extend this measure to cover millionaires, ex-princes and bullion hoarders. Compel them, by force of law, to disgorge their stock and speed up his intelligence service in this manner that should they not disclose their stock, Government itself would be in a

[Shri Bhupesh Gupta.J position to discover and trace the gold. That is how it should be done. This light sh.uld be continued orientated with the outlook of the people, keeping in mind the broad needs of the nation, not letting down either the small artisan, goldsmiths and other common men but always aiming at or against those richer sections of the people who are sitting on the country's, accumulated gold, who indulge in hoarding and profiteering, who indulge in future trade in gold which the hon. Minister has stopped and for which I congratulate him. That should be ihe approach in this respect. I find that, with all respect to the Finance Minister, his policy is somewhat wanting in some vital respect and I would beg of him, request him, to rectify this thing and take measures effectively against those who are in a position to disgorge the gold for tho needs of the nation.

Thank you.

SHRI K. SANTHANAM: Madam Deputy Chairman, gold has been one of the weak points of our economy for the last twenty years. So long as gold could be imported freely, there was no gold problem as such and the only difficulty in that case was that the saving; of the people went into gold in an unproductive manner. Therefore, in orde, to stop it, gold import had to be restricted and finally almost completely stopped. The result was that there was a vast demand for gold in the country; there was not enough supply and so the price of gold began to rise and rise, and from Rs. 15, which was the price of a sovereign in 1914, it came tn Rs. 80 or Rs. 90 recently. It came up to Rs. IOO also. (Interruptions) I was speaking of the sovereign. And as a result of this vast difference between the international and national price there was a large amount of smuggling because the smuggler was reaping great profits out of smuggling. Therefore, somehow or other, it had to be tackled and this smuggling had .to be put down. And 1 congratulate the Finance Minister for the courage with which he has tried to tackle this question.

But tliat is one part of the problem. The second part also is equally important and it is that of doing justice to the vast numbers of people who have bought gold in the open market. They did not buy from the smuggler;. It was kept an open market at which sovereign was sold at Rs. 80, Rs. 90 and even Rs. IOO during the Ia to 20 years. The middle classes all over the country have bought gold at this price which was allowed by the Government. It was allowed by our Government for the last fifteen j ears and therefore they are in possession oi this gold legally. Now, if anybody proposes that the shares of the Tatas or the Birlas should be acquired at the face value of the shares, then a cry would go forth that it is all confiscation. But what exactly is the difference between that and the present position when a person of the middle class who has bought gold at Rs. 80 per sovereign is now asked to hand it over at Rs. 30 or Rs. 35? Therefore, I think, the only just course would have been to pay him the same price at which it was bought, and acquire the gold. If instead of Rs. 80 or Rs. 90 or even Rs. 75 per sovereign could have been offered and a timelimit set saying that within six months people should deliver their gold to the Government at the vate of Rs. 75 a sovereign and then after six months the price wil! go down to Rs. 30 or Rs. 35, then of course the entire gold, probably Rs. 600 to Rs. 700 crores worth of gold would have *flown* into the coffers of the Government of India. But unfortunately, the Finance Minister could not take this step on account of our commitments to the International Monetary Fund. One of their conditions is that no Government should buy or sell gold except at the international price. This was undoubtedly a great difficulty in the way of an honourable and just solution of the gold problem. Therefore, while we

should encourage him in tackling this ] problem, there is the real issue of what should be done in the case of those who have bought gold ill the open market. I do not agree that t^c bulk of the gold in this country is in the form of bullion. There may be a small part which is in bullion but at least 90 per cent, of the gold in Ind'a is in the form of ornaments. 1 have no doubt about that.

SHRI BHUPESH GUPTA: How?

Swu K. SANTHANAM; Every year gold worth Rs. 30 or Rs. 40 crores may have been smuggled into the country but they have all been converted into ornaments. There may be small pockets where . . .

SHRI BHUPESH GUPTA: May I just point out that some time back, i think about three years back, the Finance Minister circulated a document in which it was estimated that the gold hoarding in the country was of the order of Rs. 2,000 crores and they pointed out that a sizeable amount of that was held in bullion. And recently their note shows that the total is Rs. 4100 crores and again it has been stated tliat a sizeable amount of that is in bullion and

SHRI K. SANTHANAM: 1 have already stated that there was an open market here and the bullion merchants, who held this gold, sold tt out to the people for making ornaments. There was no other purp.st; in hoarding this gold. Therefore the bulk of the gold was and is today in the form of ornaments. And what should the people do with their ornaments? Of course, they can hand it over to the Government of Tndia at half the price but is it right and just to ask them to do so? They will not voluntarily hand over their ornaments at half the price at which they have bought.

SHRI S. CHANNA REDDY (Andhra Pradesh); There is no question of handing them over now.

SHRI K. SANTHANAM: Now we have got—I do not know whether it is Rs. 1000 crores or Rs. 2000 crores and so I shall not speculate-this vast amount of gold in the form of ornaments and I think some of these people, who have got ornaments, would have to convert their some time ornaments into money for meeting their family needs. So either there should be a free market ior ornaments or somebody must take their ornaments and give them a fair price. That is the great deadlock into which we have fallen. Now, the Finance Minister-I do not know whose brainwave it was-has come to the conclusion that hereafter all transactions in gold should be in the form of 14 carats. I have no quarrel with that either; if a free right can be given to every citizen to hand over his ornaments of 22 carat or 24 carat gold to a public authority and get an equivalent amount of 14 carat gold, I think it would be a fair solution. It is the duty of the Government to create an open and legitimate market of 14 carat gold but it cannot be a free market; it will have to be a controlled market. Therefore, my proposal is that it should be the right of every citizen of India to hand over the ornaments which he wants to sell to a public authority, either to the State Bank of India or the Reserve of India or some other authority, Rank and get equivalent gold of 14 carat which can be soli to bullion dealers or to other people or which can be converted into ornaments. Unless some guch solution is found, an incredible amount of injustice and oppression would result and many of the people, who have put all their savings in ornaments, will be ruined. I do not think this is intended or that it is necessary. So I wholeheartedly support one half of the rold policy of the Finance Minister. I do also believe that in due course our people will get rid of the Ture of gold but a tradition of two to three thousand years cannot be broken in two. three or five years and we

[Shri K. Santhanam.] snould not attempt to bring about that reform at the cost of enormous suffering. We have to safeguard everything. I do not care for the bullion dealers; I do not care for the rich people Who are much cleverer than Mr. Bhupesh Gupta. They have spread out their gold among the poorer classes, among th© middle classes; in the form two tolas or five tolas tne entire gold lias been spread all over the country.

SHRI P. N. SAPRU (Uttar Pradesh): How would you differentiate between the price of gold and the price of shares? The price of shares also fluctuates.

SHRI K. SANTHANAM: Yes; nobody proposes that the existing shares should be bought over at half the price. But that is the proposal today with regard to gold that the gold should be surrendered at half the price at which one bought it Of course, there ig no compulsion yet. Unless you give a chance for them to exchange it or to sell it, it is as good as confiscation. Therefore i say that an honourable and just procedure should be evolved. An insti-. tution should be set up so that every middle class or poor class family which has got gold can hand it over and get 14 carat gold of fairly equivalent value. It is not good simply to leave it half-way and create a vast anuount of confusion land sut-fering. Therefore while I support the principle of gold control I also do propose that it should not be left half-way but it must be taken to the logical conclusion and we should see that the vast majority of the people in the country who have been allowed legitimately, legally and with open eyes by our own Government to invest their money In gold, should not be made to suffer. This is the earnest plea that I want to make to the Finance Minister and | I hope it will not fall on deaf ears. I

SHRI DAHYABHAI V. PATEL (Gujarat): Madam Deputy Chairman, I find very often the Congress Party is being driven into policies by the friends who sit on this side of the House. What they have been driving at they seem to succeed.

### SHRI BHUPESH GUPTA: Not yet.

SHRI DAHYABHAI V. PATEL: I quite agree that the Finance Minister ts faced with a very grave problem and he has taken a bol^ step, a courageous step, in the present circumstances. I am yet not able to decide in my mind Whether it was the emergency that made him do it or, according to the different statements maae from his Ministry or his deputies in this House that they have been planning this for some time, whether they have utilised the emergency to push this measure intent on preventing smuggling in every way, I am sure they will have the support everyone in the country. The people, who evade law for profit, are a very small number and I am sure the Government would have no difficulty in finding them out, if they are really intent on going after them. It is not at all difficult. After all, the smuggled gold has to come out and as the previous speaker has pointed out, smuggled gold has percolated from the smugglers to the ordinary -wageearner, the worker, in small quantities. In this country, gold has acquired a certain sentimental value besides its intrinsic value. Banking is a habit that has not come to this country. It is going to take some time before we come to that standard of literacy understanding. It is going to take some time that comes about. The common before sense understanding is that gold is a thing that does not deteriorate. It will fetch ready money in times of need. Besides, it is a little ornament to show off at certain functions. That is the reason why the poor man, the worker, the peasant, buvs gold. I mentioned one argument about it yesterday in the course debate on the other Bill that we were discussing to help agriculturists. The agriculturist buys gold because when he is in (difficulties he gets money 'readily for it. If out of a pair of bullocks one bullock dies, where does he raise money from? It is going to be a long time before the methods by which you mean to give him facilities —the red-tape dealing with officials^-become effective. But gold is a thing that comes to him readily ana handy. Now, are you going to deprive him of it?

It is said that the Government has no intention of confiscating gold. Once confidence is destroyed, whatever be your professions and assertions, it can never be restored. The policies of the Government progressively in the last few years have been such that there is sufficient justification for lack of confidence of the people. I would suggest that if the hon. Finance Minister would have taken the people into confidence and had told them: "Look here, this is our need. We will give you back your gold after ten, fifteen or twenty years", people would not have demanded the 6 per cent, interest that he is offering. People would have given it on a nominal interest most willingly in the hour of need. But the measure itself, half at least, is expropriatory. As the hon, friend who spoke before me pointed out, the man is getting half the value, particularly the poor man. I would not have bothered if it were the few rich people who were losing some of the value of their gold. But it is the poor man who is affected. Every house, every family, practically may be having a little piec^ of gold—half a tola, one tola, two tolas or five tolas. They are being deprived of the value of their gold. That is the most objectionable feature of this scheme.

Taking away people's gold, taking away from some people, had been tried by maniacs and fanatics in other countries, with all types of measures, with the utmost of violence. Hitler did it. I hope we are not copying those methods. I hope the Finance

Minster will not lose his temper as he lost the other day. I do not mind if he loses his temper on me. I am quite able to stand it. But I was rather pained at his remarks or criticism of an hon. Member who sits behind hirn. person, who has been with Gandhiji for such a time, was called by the name or compared to the author of "Mother India". It pained me very much. It has pained many other people. I hope he will not do something even if we criticise him harshly. I was wondering whether my friend, who spoke just before me, would not come in for a similar criticism for putting forward the feelings of the people as he understands them, in his own light, in the proper way before the Finance Minister. Apart from that aspect of it, it is not parliamentary practice for any member of a party to refer to another member or his party discipline. The Labour leader, Mr. Gaitskell, was criticised on the floor of Parliament several times, for his policies. He never said: "You are a member of the party. Your position is to leave the party. Look out." It amounts to a threat. No Member of the House can be threatened and I hope you, Madam, had the Chairman will protect Members from such threats.

SHRI MORARJI R. DESAI: May I say that I reserve my right to repeat it any time I think it is proper? I did nothing wrong.

SHRI A. B. VAJPAYEE (Uttar Pradesh): No, no.

SHRI DAHYABHAI V. PATEL: I repeat my protest and I think I have the whole House with me, including Mem'bers opposite.

(Interruptions.)

SHRI A. B. VAJPAYEE: May I say I am sorry, I was not present here on I that day? Otherwise, I would have j resented the remark made by the 1 Finance Minister. He was not ad-I dressing the Congress Parliamentary

[Shri A. B. Vajpayee.] Party. He was in the House and he cannot be allowed to threaten Members. Maybe, they may belong to his Party, but they are here in their own right. They have certain privileges.

SHRI MORARJI R. DESAI: May I say, Madam Deputy Chairman, that if I said any hing on that, occasion it was not merely referring to the Congress Party. I have my right as a Member of Parliament, as a Minister, to say what I think is proper. There was no anger in it. I said in truth what was asked for in truth and I am going to repeat it any time the occasion arises.

#### (Interruptions)

SHRI BHUPESH GUPTA: Madam Deputy Chairman, it poses a question of privilege.

THE DEPUTY CHAIRMAN: Mr Dahyabhai Patel, please continue your speech.

SHRI BHUPESH GUPTA: I want to say certainly the hon. Minister has the right to say it, but then he has to function under certain limitations of normal parliamentary practice and so on. Here he could certainly criticise his Party Member also, but what he said is not that. He said that she should dissociate with the Congress Party, go out and all that. The Rajasthan Member was threatened. Now. here it is not the A.I.C.C. or Jantar-mantar Road. He can criticise the hon. Member.

THE DEPUTY CHAIRMAN: You cannot make another speech now.

 $\mbox{Shri BHUPESH GUPTA:}$  It is not at all proper. Such threats spoil the debate.

THE DEPUTY CHAIRMAN: Please let Mr. Dahyabhai Patel continue.

SHRI DAHYABHAI V. PATEL: Madarn, I am sorry for the intrusion, but I think and I feel that many other

Members of this House feel that this is a matter of serious importance, of the privilege of a Member of the House . . .

SHRI MORARJI R. DESAI: You can take it up.

SHRI DAHYABHAI V. PATEL: and no Member of the House can be threatened by anybody in this House.

SHRI MORARJI R. DESAI: I have not threatened anybody.

SHRI M. P. BHARGAVA: Are we discussing Gold Control? (Interruptions).

SHRI BHUPESH GUPTA: You asked her to leave the Congress Party. Is there a greater threat than that?

THE DEPUTY CHAIRMAN: Mr. Patel, please carry on. Please speak on Gold Control.

SHRI MORARJI R. DESAI: I did not ask her to quit.

SHRI N. VENKATESWARA RAO (Andhra Pradesh): May I be permitted to say just one word? The Finance Minister said that she should go out of the Party and not out of Parliament.

### (Interruptions)

SHRI MORARJI R. DESAI: I said whether in truth, if truth compelled her, it would be right for her to associate with people whom she condemned in this manner. That is all that I said.

SHRI BHUPESH GUPTA: The philosophical part apart, it was a clear threat if you say such things here. It can be said outside.

SHRI MORARJI R. DESAI: I will repeat it.

THE DEPUTY CHAIRMAN: Since no objection was raised on that day, I do not think it is quite right to raise

that now. You please continue, Mr. Patel.

SHRI DAHYABHAI V. PATEL: I think it is right Ior a Member to protest against this encroachment on a Member's right.

SHRI SURESH J. DESAI (Gujarat): Budget is a matter on which a Government even falls. Certainly the Finance Minister was in every way justified to pull up a Member of his own Party. There is nothing wrong in that.

SHRI BHUPESH GUPTA: I would not like Mr. Suresh Desai to be pulled up by him for making this remark.

SHRI DAHYABHAI V. PATEL: Now, Madam, the Gold Control Rules should have been framed in a little more practical manner. One point I mentioned was about the difficulty of knowing how ornaments are held by different people. But what about the people who make them? Has Government tried to make an estimate of how many people are in the trade? Making ornaments is not only the business of rich men in cities, rich shopkeepers, but it is a cottage industry in this country. You go to every village and you will find a small goldsmith sitting near his sigri and heating it and making it into shape. In every village In this country you have a couple of them, and more where the place is bigger. What is going to happen to them with this 14 carat gold? Where is the 14 carat gold coming from? How are they going to be taught to make this?

Madam, a large number of jewellers, big and small, from all over the country had been in Delhi last week explaining their difficulties. I hope the Finance Minister has considered their difficulties with a little more sympathy and that he is taking steps to give them some relief or announce Kune relief to them. What happens to the ornaments that have already been made? Does the Finance Minis-

1; expect them to break them and make them again? There are orna ments made with imitation stones b< cause precious stones have now become very expensive. Diamonds are not within the reach of the ordinary man. So imitation stones are used, and ornaments are made from gold of a higher purity with those stones. What happens to them? Are they to I be destroyed? Is any compensation going to be paid to them?

Madam, while it is necessary to prevent the drain of our foreign exchange, it is not necessary to become so heartless as not to think of so many families all over the country who have been ruined, who have been ruined not in trade but who have no other occupation, who know no other occupation, who have been doing this only all their lifetime, who have passed their prime of life. What occupation will they learn after this? It is quite all right that you give education to a young man who is rising. You can tell him just to switch over to some other business, but what happens to the large number of them who have passed the prime of their life? Wkat happens to them?

SHRI BHUPESH GUPTA: The West Bengal Government have given them Rs. 4 per month.

SHRI DAHYABHAI V. PATEL: Well, that is the unfortunate situation in this country. That is how the Government functions, and therefore aptly the Government was called 14 carat G vyernment.

SHRI BHUPESH GUPTA; It is 2 carat gold. Why 14? That would be something substantial.

SHRI DAHYABHAI V. PATEL: Madam, I wish to affirm once again that it is not possible to change the habits of people by making laws. If the Finance Minister will not mind my quoting Gandhiji, I would say: "Controls give rise to fraud, suppression of truth, black market and arti-

[Shri Dahyabhai V. Patel.] flcial scarcities." This is one more type of control. That is going to introduce all these evils. I am not worried whether somebody makes a little more profit or not on this. But all this undermines the honesty of the ordinary man. The ordinary honest man who wants to make a living is tempted to do wrong and break the law because he cannot afford to abide by this law. What happens to bigger people? Does Government not know who are the real smugglers and where the smuggling comes from? Does it only come through motor cars? Does it come only through ships? We have a large frontier on both sides. If the Government keeps its eyes open, I am sure the Government will be able to find who are the people behind them, who have been supporting them, who have been protecting 'them, and that is why anti-smuggling measures are not able to take sufficiently harsh and deterrent action. May I suggest that the hon. Finance Minister may turn some of his ferocity on the smuggler instead of on the poor honest man who is trying to make his living, the poor honest man who is trying to provide for a rainy day, or an honest Gandhian like Rajkumari Amrit Kaur who had the courage to speak up in this House?

SHRI ROHIT M. DAVE (Gujarat): Madam, the gold problem that we are facing today is really the problem of diverting a part of the gold which is privately held today into the Government coffers. We are facing today a rather strange situation in which while the country has got a sizeable holding of gold looking into the per capita income and wealth of the country, as far as the Government is concerned, it has got very little gold Any objective worth pursuing regarding the gold policy has to foe objective of diverting a part of the gold into the Government exchequer. Judging from this point of view, so far the policy of the Government has abjectly failed. The Gold Bond Scheme which was expected to divert this gold from private into public ownership could not

achieve this object, whatever be the reason, and gold hardly worth about Rs. 8 crores or a little moie has so far been diverted through this scheme from private into public hands.

It has been suggested that after mature consideration the Government has come to the conclusion that it will not be possible to deal with the gold that had already arrived in the country before the gold policy was launched, and therefore the Government has decided to concentrate attention on the future arrival of gold ar.d to see that it is very limited in excent and that thereby valuable foreign exchange could be saved. If this be the correct interpretation of the policy of the Government, I am afraid it is a defeatist policy and will not serve the purpose which we have in view, namely, of strengthening our foreign balances which are required for more urgent problems like defence and development. All other wider issues like bringing about a b'g social revolution by changing the habit of the people by taking the. entire gold of the nation into the hand, of the state are to my mind quite wide of the mark. Our objective should be a limited objective, and we should find ways and means for achieving that objective. May I submit, Madam, that the objective should be to at least divert Rs. 300 crores worth of fold from private hands into the public exchequer, because that might ultimately give us a foreign exchange backing of nearly Rs. 500 crores, and that might help us in tackling the number of problems that we are facing as far as the international trade and international payments are concerned? If this is the objective with which the Rules have been framed, I do not think it is so very difficut to achieve that objective provided certain policy decisions are taken, and one of these policy decisions will have to be to take, compulsorily if necessary, a certain amount of gold from those who have bullion in excess of a certain quantity which might be prescribed. I may say that have got the

Wealth Tax Act before us and under that Act a certain amount of wealth is being declared year after year by those who are liable to pay the tax and if a limit is prescribed regarding the wealth that might be held in the form of gold by people who are paying Wealth-tax and if the rest of the gold is diverted to a scheme like the Gold Bond Scheme, to my mind, it would toe possible to divert a part of the gold from private ownership to public ownership and there would be no expropriation involved.

Much has been said about the price *bi* gold which the Government is prepared to pay, namely, Rs. 62. But it is completely forgotten that under the Gold Bond Scheme, 6 J per cent, interest is being paid on Ihe money which has been invested in the Gold Bond Scheme and after 15 years, it does amount to Rs. 125 per ten grams, which is a legitimate price which should be paid for gold.

SHRI DAHYABHAI V. PATEL: In rupees or in gold?

SHRI ROHIT M. DAVE: In rupees, of course. Why should it be paid in gold?

SHRI DAHYABHAI V. PATEL: There it is.

SHRI ROHIT M. D.AVE: If goid is held above a particular limit, certainly such gold could bd tiken away by the Government after paying due and equitable, compensation and, to my mind, the Gold Bond Scheme does provide equitable compensation and therefore there should be certain compulsions regarding this diversion of gold abov? a particular limit for being invested in the Gold Bond Scheme. If this could be done, wo need not require a large number of investigations, a large number of agencies and a large amount of private information regarding the source of gold. We can always look to those legitimate returns which w'll already

have been submitted to the Government and we may decide on the basis of those returns, keeping in mind that we want not more than Rs. 300 crores worth of gold at the present moment for the public exchequer, and see that it is diverted accordingly. If that is not sufficient, a further limit should also be imposed on every individual and family who is not paying wealth-tax, in which case a ceiling might be imposed and any gold which is above that ceiling with those people, could again be compulsorily taken under the Gold Bond Scheme by the public exchequer and thereby ultimately the total of Rs. 300 crores could be easily achieved.

We have been told that the present policy will succeed in discouraging smuggling and will bring down the price of gold. The price of gold has come down to a certain extent but it is very doubtful how long the price will remain at the level where it is today. Even the present level of price is much higher than the international price and that gap will have / to be bridged samehow or other. I do not know if the present deterrents that are involved in the Defence of India Rules would last indefinitely and if the price of gold will not shoot up again when these deterrents are no longer available. It is my impression that the price has come down today because of the fact that certain administrative measures have been taken by the Government and there is a fear in the public mind that the Defence of India Rules are so stringent that if the Government lakes any action under those Rules, it will not be worthwhile buying gold at black-market prices. But at the same time, it is worth remembering that gold is not changing hands even when the price has shot up to Rs. 115 or Rs. 120 per ten grams; gold is not changing hands even today when the price has fallen to Rs. 98 per ten grams, which is the last quoted price. After that, the price is not being quoted. The fact remains that people are still sticking to

[Shri Rohit M. Dave! gold in the hope that ultimately the price will rise, and as long as that expectation is there, as long as that expectation is fed on certain legitimate considerations on the part of those who are sticking to gold, it will not be easy for the Government to peg the price even at Rs. 95 or Rs. flti, and even if they succeed in pegging it at that level, it will not be worth while because the international price is Rs. 62. Therefore, the question of price also has to be gone into.

Similarly, there is the question of smuggling. Here again, to my mind, complacent conclusions are being drawn by the Government in thinking that because of this gold policy, smuggling has stopped. It has been argued that the price of the free rupee is appreciating, which is one of the indications that smuggling has at least decreased, if not completely stopped.

Heie again, it is possible that it is n.t the gold policy but the travel restrictions which have been imposed under the Defence of India Rules whiich are responsible for this decrease in the smuggling activities. It is worth remembering why the smug gling bakes place initially. The Government of India seems to have come to the conclusion that this smuggling can be explained only in terms of the disparities Of prices, the international price and the market price in May I submit, Madam, in ali humility that it is not such a simple matter as that? As Shri Bhupesh Gupta has out, pointed because of certain malpractices in trade a large amount of foreign exchange gets collected in foreign centres, and this foreign exchange has to be brought into this country in one form Or another, and gold and diamond are the two commodities which facilitate bringing this accumulated foreign exchange into this country very easily, and therefore we nnd that there is so much of smuggling activity As long as both in diamonds and in gold. this foreign exchange goes on accumulating in foreign centres, the question of bringing that accumulated money info this country will remain, and to that extent smuggling will continue in. one form or another It may be discouraged for some time but it will be very difficult to eradicate it completely as long as the other bigger problem has not been solved. Therefore, Madam, I would respectfully suggest that the gold policy, which has been announced by the Government and implemented by the Government, goes only up to a particular point but does not meet the requirements of the situation.

I would make only one point regarding the goldsmiths who are likely to be thrown out of employment, and I have done Certain schemes have been announced to give help to the goldsmiths when they have to change from one craft to another, and it has been suggested that certain Government posts will be reserved for them, that they will je given amount Of land-which is waste certain land-which they can develop and put to cultivation, that their children will be given preference in scholarships, etc. To my mind, such an approach to this problem is a wasteful approach. One does not expect a goldsmith to take a barren land and apply his skill and energy in order to cultivate crops on such a barren land. He has not got that skill; he is not trained for that, and he would make a mess of the thing if such a scheme is put into practice. A goldsmith, by the very nature of the job he is doing, is a precision artist. He has acquired the skill of precision, and the Country requires large number of crafts and skilled workers who have got this talent 'of working with precision. It would be better if these goldsmiths are trained for some such work wherein their accumulated experience, talent and skill can full use of, and it will be possible for them to contribute their best to the new trade or new craft I hey may be called upon to be

of gold control

engaged in, and therefore no such wild scheme of all sorts of help to the goldsmiths, which are generally applied to the Scheduled Castes, the Scheduled Tribes or the economically weaker sections of the people, or to the soldiers who have suffered in war or to those who have suffered in political activities, etc., should also be applied to these goldsmiths. Such an ad hoc arrangement would be 'ful. It would be much desirable if more thought is devoted to this problem of giving alternative employment to the goldsmiths so that it may be possible for them to make full use of the skill that they have got, it may be possible for them to earn a decent and honourable livelihood in the new circumstances in which they are put.

Madam, I thank you.

SHRI SURESH J. DESAI: Madam Deputy Chairman, the hon. Finance Minister deserves all congratulations for the boldness and courage which he has shown in promulgating the Gold Control Order. It is an onerous task, an unpleasant duty and a thankless task, but the shoulders of the hon. Finance Minister are broad enough. He is courageous enough to face all unpopularity, to court unpopularity for doing what he thinks is right, what he thinks is vitally essential in the interest of the country. At this time all sorts of bogevs are being raised. It is said that there is social disturbance in the Country; it is said that there is an unprecedented public agitation in the country. These are all bogeys. It is all wishful thinking. But all sorts of bogeys are sotight to be raised. It is also said that the Gold Control Order has failed, that it has not brought out s'o much gold that was expected. New, smuggling is going on in the country for decades together. The unproductive habit of investing money in gold is going on for thousands of years in the country, and the Gold Control Order has been promulgated just two months back, and you expect its results to be brought out immediately. This is all wishful thinking. There are interested parties who just want

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to malign the Congress Party and just to up some agitation or other with a o mal'gning the ruling party; it is nothing less than that. The difficulty with our people, Madam, is that there are so many people who are much interested to see that the Gold Control Order does not succeed. All spacious arguments are advanced. On the one side, it is said that the Government wants to take away all gold from the people of the country; that the Government wants to take away all the hard earned gold of the agriculturists. On the other hand, it is said that Government is not touching the hoarded gold and there are all Sorts arguments advanced. We saw exhibition of some of these arguments just now. Instead of valid arguments, instead of trying to be helpful in the task, a very thankless task which the hon. Minister has taken on, instead of trying to be helpful, abuses are hurled, adjectives are hurled; they think that abuses and adje are g"od substl'utes for arguments. There was an exhibition of it and we saw it just now, and these are all very contradictory arguments. These con-ictory arguments arise\* I submit, Madam, because of a deliberate misunderstanding of the Gold Control Order. The Finance Minister, time and again, has made it clear; in his speech also he has made it clear: in his statements also he has made it sufficiently clear; he has made it clear that there are twofold objectives of the Gold Control Order. He wants to stop smuggling of gold; he wants to reduce the demand for gold and to bring down the price of gold so that the unproductive habit of investing in gold is checked, is curtailed. These are all the objectives immediately, and these are objectives which are vitally beneficial to and the Gold Control Order the country, itself is very clear.

Now, let me deal with the second of the two objectives just now, about reducing the demand for gold and about bringing down the price of gold so that the unproductive habit Of investing in gold is curtailed. Let me

of gold control

[Shri Suresh J. Desai.] deal with that first. The Gold Control Order provides that only 14carat gold ornaments can be made. Now these 14-carat gold ornaments, Madam, are the kind of Ornaments prevailing all over the world. In most countries of the world costume jewellery is in vogue, which does not contain even one carat of gold. Ropes of pearls and necklaces of pearls, which you see in the necks of ladies, are all made of cultured pearls, and in other countries there is not this lure for gold, for 24-oarat gold. And even the 24-carat was not pure gold. There was some adulteration in that also. After all there adulteration in that also and the is some Government wants that there should be some more adulteration for the benefit of the country; nothing else. Now, when this costume jewellery is in vogue in most of the countries, why should it not be in vogue in this country also? But I do appreciate that there are certain difficulties. For instance, in Jaipur all sorts of artistic enamelled jewellery are manufactured. In Tamil Nad, Tiruchirapalli they make jewellery Out of synthetic stones also. And with- the 14-carat gold, the difficulties of making such jewellery are there, and certainly these difficulties are being looked into very carefully by the Gold Control Board—the Finance Ministry is also looking into all these difficulties, about refineries for 14-carat gold, etc. these difficulties will be met. They cannot, of course, be met immediately. After all, no notice of the Gold Control Order previous could have been given to anybody. Then the very purpose would have been defeated. The Gold Control Order had to be promulgated immediately and these difficulties arise, and certainly these difficulties will be met.

Now. Sir, it is said at times that our womenfolk will not take to 14-carat gold. It is said like that. On the other hand it is said that they will take 14-carat gold ornaments in unlimited quantity so that the demand for gold will not be reduced. Now, these are contradictory arguments. I

Either the womenfolk take to 14-carat gold, or they do not take to 14-carat gold, and if they take to 14-carat gold, then ihe social habit is changed, and the Gold Control is successful. And if they do not take to 14carat gold, then certainly the demand for gold will be reduced. Then also the Gold Control Order is successful. After all these are contra, dictory arguments which are advanced from a^ facile angle irrespective of logic, with a view just to bringing down or to maligning the Government in whatever it is doing, in its doing something which very essential for the country, which is very vital for the economy of the country. Instead of understanding it, instead of trying to be helpful, people go on maligning it and trying t<sub>0</sub> cook up all sorts of agitations just to make political capital out of it.

Then, I will come to the other point about smuggling. About smuggling everybody says that smuggling should be stopped, and everybody paid lip sympathy to that also, that smuggling should be stopped. Now we have got 14,000 miles of our coastline and our Iand frontier. After all, no Government can have a police force for 14,000 miles of coastline and frontiers. That would require a million men, ar even if patrolling is resorted to . . .

RUTHNASWAMY (Madras): Fourteen thousand miles of coastline.

SHRI SURESH J. DESAI: You should have heard it properly. I said 14,000 miles is the coastline and land frontier. If you want exact figures, I will give you exact figures for these —9,435 miles of land frontier and 3,525 miles of coastline. Even if the Government wants to have patrolling done all over, it will require 5,000 jeeps going round all the twenty-four hours of the day.

Nobody can stop it that way. And if the Government comes forward, if the Customs Department comes forward with a budget for this purpose before this House, this House will refuse the budget to the Government

After all, the Government had to stop smuggling in some way or the other. They have been trying to stop smuggling for a number of years. IT: 1959 when the Government found that our currency, which was a legal tender in the Persian Gulf countries, was changed into dollars and pounds end was being used with a view to purchasing gold, after a lot of negotiations they changed that currency and issued a special currency so that the smuggling of gold might be stopped. For a few months smuggling did stop. But after that they found a new racket developing. You see, Madam, there are thousands of Indians all over the world who have got some foreign exchange. I also agree with my friend, Mr. Dave, that there is secret accumulation of foreign exchange. The Finance Minister is trying to probe into that secret accumulation of foreign exchange. But certainly the Finance Ministry have to do something more. They should not be merely satisfied with making a probe into all this secret accumulation of foreign exchange. So, there are sbir.e people who go accumulating foreign exchange, purchasing gold from that and paying to the relatives of ihese people here in India in Rupees. And the profit that they make on the smuggled gold here is utilised with a view to paying something more to these relatives who are here. The Government, surely, cannot round up these thousands of Indians all over the world. Certainly, the Government is trying to probe into ail this secret accumulation. But that is not enough. The Government had to do something because the country is drained every year of Rs. 50-60 crores. And especially at this time of national emergency it was necessary that something should have been done. So, the hon. Finance Minister took up the onerous and thankless task and he was bold enough to do that. Why should anybody object to that I cannot understand.

The second question that was touched was about the unemployment problem of the goldsmiths. About the

unemployment of goldsmiths, all the figures are given in a memorandum Which has been circulated to Members of Parliament It is said that their number is 5 million, and each one of them has got five dependents. That comes to 2J crores. That means that every tenth or twelth person here is a goldsmith or a dependent of a goldsmith. So, all sorts of exagger ted figures are given. Even if you take the moderate figure of 4 to 5 lakhs, certainly we have all our sympathies with them. N'obody wants any person to be deprived of his livelihood, Nobody wants that any person should suffer. We have all our sympathy for them.

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SHRI DAHYABHAI V. PATEL: Your sympathy does not feed their belly.

SHRI SURESH J. DESAI: At the same time, Madam, it is said that smuggling is going on and the Gold Control Order is not a success. It is also said that non-ornament gold is being transformed into ornament gold. That means that the goldsmiths aTe busy, they are not idle; that they are engaged in this nefarious clandestine business. Well, if you say that smuggling has stopped, then the Gold Control Order is a success. The Finance Ministry has certainly instructed the State Governments to do everything possible for the goldsmiths. We have all our sympathies for the goldsmiths. I will just mention a few things which the Government of Gujarat is doing. Because I come from Gujarat, I know what the Government d Gujarat is doing and I hope the other State Ministries will also be doing the same thing. The Government of Gujarat have provided free education for their children. No school fee will be paid by them. Free textbooks will be given to them. Priority will be given to them in the distribution of cultivable land. Free loans will be given to them for buying sewing machines and ambar charkhas. Age limit for them for entering Government services will be raised.

THE DEPUTY CHAIRMAN: Is it a very long list? You must wind up.

SHRI BHUPESH GUPTA: It depends upon the Gujarat Government.

SHRI SURESH J. DESAI: The Small-scale Industries' Association, the Association of Engineers, the Federation of Gujarat Mills and Industry have come forward to help the goldsmiths and their children to be trained. Everything possible is being done by the Finance Ministry to help ihe goldsmiths. We have all our sympathies for them.

Here, Madarn, I will ask one question of my hon. friends. Whenever there is a social transformation, whenever there is an economic transformation taking place in a country, after all, in the transitional stagy certain sections of the society are bound to suffer. You pay lip sympathy in favour of all social transformation. But when it comes to the question of certain sections in the society suffering, you immediately raise a hue and cry.

SHRI BHUPESH GUPTA: May I know how much gold has come from the Maharaja of Baroda? He also belongs to Gujarat.

SHRI SURESH J. DESAI: That is none *ot my* business.

SHRI BHUPESH GUPTA: It should be the Gujarat Government's business.

SHRI SURESH J. DESAI: I will ask Mr. Bhupesh Gunta one thing. In Russia, after the Second World >talin transplanted a large number of people from the Ukraine in other parts of the country. The estimated figure was 10 million people. Where is the large middle class of China today? Where are the zamindars of India? Where is the landed aristocracy of India? When a big social transformation takes place, such a thing does happen. Step by step we are advancing towards socialism. In that

process, certainly, certain sections of the population are bound to suffer for the time being. But steps will have to be taken to see that they are gradually rehabilitated.

THE DEPUTY CHAIRMAN: I think that is enough, Mr. Desai. Mr. Mani.

SHRI SURESH J. DESAI: Only one sentence and I have completed . . .

Shri A. D. MANI (Madhya Pradesh): I have been called. Madam Deputy Chairman, at the outset in intervening in this debate on this motion, I should like to say that I am in general sympathy with the objectives of the Gold Control Order. But my grievance against the Government is that the manner in which this Gold Control Order has been clamped on the country, it has caused a good deal of untold hardship.

Madam, I quite agree with the Finance Minister that there is, in this country, a fatal fascination for gold. But unfortunately this fatal fascination is also snared by the International Monetary Fund whose meetings the Finance Minister attends quite often. I would like the Finance Minister, when he goes to the next meeting of the International Monetary Fund, to appeal to the Directors to give up their love for pure gold and to have only 14 carat gold. Unless the International Monetary Fund is converted to the 14 carat gold idea, it is not fair to expect that the people of India, because an order has been passed by the Government, would immediately accept 14 carat gold as a sign of distinction.

SHRI AKBAR ALI KHAN: Nowhere in the world they use pure gold for jewellery.

SHRI A. D. MANI: I am very glad that my hon. friend Mr. Akbar Ali Khan, has raised this question. He has been to the West. He has stayed for long periods of time in London.

SHRI BHUPESH GUPTA: He comes from Hyderabad.

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SHRI A. D. MANI: Hyderabad is not London. Madam, you have been to the West and so also many Members of this House. I can tell hon. Members of the House that the love for gold in the West is as intense as it is here. The only thing is that they have, not got enough money to purchase it. Let any one Member of the House offer a 22 carat gold bracelet to an English lady or a Western lady and let a simpler offer of 14 carat gold be made to her. I am certain that the person offering a 22 carat gold necklace wiH be viewed with a little more affection than the person who offers a 14 carat gold necklace. Let us not ignore the fact that 22 carat gold is valued all over the world.

Madarn, my objection to this Gold Control Order is . . .

SHRI BHUPESH GUPTA: Is Mr. Mani speaking from personal experience?

SHRI A. D. MANI: Why should you ask me when other hon. Members are here? My objection to this Gold Control Order is that it should have been preceded by public education. It should have been made an election issue. The verdict of the people should have been sought in a general election on this issue. I have seen the Congress Party manifesto which was issued at the time of the general election. There is no reference whatever to the desire of the Government to control gold. If this had been put before the people, and if the Congress Party had made it an election issue and secured victory at the polls, they would have had more justification for coming forward with the Gold Control Order. No other Party . . .

### SHRI BHUPESH GUPTA: We did.

SHRI A. D. MANI: You raised it? But I am glad you were defeated.

SHRI BHUPESH GUPTA: Twelve million votes we got. Therefore . . .

Shri A. D. MANI: Finance Minister was formerly the Chief Minister of Bombay and I watched with admiration at the time ne was Chief Minister, the way in which he brought about prohibition. Prohibition was brought about in four s ages. He started with one dry day a week, two dry days, three dry days and it was explained by him at that time that this slow process was designed in order to enable those who would be affected by prohibition, to find alternative What the Finance Minister employment. did as Chief Minister of Bombay to liquor, he unfortunately has not done to gold. necessary for the House and for the Finance Minister to understand why the people have attached value to gold. I am sorry to say It is the devaluation of the rupee, in terms of cost of living, in terms of purchasing power in other words, the taxation policy which his Government and he have followed and which has led to a rise in the cost of living, that is responsible for the love that the people have for gold. There is no escaping away from the fact that people attach a little more importance to gold because that seems to be the safe reserve and, as I said, the only International Monetary Fund too is not prepared to accept any other standard except the possession of gold. Whereas these orders have been brought into force, I can say that we have started for the first time this process of education but then the Finance Minister shou, d take into account the fact that he has imposed without Parliamentary sanction a form of wealth-tax on those people who hold gold and who purchased it at prices higher than the international price. The wealth-tax is levied only on certain categories of wealth. Below those categories people are exempted from the Wealth-tax. But in this wealthtax, which is implicit in the Gold Control Order, the taxation falls on those poor people who have been hoarding gold as a sort of reserve

for a rainy day and who find......(Interruptions) Yes, because your prices are going up, your monetary

[Shri A. D. Mani.] policies are chaotic and therefore they have to depend on something for a rainy day. Whether it is good or bad

SHRI ARJUN ARORA (Uttar Pradesh): Those people cannot make two ends meet because of the rising prices

SHRI A. D. MANI: People who have held gold as a reserve, as a sort of i inheritance ...

(Interruptions.)

The Finance Minister has taken away IOO per cent, of their holdings in the form of concealed wealth-tax on gold hoardings. I want him to take this aspect into consideration.

My concrete suggestion to him would be that this process of education must continue for a longer time. I quite realise that the country requires gold and that the gold smuggling should be stopped, but I would request him to amend the Gold Control Order in order to permit gold ornaments to be placed at the Reserve Bank for an indefinite period of time at the international price. The present load of taxation, which he presented just now in his Budget for the country, is so heavy that at some stage people will be forced to pledge their ornaments to pay the taxes. Let at least this opportunity be given to the people of this country that they pledge the ornaments for sale at the Reserve Bank at international price. I am prepared to that the Wealth-tax is reducing the difference between the international price and the present ruling price of gold. It has become very hard for people, because of the chaotic confusion with which this Order has been promulgated, to know what the Gold Control Order is today in this country. My first suggestion is that, as far as ornaments are concerned, there should be an indefinite period their being offered for sale at the Reserve Bank at international prices.

My second suggestion would be that ne need not make the 14 carat issue a prestige issue for the Government, I consulted many jewellers who came to Delhi recently and whom we met privately and we discussed with them their grievances and I put it to them whether they would accept 18 carat gold as a substitute for the present position and their answer was that with 18 carat gold, they would not be very much out of business and that gold ornaments of very fine quality can be made out of 18 carat gold. I hope the Finance Minister would not regard the issue of 14 carat an issue of treason for the country, because he did say that any person who buys gold at the present stage, when this country is facing an emergency, is committing an act of treason. I hope the difference of 4 carats between 18

carats and 14 carats would not be considered by him as an issue of treason under the D.I.R.

The third suggestion I would make is, since the public sector is expanding in many directions, why cannot the Government consider the question of setting up a public sector gold ornaments factory? I am not putting it in a light-hearted or facetious sense of the term or to pull the leg of anybody but really seriously . . .

DAHYABHAI V. PATEL: Only polished brass will be left.

Shri A. D. MANI: Whatever it ....(Interruptions). Since he has been urging at various places that ornaments of good quality can be made of 14 carat gold I am saying, why not set an example by having a small factory in every State capital where gold ornamentst of 114 carat purity or 18 carat purity can be made?

The other question of the employment of the goldsmiths, who have been thrown out of employment, should be taken into account. I may tell the Finance Minister that if the D.I.R. had not been in force, his Gold Control Order would have been already stuck down by the Supreme

Court as unconstitutional and illegal. The people of this country have certain Fundamental Rights guaranteed by the Constitution. The Finance Minister, by his policy, has deprived them of employment. He deprived them of the right to employment which is inherent in the Directive Principles of State Policy which form a part of the Constitution. Now I would appeal to him that he should consider the question . . .

SHRI RHUPESH GUPTA: He knows that the Directive Principles are not enforceable . .

SHRI A. D. MANI: Some principles are enforceable. Prohibition is enforced but not this. Every person born in this country is entitled to expect employment and a welfare State must provide employment to those who do not have the opportunity for it. At the present time a large number of people, who have been dependent for generations on this trade, are out in the streets and I would like to ask the Finance Minister whether the C.B.R. or the Gold Control authorities have worked out the implications of the present Gold Control Order. I am told that Rs. 50 crores worth of gold is being smuggled but I am also told that Rs. 10 crores are paid as income-tax by the goldsmiths. What is the plus and minus in this balance-sheets? We loso m~ney in one direction and we gain money . .

SHRI MORARJI R. DESAI: You seem to be very funny today.

SHRI A. D. MANI: Because the Gold Control Order is funny. It makes it funnier for any person to discuss it. I would like to make one more suggestion about the question of manufacture of gold ornaments.

SHRI BHUPESH GUPTA: Do you think the reply will be funnier?

SHRI A. D. MANI: Maybe the funniest part may be the reply. I would like to make one suggestion about the making of gold ornaments

I raw recently a sample of a vanity case made by a Jaipur goldsmith. It is a work of great beauty. It was done in enamel. It has been given a colour, ing and the man said that it could never be made in 14 carat gold and it is made for export purposes and the value was Rs. 14.500. Very few can purchase it, not with the present rate of taxation, unless one of those blackmarketeers, whom my friend, Mr. Gupta, mentioned, as riding in a motor-car, the famous industrialist, who was caught and gold bars were taken out, unless that man offers to purchase, unless there are people of that kind. They are not going to be interested in this. Please do not kill— this is my request to the Government —the curio industry in India, because this has been the work of generations of Indian craftsmen and it is going to get you foreign exchange. At least for that purpose the Government should release gold for making curios under their strict supervision.

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I would like to make one more point about the use of gold and that is for making of thalis or ihirumangal-yams in gold and mangal sutras and wedding rings. In spite of all the admonitions of the Finance Minister and the Government to give up the love of gold, nobody likes to think in terms of stainless wedding. But whenever we speak about weddings, we talk of golden jubilees and silver jubilees. Why do people make use of such expressions? Why not they speak of "plastic" jubilee? Why not use the term "stainless steel" jubilee? It is because gold is associated with our tradition, with our way of thinking. I would like to make one request. The number of persons, who get married and who can afford to go in for gold for this purpose, is very limited. Not everybody can afford to go in for a gold "thali."

AN HON. MEMBER: Why marry?'

SHRI A. D. MANI: Let them get married. All people are entitled to their happiness. And people do go in for a gold ring or a gold thali, because

[Shri A. D. Mani.] this is part of our religion and our tradition. Now, I would request the Finance Minister to issue permits just as permits are being issued for the use of scooters and motor-cars. (*Interruptions*) These suggestions are made after careful thought.

SHRI AKBAR ALI KHAN; Question.

SHRI BHUPESH GUPTA: At least we get an idea of your thoughts.

SHRI A. D. MANI: I mean in the case of genuine demands, in matters concerning religion, our weddings and so on, there should be some kind of concession.

I would say a word about the Gold Control Board, which is relevant to the subject under discussion. The qualifications of Mr. Kotak, the Chairman of the Gold Control Board, have been the subject of many interpellations in this House and when the Finance Minister said that the allegations against him were false, I accepted it. because I have no doubt that Shri Morarji Desai will never engage a person whose qualifications are of a doubtful character. But I would ask him and Mr. Kotak to bear one point of view in mind that there is something like the principle that justice should not only be done, but it should seem to be done.

SHRI DAHYABHAI V. PATEL: Caesar's wife should be above suspicion.

SHRI A. D. MANI: Why speak of other people's wives as part of it? I wanted to bring in this question of justice being done and done in a proper way. In the case of Mr. Kotak I put the question to the Finance Minister, asking him whether Mr. Kotak resigned his post as Minister in the Saurashtra Government for negotiating a private deal in Japan and the Finance Minister denied the. allegation. I myself was not sure of it. I wanted information and I am sorry I

put that question to him; because in fairness and decency of parliamentary life, if a mistake is made, that mistake must be flatly admitted. I made further enquiries and I understand that the deal was struck after he left the Saurashtra Government, when he went to Japan in another capacity and he had a right to conclude the deal. But the volume of evidence that is available shows that Mr. Kotak was part of this concern, whether the dominating part or the passive part, it is for the Finance Ministry to decide. But he was part of this concern. I would not request the Finance Minister to ask Mr. Kotak to resign. He would not do it because he did not make a wrong choice. But Mr. Kotak himself, in view of so much criticism of his connections and his antecedents, should make it easy for the Gold Control Order to be exercised properly by offering to resign himself. If the Finance Minister examines parliamentary practice, he will find that whenever a person has been the subject of acrid controversy, he has agreed to resign and said that in the public interest and in the interest of public policy he was resigning. He resigns with a clean record. We make no allegations against him. The fact that a number of people doubt his qualifications for being an impartial chairman of the Gold Control Board itself should make him riffer his resignation to Government and help the Finance Minister to choose somebody who would be free from controversy.

Madam, I would conclude by saying .. .

AN HON. MEMBER; One word?

Shri A. D. MiANT: Many words have been said. I have to say a few more words before I conclude. I say that the Government has embarked on a very bold policy. This policy I want to succeed. I am not one of those who run down the Government's policy because it happens to come from the party in power. But this, policy should be worked out slowly-

and there should be a little accommodation in regard to the enforcement of this policy. Till the other day we loved gold. We called little girls after the name of gold-Swarna-and all that. And now we are saying gold should be a term of opprobrium.

AN HON. MEMBER: Fourteen carat gold.

SHRI A. D. MANI: You want fourteen carat gold? Whatever it is, I say this ought to be done slowly and I would request the Finance Minister that whatever accommodation is possible, in regard to the adjustments of es and So on, he sh uld give in a liberal and generous way. As I have said, people have been taken without warning. If in a general m, this had been an issue, then the Government could have come with the moral authority to oush through any legislation of this kind. But this has not been done and since no warning had been given, it is only fair and prudent that the Government should go slow with regard to Denalties as far as the Gold Control Order is concerned

THE DEPUTY CHAIRMAN: Mr. Ariun Arora. You have only ten minutes.

SHRI ARJUN ARORA: I will take only nine.

Madam Deputy Chairman, I rise to support the Gold Control Order. The Gold Control Order has behind it a very good idea, but my only sorrow is that that a very good idea is being very badly executed. Smuggling of gold had become rampant before. Long before the Chinese aggression, the smugglers had invaded our country and something should have been done hy the Finance Minister on these lines long ago. But it was at a very late stage that he began to move and the first move of the Finance Minister was to issue the Gold Bonds. That, as has been pointed out in this House and elsewhere, has miserably failed. People, who had gold, were not pre-

pared to buy the gold bonds. Then the Gold Control Order came. The idea behind the Gold Control Order is, as I admitted, a sound one. Nobody has the right to sacrifice the interest of the country and to rob the country of foreign exchange merely because of some superstitious belief or because he or she finds gold attractive. But I am afraid the Finance Ministry is bringing in this measure in a halfhearted manner. Declarations of non-jewellery gold have been made, but there is no provision for confiscation, no provision for taking over, no provision for buying over the gold which some people have hoarded and not declared. As a matter of fact even declared gold, where it is in excess of a reasonable quantity, should in one way or the other be taken over by the Government

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SHRI MORARJI R. DESAI: The Order provides that if any gold is not declared and it is found, then it will be confiscated. It is provided. Why does the hon. Member say it is not provided?

SHRI ARJUN ARORA: Even declared gold, when it is in the possession of an individual, if it is more than a reasonable quantity, the Government should be able to take over, buy over at a reasonable price.

SHRI BHUPESH GUPTA: The Maharaja of Darbhanga had 11 maunds of gold and other maharajas would be having many more maunds of gold.

SHRI ARJUN ARORA: As a matter of fact, I am afraid the Finance Ministry is not clear on its own policy. Does it want merely to stop the smuggling of gold or does it want the gold in order to have a gold reserve and in order to buy materials for the national defence? If the idea is merely to stop smuggling, perhaps to some extent, the present policy may succeed. But if the Government thinks that this is necessary for national defence then these declarations and the absence of any provision

[Shri Arjun Arora.] against the big holders will not help the Government and this policy.

The achievement of the Gold Control Order so far has been that the rich holders of gold have not been affected, they are not afraid. They know that they will be able to escape but the poor and the middle class people, who have some gold, have lost all confidence and the people who have some little pieces of jewellery are in panic because of the fact that the Government does not move; that the Gold Control Order has no pri-vision against big holders is very well known. It is, of course, not correct to expect Government to give up a policy merely because some goldsmiths will be unemployed. In a social reform, in any drastic change, some suffering is bound to exist. It would have been much better if, as soon as the Gold Control Order which, as the Finance Minister said the other day, was issued after long deliberation, the Finance Ministry or the Government had come out with a scheme simultaneously to rehabilitate those people who are likely to be or who have been rendered unemployed because of this Gold Control Order and there would have been greater appreciation. Today, what is happening is that the Finance Minister says that it is the business of the State Governments, and the State Governments, except the Government of Gujarat which had been praised by my hon. friend, Shri Desai, seem to feel that these goldsmiths are the babies of the Finance Ministry who should look after them. There is no coordination, no all-India scheme for their rehabilitation. So, I feel, though the number of goldsmiths is being exaggerated, there is a great deal of suffering in a section of our people and something should be done about it.

I am in agreement with ray hon. friend, Mr. Mani, about the Chairman of the Gold Control Board. I do feel that in a matter like this, where public confidence is of utmost importance,

no controversial figure, at least a person who has figured in a foreign exchange case, should be at the head of the authority and I join Mr. Mani in hoping that Mr. Kotak himself who, according to the Finance Minister, is a very good man, will see the light and will see the strength behind the dictum that those in authority should be, like Caesar's wife, above, suspicion and that he will resign. If he does not, the Finance Minister will change his mind in this case and put a more respected person at the head of the Gold Control Board.

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There are other complications arising out of the Gold Control Order. A number of shopkeepers, jewellers have ready-made jewellery and under the Gold Control Order they are not permitted to do anything with them. They cannot expose them for sale though they are allowed to export them and earn foreign exchange. I feel that it will be difficult for them to export the jewellery unless they are allowed to expose them for sale. After all, the foreign tourists and others who come, will not be attracted by the jewellery unless it is displayed for sale and if the Gold Control Board permits the export of jewellery, it should also permit the sale of jewellery in this country against foreign exchange because the foreign tourists, who come to this eountry, are many a time attracted by the precision work and the work of art.

SHRI MORARJI R. DESAI: Madam Deputy Chairman, I was hearing with great attention the views put forward by hon. Members on the Gold Control Order and its working and I was wondering whether my hon. friends have really paid attention to what is sought to be achieved by the Gold Control Order and the policy behind it which has been framed by Government. If, instead of the enthusiasm of some to run down the Government on any occasion, whether right or wrong, which had been occupying their attention, they had really been guided by considerations of public good, I am quite

sure seYeral things, which have been said, would not have been said. My hon. friend, Shri Mani, who generally tries to be objective and expects that he should be considered objective, seems to have lost completely the sense of proportion in making his suggestions. He even went to the length of saying that the International Monetary Fund has love of gold. Now, if this is the extent to which he goes, I do not think it is even necessary for me to analyse his arguments because they are so absurd. I do not understand how a man of his responsibility and gravity could talk so lightly of the International Monetary Fund when he knows that they have not kept gold for the love of it. H\* knows the rules of the International Monetary Fund and these are necessary for exchanges between different governments. Therefore, he need not try to be so funny or humorous in this matter. When I said that this was funny, he thought I was abusive and so he tried to say that the Gold Control Order was funny. If it is so funny, he need not have wasted his breath over it. I do not see why he should have been so much exercised over it in that case. All this being exercised over it and going at the Finance Minister or the Finance Ministry and Government was not worth it. Therefore, may I request him to behave as objectively as he behaves in private conversations? Let him not assume a different shape in public from what he does in private. These are two different stages which I am not used to taking and, therefore. I got a bit worried about it and hence I am not giving him this friendly advice. He may take it or he may not.

SHRI A. D. MANI: I would not like to interrupt but if the Finance Minister would yield . . .

SHRI MORARJI R. DESAI: I will yield; I am not like you.

SHRI A. D. MANI: I would like to say that my refernece to the International Monetary Fund was just to

I highlight this point that the love of I gold is not an Indian shortcoming. I' know it is used for currency reserve.

#### (Interruption).

SHRI MORARJI R. DESAI: I do I not see the highlighting to be done I in this manner. At any rate, if this is a great Parliamentary tradition that he is establishing, well, he has only for a few years been in Parliament and, therefore, probably he is not aware of all that. That is all that I can say. I have much longer experience of Parliamentary life and therefore I am saying that if we want to raise our Parliamentary life to certain heights, then we ought to be able to consider these things more deeply rather than so lightly as he seemed to do in this particular matter. That is all the purpose of my saying what I have said. My hon. friend, i Shri Dahyabhai Patel, thought that I! was in anger. There was no question I of anger. There was more sorrow I and pain in what I said. Where was • the question of anger and why should I be angry with him or anybody or with my hon. friend whom I have always treated as an elder sister but I duty compels one to say things and simply because I am not a Member of this House I do not lose my right to give my opinion when others give their opinion about what We are worth. We are certainly bound to say what it means and that is all that I said. Therefore what is the use of bringing in things like that? If it was really a question of privilege it should be raised as a question of privilege and I will be content to defend myself. I have done nothing which I have got to withdraw. I am going to repeat the same performance again if an occasion demands it because I do not think I have done anything which is either unparliamentary or which is not in keeping with the highest parliamentary traditions.

Coming to the Gold Control Order I and its criticism, I should therefore i like first of all to put before my hon. friends in this House the intentions

[Shri Morarji R. Desai.] of Government or the objectives with which we are pursuing this point. I was asked whether it was my intention to collect a lot of gold in order that we may strengthen our economy and in order that we may be able to make our foreign purchases. I should certainly be happy if I am able to gather or collect the gold, which is in this country, in a proper way. If people are, willing to part with it and give it to me, I should certainly like to have it but if they do not, I would not do anything wrong to take it from them or to force it out of them because that is not the only way for strengthening the economy. After all, even if I get Rs. 300 crores or Rs. 400 crores worth of gold, that is not going to satisfy my requirements. It certainly gives me a deposit which I can keep and which enhances also the cred.t but my requirement, in the Third Five Year Plan, of foreign exchange is Rs. 2600 crores. Therefore even if I get this, that is not going to solve my problems, but that is not my intention. Of course, it is certainly the intention of Government to see that gold is not kept by any private parties in future and that all the gold, that is in this country, should remain with Government as reserve. That certainly is the objective but that objective does not mean that Government is going to confiscate any gold or if somebody has gold. to force him on pain of jail or anything to part with his gold to Government for a price. That is im\* the intention of Government. My hon. mena, Shri Dahyabhai Patel, said that people do not believe this. I know that he in his heart of hearts knows very well that this Government is not going to do anything of the kind. Nothing has been done like that so far for anything. I do not know how he says this and makes this statement. Of course, he wants to see that the credit of the Government disappears. Well, us an opposition Member he is entitled to wish for that but if wishes were horses everybody would have ridden them but unfortunately every wish

can't be made a horse. This Government is grateful to him and to all other Members of the House who criticised it very strongly because, after all, from every criticism we do strengthen ourselves by keeping what is good in it and rejecting what is wrong in it. After all, that depends upon our capacity to do so. We do not claim all the capacity for good and therefore we certainly want to benefit by all the suggestions that may be given to us but every suggestion that comes is not always good. I do not think my hon. friends have the monopoly of all the good things nor have they the monopoly of all intelligence. After all, some intelligence may be granted here if not as much as they possess, at any rate some proper measure of it. Therefore, what is the use of talking in this manner, I do not know. The main purpose, the main objective with which this is being done is to stop smuggling and also to prevent wastage of investment that is taking place here as a result of traditions which may have been very good in the hoary past but which are absolutely out of keeping with the present times and with the present economic ideas of anybody who has any commonsense.

Then the problem comes whether it is possible to attack it by means of a law, whether we have made sufficient education or not or whether we should make sufficient educative propaganda or not. These are questions which are to be fully considered, not in an abusive manner or in a derisive manner or m a funny manner. Aitei all, I have been saying for the last four or five years that I am thinking about what is to be done about gold and I am being pursued by hon. Members in both Houses. I was asked every time why I am not taking any step about gold and gold smuggling and I went on considering it. It is a difficult subject and therefore I did not want to plunge myself in a hurry into anything but there was sufficient warning given to all people. It was said here that suddenly this was done and therefore some peopl\*

have suffered. I have great respect for the study and the sincerity and integrity with which my hon. friend, Mr. Santhanam, deals with every subject. In this matter also he was very much worried about the loss caused to several people because of the deflation that takes place in the value of gold. What happens when there is deflation in the share market? Many people lose their money, I am not responsible for it. I do not go and compensate them for it. Nobody can compensate them. There are ups and downs in values in many things, in cotton, in grain, in several other things and if people keep them and lose money, what am I to do? And in this matter all people know that gold is not produced in this country and if every year Rs. 40 crores or Rs. 50 crores worth of gold comes in through smuggling, everybody knows it. Everybody knows that it comes in an illegitimate manner and if people go on purchasing it, after all, they take a risk and for that risk they alone can pay, not the Government. That has got to be understood by everybody. And what happens »if smuggling is stopped? Supposing, not by this method, but by any other method I stop smuggling, nobody will object to smuggling being stopped. Everybody says that it is his desire to stop smuggling. I d not think there will be any courageous man who would say that he wants smugging here in any form. If that is so and

g is stopped what In to the goldsmiths then? Am I responsible for it? I am only doing this; I am not doing anything else. If I put an alternative of 14 carat gold it is only in order to see that their business does not stop. Otherwise I am not going to supply 14 carat gold. Where have I got the gold? I have no gold and I am not going to supply it to anybody. But if people sell their gold and if it is converted into 14 carat gold, they can go on making more ornaments from that gold that is

Then it comes to this that this Government is 14 carat gold. Well, I

wish my hon. friend is IOO per cent. gold. If my friend is IOO per cent gold I am proud of it and he may be me if I am 14 carat ashamed of gold; it does not matter. But what is this IOO per gold cent in this country? The 24 carat gold itself is not pure. That is also adul and if terated there is adulteration whether it is small or more, I do not know what difference it makes. again, we are losing the sense of pro portion. Adulteration can be consider ed only when a thing is sold as being cent per cent of what it is, when it is not cent per cent. Twentyfour carat gold is sold as twentyfour carat gold. sold as Fourteen carat is 5 P.M. carat gold. Therefore, there is of adulteration auestion There is no question of inferiority or superiority in it. If 24 carat gold can be purchased for a certain amount ! of money, then far more quantity of 14 carat gold can be purchased for that Therefore, it should be con amount. sidered from the point of  $\alpha f$ view. different quantities and not bv 14 carat or 24 carat. These carats have not come in only now. These from old times. I find even in Kautilya's Artha Shastra that they considered sixteen different varieties of gold. And Kautilya also had, long ago as 2,000 years ago, prescrib ed rules whereby gold could be gulated, whereby gold ornaments' manufacture could be regulated. has gone to the length of saying that when the Government face any emer gency, they can take away gold ornaments from the people. I do not think that this is a thing which should either be believed by the Congress by those who believe in policies which you believe. But what is the use of saying that this is something new, which is happening now? These things have happened before and if one reads it, even here it is said that are to b ! in gold, they should be in half gold and half copper mixture. It is less than 14 carat. It is not even 14 carat gold. Here some people began to tell me i that gems cannot be studded in any-i thing except 22 carat gold or 24 carat

[SxiTi Morarji R. Desai.] 'gold. This is said by Kautilya. It is not said by me. Therefore, there are many things like this from which, if they are studied if anybody wants to understand, it will be "found that by exposing ignorance one does not do any good to any cause.

Now, let us examine what has been done and see how we have failed or not failed. What is the meaning of it; "We have failed; smuggling has not stopped."? It is only a complacent attitude as my hon. friend, Shri Rohit Dave, said. Then, it was argued also in a very strange manner-not by him, I do not remember whether he said it or somebody else said it but it was said—that smuggling does not take place in this country because of the high price of gold, but takes place here because of the deflation of the rupee. I think my hon. friend, Shri Mani, said that. I do not see the deflation of the rupee which perhaps he wishes that it should be. I do not know what he gains by it. There is no deflation of the rupee in that sense.

SHRI A. D. MANI: I would like to know, in terms of cost of living, why do people attach importance to gold.

SHRI MORARJI R. DESAI: I do not want any explanation from him.

THE DEPUTY CHAIRMAN: I think, Mr. Mani, you better listen.

SHRI MORARJI R. DESAI: I do not know. I will yield every time they want me to yield, provided they are prepared to sit here till 7 o'clock. I have no Objection. I am prepared to go on yielding every time they want to ask, because I do not want to stop any hon. Member from exercising his right. Therefore, when you talk like that, what is the meaning of it. Then, what happened before? What happened in 1945? Smuggling is going on since 1945-1946, since gold has been stopped from being imported. But what was happening before that? Be-

fore the War, for ten years gold went out from India. There was no question of its being smuggled because the price here was low and the price outside was high. And, therefore, gold was smuggled out. Today, why is it being smuggled in? It is because prosperity is rising. People want, therefore, to buy gold. Because no gold is obtainable here, gold comes in by smuggling. Smuggling goes on in various ways. Then, I am asked. Why is Government not able to stop smuggling? Well, it is a very strange question which can be asked only from Members opposite. I do not think it can be asked by them if they were here in Government. They know what happens in the matter of smuggling. Smuggling is not only of gold but also of other things, I grant. But smuggling of gold is to an extent which is disastrous to us. Smuggling of other things may be worth only about Rs. 2 or Rs. 3 crores. It cannot be more than that because those things cannot be smuggled to a larger extent. Smuggling of gold can go on increasing. It has gone on up to Rs 40 or Rs. 50 crores and it goes on more as prosperity increases. Now, what happens as a result of it? Not only does our valuable foreign exchange get lost and we get a liability, but Rs. 40, Rs. 50, Rs. 60 crores of savings of the people are sunk in an absolutely uneconomic investment. The country loses its capacity of investment for productive purposes. Can this country, which is so poor, afford to lose that much amount per vear for investment either for industrial purposes or for agricultural purposes? I would plead with hon. Members to consider this point far more seriously if they have the good of the country at heart and not merely a dislike of the ruling Party or of the Government which they want perhaps to remove. They are entitled to wish that. I have no objection to that. It is perfectly right in a democracy. But after all even in removing the Government they would want to do good to the. people. It is not for the pleasure of removing; Government that they want to remove

the Government. Then, let the good of the people be the criterion and not merely a dislike of the Government. That is what I am trying to plead with them. After all, do they wish a rising amount of money invested in gold in this country every year? What will happen? That can happen when this country is rolling in wealth.

I was asked. Why are we having golden jubilees, golden this and that? Well, that shows what havoc tradition can play. Why is it forgotten that gold is also considered a curse? We have said it in the past and it was also considered as a saying: —

# "सर्वे गुणाः कांचनम् म्राश्रयन्ते"

Do people believe that? Is it right? What kinds of virtues are in gold? What is the use of saying this? Therefore, it is no use being carried awsy merely by notions of traditions. Then, I am asked: Can traditions be broken by a law like that?

## श्री गोपीकृष्ण विजयवर्गीय (मध्य प्रदेश): कहावत है कि सोने में कलियुग निवास करता है।

SHRI MORARJI R. DESAI: Strangely enough it was argued and Mahatma Gandhi was quoted that all controls bring in evil. The controls to which Mahatma Gandhi referred were controls over foodgrains. It was nothing else. Mahatma Gandhi himself had said that if he got the Government, the first act of his would be to have prohibition immediately by law. He believed in controls. He believed in controls by Government, but a democratic government he did believe m. Not that he did not believe in it. Why should Mahatma Gandhi be quoted wrongly? Therefore, it is no use bolstering up a case by a wrong quotation. Have no reforms been made by laws? Throughout the ages it has been done. If Kautilya is read, it will be found that he has suggested all sorts of controls in the hoary past. Today in our own times how reforms

have we not made if we go on counting from 1946 until now? Have we not changed the Hindu Code? Have we not given the right of inheritance to girls and to women? not by law? Have we not changed the age of marriage? There were child marriages here in this country. In my own young age that was so. I myself have suffered from marriage, that is, I had child marriage, not that it has made me unhappy. But it was there. In those days and even earlier, people were married at the age of two and three. This was what was happening in this country. Would it have been changed if there had been no law? It is the law which transforms the whole thing. Earlier than that there was the custom of Sati. What happened to it? How was it abolished? It was abolished only by law. Otherwise, it would not have been abolished. In the same way there are many other things which have done by law. We are going on we changing the laws about land. We have changed zamindari. We have removed kings. We have removed so many things by law. And yet it is said that we cannot remove anything by law. Of course, it is not argued by my hon. friends, the communists. They always want to take away everything, not only by law, but even by force if they can help it. They cannot help it and, therefore, they do not do it. If they can help it, they would also like to seize these Benches by force. But they cannot have that strength. They cannot have that atmosphere. They cannot do it. But I set them apart in this matter But if those, who believe in democracy, think that changes in society are not to be made, what is 'he good cf Governmentto be static to carry on old but traditions? We have been changing the society every day. What is the use of saying that the society cannot be changed? As I said, if in economic matters we are going to be bogged down by wrong notions of traditions and I am going to be asked to give up prestige, I think it is nowhere within sense. I have no sense of prestige'at any time

[Shri Morarji R. Desai.]

I do not believe that prestige can be maintained by sticking to a wrong thing. If I am convinced that this Gold Control Order is wrong and is harmful to the country, I would give it up in no time. But I am not convinced about it. Not only that, the more I hear my hon. friends the more I am convinced that this Gold Control Order is essential, and if any criticism is true, it is this that it is not yet strong enough. I agree with that. But when all this is said and done, even when this Order is passed in this manner and it is not made quite strong, if there is this kind of on which is sought to ba whipped up by my hon. friends opposite who do not consider any means safe enough to attack us, what is one to do? One has got to go slow. That is what I tell my hon. friend, Mr. Mani. That is what we do gradually and I am going to do it, and this is how this is going to be managed.

It was asked here why we did not put a ceiling on the possession of gold. Is it realised that I will have to ask for registration from everybody before I can do that? And it is a difficult matter. I do not know what gold my hon. friend, Mr. Bhupesh Gupta, possesses. He is not married, therefore he may not have anything. But he may keep something in store some day. He may marry.

SHRI BHUPESH GUPTA: Fourteen carat.

SHRI MORARJI R. DESAI: It may not be 14, it may be even 12.

SHRI BHUPESH GUPTA; Then you must be more assured.

SHRI MORARJI R. DESAI: I do not know. Who knows, you may change yur mind and want to do something. I do not know. He may be keeping for his future bride. How am I to know? How am I to know for anybody? He asks why I did not confiscate it from anybody.

f Shri BHUPESH GUPTA: Not from I anybody but from the richer classes, princes, and so on.

SHRI MORARJI R. DESAI: He has a jealousy of the richer classes which I have seen is unprecedented. It is not merely jealousy, it is hatred, and that is what is consuming him. The way he speaks like the Niagara Falls and goes about when he refers to the richer people—one ought to see his face, one ought to see his tone, one. ought to see his gestures-indicates what hatred and jealousy overwhelm him. I do not think that that is the way he should treat people. I do not approve the methods of my hon. friend. But I have no dislike of him. I know he is also doing some good. It is up to me to see that he is not capable of doing mischief. That is all I have got to say.

SHRI BHUPESH GUPTA: I also saw the good in the Gold Control Order.

SHRI MORARJI R. DESAI: I know, but he always gives a left-handed compliment.

SHRI BHUPESH GUPTA: Right-handed also.

SHRI MORARJI R. DESAI; Because he is interested in seeing that I am not strengthened as I am interested in seeing that he is not strengthened. That is true, but I go about in a straight . way. He goes about the smuggler's way. That is why he challenges me about it. He believes m underground methods. I believe in constitutional methods.

SHRI BHUPESH GUPTA: Smugglers are on your side.

SHRI MORARJI R. DESAI: That is why I am saying that. But in a competition truth wins and lies disappear. That is what happens, and that is the strong point on which this Government rests. Therefore I am not worried about it. We may be making mistakes.

SHRI BHUPESH GUPTA: Mr. A lobar Ali Khan is applauding you. Ask him to get the Nizam's gold.

SHRI MORARJI R. DESAI: The Nizam has given his gold . . .

SHRI BHUPESH GUPTA: How much?

SHRI MORARJI R. DESAI: He has sold R-s. 7 crores worth oi gold and invested it in Government bonds ten years ago.

SHRI BHUPESH GUPTA: A long time ago.

SHRI MORARJI R. DESAI: He has not purchased more gold after that because there was no gold to purchase. He may have still some gold with him, I do not know. But he must bavs reported it and I do not want to take it away from him. If he keeps it in safe keeping, what do I lose?

SHRI BHUPESH GUPTA: You gave him two months' time.

SHRI MORARJI R. DESAI: Yes, yes. Not to give it to me but for the return.

SHRI BHUPESH GUPTA: To make the declaration.

SHRI MORARJI R. DESAI: Well, I will see who have declared and who have not.

SHRI BHUPESH GUPTA: He has transformed it from non-ornament gold to ornament gold.

SHRI MORARJI R. DESAI: My hon. friend says many things on the flow of the House which he cannot say outside, because if he said them out-side. he would be sued for defamation. He knows it very well, and therefore he pursues people here by naming one man, naming another man, naming a third man and so on. He can go on, but that is not the way. Character assassination is a very common pastime for people who have jealousy and 1281 RSD—7

j hatred in their heart. This is not a (good thing at all. I do not think that I any man, howsoever bad may be in certain actions, is not as good a man as I am or as he is. It is no use looking down upon men. One can look down upon their actions but it is no use condemning any man. Then what will I do with my hon. friend, Mr. Bhupesh Gupta?

SHRI BHUPESH GUPTA: You are condemning his actions.

SHRI MORARJI R. DESAI: I have as much respect for him as I have for myself. I have no doubt about it in my mind, but I am certainly miles away from what he thinks and what he does. That is why constantly my attempt is to see that—he may 'peak, he may do, he may pursue what he likes—he is not able to do harm to my country. That is all I am trying to see. If he is incorrigible, I am incorrigible in correcting him.

Then it was said that the goldsmiths have not been looked after. As I said before, the goldsmiths' work has <;one on only on smuggled gold. Otherwise they could not have had any work in this country of that kind But let us consider calmly whether all the goldsmiths have gone out of employment. That is also not true. There cannot be more than 500.000 goldsmiths in this country.

SHRI BHUPESH GUPTA: That is a very large number.

SHRI MORARJI R. DESAI: Yes, yes. Even if it is 5, I would consider that unemployment is unemployment. If it is 5 or even if it is one, I would not consider it very right. But we are. going on with our measures. The share market stops. All those people who are working in the share market are out of employment. What am I going to do about it? The forward market in gold has been stopped. The bullion market is stopped. Both silver and gold markets have been stopped. Those who were working there are out of employment. Nobody has said anything about it.

SHRI BHUPESH GUPTA: They may take other jobs.

SHRI MORARJI R. DESAI: In the same way the goldsmiths can. We are believing in hereditary employment. At any rate my hon. friend does not believe in heredity. He believes in historical determination but he does not believe in heredity.

SHRI BHUPESH GUPTA: Dialectical materialism.

SHRI MORARJI R, DESAI: If he believed in hereditary profession, I do not know whether he would be in Parliament. He would be doing something else, because his forefathers were not in Parliament at any time. But we are changing our profession. Therefore the goldsmiths also can change their profession.

SHRI BHUPESH GUPTA: Our uncles were not in Parliament before.

SHRI MORARJI R. DESAI: I do not believe in hereditary profession. Therefore, what is the use of telling me? These are, therefore, matters which ought to be considered in their proper context and not out of prejudices against Government or prejudices against persons who occupy Government Benches. We have been taking steps through the State Governments to whom I have addressed myself, to whom the Gold Board has also addressed itself.

SHRI BHUPESH GUPTA: The West Bengal Government has given doles.

SHRI MORARJI R DESAI: The West Bengal Government should not have given any doles whatsoever.

SHRI BHUPESH GUPTA: Rupees four per month.

SHRI MORARJI R. DESAI: It should not have given any doles. We

are not in a position where we can give doles in this country. We have not reached that stage. We want to be a welfare State but we are not yet a full welfare State. What is a welfare State? A welfare State will be one where everybody will be happy, and not happy with doles. Everybody will be earning himself by putting in work, and he will be getting full money for it. That is a welfare State. We are struggling for it, we are working for it. My hon. friend, Mr. Bhupesh Gupta, did not become what he is today only in one or two years. He has taken more than 45 years to be what he is. Therefore, what does he expeet this country to be within 15 years? Does he expect that everything should be there in this country within the course of these 15 years? That is not possible. We are trying to do that. We are trying to provide more and more employment to people, and it is also because of this that we have got to stop the smuggling of gold and this wrong investment in gold, and that can happen only when the lure for gold disappears. It is a good thing that people are losing money even on that, so that they will be prohibited from taking gold in the future. You may say that I am a bit cruel. But a surgeon has got to be cruel. The surgeon has got to apply a remedy.

SHRI BHUPESH GUPTA: Will the patient survive?

SHRI MORARJI R. DESAI: And he sheds blood also.

SHRI BHUPESH GUPTA; Will the patient survive?

SHRI MORARJI R. DESAI: He has got to do that, and that is what a government has got to do. Therefore, when one takes steps like that, they ought to be viewed in that light. A surgeon should be helped, but not by shouting and holding his hands. other-Wise, if you do that, the fault will lie

with you and not with the surgeon. That is what I am saying. By all means, attack the Government's policies wherever they are to be attacked but in regard to policies which do public good, what is the use of putting up people and saying that there is a great agitation? Any agitation can be whipped up anything at any time in this country. It is because it is a free country. Anybody can do it. But that does not mean that every agitation means that there is substance behind Of course, the goldsmiths have been touched, and I do not talk lightly about it. They have suffered. We are therefore trying to see that they are helped, and the State Governments have been told that whatever profession they want to take up, they can be helped, that they can be given loans and that the loans can be given on easy interest and they can repay them in easy instalments also; they can be given priority in engagements wherever it is possible to do so; their children should be helped with education and if they want to have any training, then training also should be given to them. All these kinds of things are being done. And if suggestions for this purpose are forthcoming from my hon. friends, I would certainly be very willing to accept those suggestions if they are feasible— not like the ones which they say on the floor of the House many a time— but if they are feasible, I am prepared to accept them and I shall b; grateful for whatever help they can give in this matter.

But all goldsmiths are not out of employment. All goldsmiths are not dealing in gold. In backward areas there is no gold whatsoever. There are goldsmiths there. They deal only in silver; they deal only in copper or things like that. Many ornaments fire made of them. Bead ornaments are made of these. When they do that, how they are out of employment, I do not understand. One day one Member told me in Lucknow that in the hilly areas, the goldsmiths were out of employment, and he himself said

that in the hilly areas only silver ornaments were being made and there was little gold. How they have gone out of employment, I want to know. And even goldsmiths who deal in gold also deal in other things. Therefore, how they have disappeared completely, I do not know. And if 14 carat gold is available to them In course of time, it is possible that we may be able to make arrangements, from any gold which comes out of the ornaments of the people that they sell, to see that they get 14 carat gold. I do not think the profession of goldsmiths is completely going to disappear. possible that their number may become less. I found a very curious state of things happening in Calcutta. I found that the number of jewellers shot up quickly during the last few years and, curiously enough, when I took stock of that, I found that they were located only near Chinese shops and Chinese restaurants. I do not know what the connection is, but there is some connection; I have no doubt about it. Otherwise, why should they come out like that quickly, like mushrooms? I do not know. Now, am I going to have sympathy for all those people? I cannot have sympathy for all this kind of things.

These are the things which my hon. friends ought to bear in mind, instead of trying merely to find an excuse in anything and everything to run down the Government. Government cannot be run down like this. I am trying to help them in strengthening themselves. I know that when 'hey do wrongs like this, then attacking the Government in this manner helps the Government; it strengthens the Government. But I do not want to be strengthened in a wrong way because that is also likely to make us indifferent even to something which may be correct. When one is always told many things most of which are wrong, then one becomes indifferent to whatever is said. We arp also human: we are not angels. We are as good or as bad human beings as hon. friends

LSnri Morarji R. Desai.] are. Therefore we are also likely to be affected by this kind of criticism, and that is why I am pleading, for God's sake, do not unnecessarily try to go at us when there is nothing to be gone at. After all, is it not our common purpose in this House that we must work only for the good of the country? And if it is agreed that the present attraction to gold which we nave inherited from the past is ruining us in two ways, by wrong investment and by smuggling as well, is it not the function and duty of all of us to see that the Gole! Control Order succeeds? If this is the function, I hope, Madam Deputy Chairman, that my hon. friends will co-operate with the Government and will not unnecessarily say that this Government is callous about it. Where is the question of being callous about it? About what is one callous? I was told by my hon. friend, Shri Mani, that miiiigalsiLtras ought t> be allowed. Where is it prescribed, and in which skastra, that mangalsutras should be made of 24 carat gold? I have still io find any authority for it anywhere. Mangalsutras can be made af beads. That was what i': was made of before. In my childhood I had seen t'hit. And no mangalsutra is used in Punjab or in U.P. or in Bihar, Therefore, these are customs. Why do you want to raise these customs to such a height where they will destroy us? Are we not out to demote all customs? Is not my hon. friend changing his dress? He is not putting on the dress which his forefathers used to put on; he is not dining in the manner in which his forefathers were dining. We are all changing these customs. That is the sign of progress. And if he does not want to have, progress, then that is a different matter. We are determined to see that there is progress in this country and therefore we are not g inp to yield Io wrong demands of ariy kind.

Thank you.

THE DEPUTY CHAIRMAN: The question is:

1. "That at the *end* of the Motion the following be *added*, namely:—

'and having considered the same, this House is of opinion that the Gold Control Order has failed to achieve the declared aims of the gold policy, namely, to stop gold smuggling and bring down the price of gold.'

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

2. "That at the *end* of the Motion the following be added, namely: —

'and having considered the same, this House is of opinion that the Gold Control Order has not helped the country to mobilise the huge gold hoards lying as dead capital with big business, princes and other rich people for the purpose of productive investment.'

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

3. "That at the *end* of the Motion the following be added, namely: —

'and having considered the same, this House is of opinion that the Gold Control Order has resulted in the loss of livelihood for lakhs of goldsmiths and other artisans'."

Thf motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

4. "That at the *end* of the Motion the following be *added*, namely:—

'and having considered the same, this House is of opinion that in order to make the Goja Control Scheme successful, Government should declare:—

(a) a ceiling on gold hoardings in any form;

- (b) that all holdings above the declared ceiling would compulsorily acquired under the Gold Bond Scheme or some other suitable scheme;
- (c) that all holdings above the ceiling would be a penal offence;
- (d) that ornaments below the ceiling would be permitted up to 22 carat gold;
- (e) that goldsmiths and other artisans would not be required to take licences if they are not dealers in gold; and

0} gold control

(f) that only those who manufacture gold ornaments etc. for sale and others who deal in gold would be liable to take licences."

The motion was negatived.

THE DEPUTY CHAIRMAN: Tlie House stands adjourned till 11.00 A.M. tomorrow.

> The House then adjourned at twenty-seven minutes past five of the clock till eleven of the clock on Thursday, the 14th March, 1963.